

FORM NO. 21.

(Sec. Rule)114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH. HYDERABAD.

O.A. No.

999

199

9

J.R.K. Rao

Applicants.

Versus

G.M. Sub

Subbad

ott

Respondent (s).

INDEX SHEET

S	Sl.No.	Description of documents & Date	Pages.
	1.	Docket orders.	163.
	2.	Interim Orders.	
	3.	Orders In M.A. (s)	
	4.	Reply Statements.	
	5.	Rejoinder.	
	6.	Orders in (final Orders) 24-7-99.	84687
			88 to 117

Signature of dealing Head
in Record Section.

Signature of S.O.

OA 999/97

1

DATE	OFFICE NOTE	ORDER
29.7.99		Judgement pronounced in open court. O.A stands Rejected Order on separate sheets. No costs. 32 HBS SP M(3) 06/11 HARP MCH

OA 999/97

DATE OFFICE NOTE

ORDER

1-12-98

We are given to understand that the counsel for the applicant is sick. Hence the matter is adjourned to 8-12-98 in the interest of justice.

[Signature]
HHRP
M/A

[Signature]
HON. J
VC

1-2-99

Post on 8-2-99.

[Signature]
HHRP
M/A

[Signature]
HON. J
VC

8-2-99

Post in next week

[Signature]
HON. J
VC

10-3-99

At the request of counsel for the applicant the matter is adjourned to 11-3-99 with a specific understanding that no further adjournment will be granted.

[Signature]
HHRP
M/A

[Signature]
HON. J
VC

01/

OA. 999/99

DATE

OFFICE NOTE

ORDER

12-3-99

Post on next Friday i.e.

19-3-99

~~to~~
HHRP
M(A)

~~from~~
HDHNT
VC

22-3-99

Adjourned to 23.3.99.

~~to~~
HHRP
M(A)

~~from~~
HDHNT
VC

23.3.99

Post on 31.3.99

~~to~~
HHRP
M(A)

~~from~~
HDHNT
VC

31.3.99

List on 7.4.99. No further adjournment will be given.

~~to~~
HBSP
M(J)

~~from~~
HRRN
M(A)

7-4-99.

List this OA for dismissal

on 8-4-99.

~~to~~
HBSP
M(J)

~~from~~
HRRN
M(A)

2.1/

8/4/99.

List on 9/4/99.

HBSP
M(J)

HRRN
M(A)

CENTRAL ADMINISTRATIVE TRIBUNAL - HYDERABAD BENCH: HYDERABAD.

O A. NO. 999 OF 1997.

J.R.K. Rao

Applicant(s)

V E R S U S

The General Manager, SECh
Calcutta & 30th

(Respondent)

Date

Office Note

ORDER

4/8/97

MA is allowed.

Register the OA.

List for admission

on 5.8.97.

Jm
HBSTP
M(T)

[Signature]
HBSTP
M(A)

5.8.97:

List on 12.8.97.

Jm
HBSTP
M(T)

[Signature]
HBSTP
M(T)

SSS

At the request of the
Applicants' request-
list on 15-8-97.

14.8.97.

Jm
HBSTP
M(T)

[Signature]
HBSTP
M(A)

SSS

OA 999/97

Date	Office Note	Orders
------	-------------	--------

15/9/97

List along with
the MA on 17/9/97

JL	D
ABSDP	HARN
M(S)	M(A)

MA 893/97 in OA 999/97

18-9-97

27.1.98

Notice has been sent
for RRs 16u in
MA 893/97 in OA 999/97
on 30.9.97. Notices
served on RRs 16u.

Heard Sri V. Subramaniam
for the applicant
and Sri V. Bhargava
the respondents.

Notice in MA
4.11.97

Gr
27.1.98

2. Notice in MA 893/97.
List it on 4-11-97.

Gr
22/9/97

Issued
23/9/97

JL	D
HBS DP	HARN
M(S)	M(A)

18.3.98

List it on 21.4.98 at the
request of counsel for the
applicant.

JL	D
HBS DP	HARN
M(S)	M(A)

22.7.98

List it on 13.8.98 for orders.

JL	D
HBS DP	HARN
M(S)	M(A)

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

ORIGINAL APPLICATION NO. 999 OF 1997.

IRK Rao & Co

Applicant (s)

VERSUS

Union of India, Repd. by.

General Manager,

South Eastern Railway,

Calcutta-42 & Co

Respondent(s)

The application has been submitted to the Tribunal by.
Shri Y. Subrahmanyam Advocate/
~~Party in Person~~ Under Section 19 of the Administrative
Tribunal Act, 1985 and the same has been scrutinised with
reference to the points mentioned in the check list in the
light of the Provisions in the Administrative Tribunal
(Procedure) Rules 1987.

The Application is in order and may be listed for
Admission on _____

MA to be listed first.

17/7/97
Scrutiny Asst.

[Signature]
DEPUTY REGISTRAR (JUDL)

11. Have legible copies of the annexure duly attested been filed. yes.
12. Has the applicant exhausted all available remedies. yes.
13. Has the Index of documents been filed, and pagination done properly. yes
14. Has the declaration as required by item No. 7 of Form, I been made. yes
15. Have required number of envelopes (file size) bearing full addresses of the respondents been filed. yes.
16. (a) Whether the relief sought for, arise out of single cause of action. yes
(b) Whether any interim relief is prayed for, yes
17. In case an MA for condonation of delay in filed, is it supported by an affidavit of the applicant. —
18. Whether this case be heard by single Bench. yes
19. Any other Point.
20. Result of the Scrutiny with initial of the Scrutiny clerk.

may be numbered.

Q 17/77
Scrutiny Assistant.

Section Officer.

Deputy Registrar.

Registrar.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH ; HYDERABAD.

Dairy No. 2124/97

Report in the Scrutiny of Application.

Presented by Sh. Y. Subrahmanyam, A&V Date of Presentation.

Applicant (S) J.R.K. Rao & 4 m 15-7-97.

Respondent (S) General Manager, S.E.Rhy, Calcutta-436300

Nature of grievance Slitting up Pay

No. of Applicants 5 No of Respondents 4

Slitting up Pay CLASSIFICATION

Subject (No. Department Railways (32) (No)

1. Is the application in the proper form, (three complete sets in paper books form in two compilations.) Yes.
2. Whether name, description and address of all the Parties been furnished in the cause title. Yes.
3. (a) Has the application been fully signed and verified. Yes
(b) Have the copies been duly signed. Yes
(c) Have sufficient number of copies of the application been filed. Yes
4. Whether all the necessary Parties are impleaded. Yes
5. Whether English translation of documents in a language other than English or Hindi been filed. Yes
6. Is the application on in time, (See Section 21) Yes
7. Has the Vakalatnama/Memo of Appearance/Authorisation been filed. Yes
8. Is the application maintainability. (G/S 2, 14, 18, or U/R. 8 etc.) Yes
9. Is the application accompanied IPO/DD, for Rs. 50/- Yes
10. Has the impugned orders Original, duly attested legible copy been filed. Yes.

P.T.O.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD

I N D E X S H E E T

O.A.NO. 999 of 1997.

CAUSE TITLE S.R.K. Rao

V E R S U S

The G.M, SER, Calcutta & 30th

SL.NO.	Description of documents	Page No.
1.	Original Application	1 to 8
2.	MATERIAL PAPERS	9 to 79
3.	Vakalat	1
4.	Objection Sheet	—
5.	Spare Copies <u>4.(four)</u>	
6.	Covers <u>4.A</u>	

... a direction to stop with pay for applicants
in par with that of his senior W.E.F. 1.8.83 with all
consequential benefits all.

Bench

BEFORE THE HONOURABLE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

O. A.No. 999/97

Application Under Section 19 of the Administrative Tribunal
Act, 1985.

Between:

J.R.K. Rao, S/o J. Nagabhushanam, aged 55 years,
Station Superintendent,
Residing at: 25(C) S.E.Rly. Quarters,
Marripalem, Visakhapatnam and 4 others

... Applicants

A N D

Union of India - Represented by:

General Manager,
South Eastern Railway
Calcutta-43 and 3 others

... Respondents

I N D E X

S.No.	Date	Nature of Documents relied upon	Annx. No.	pages From To
01		Application		1 8
02	29-07-83	Restructuring of Certain Group C & D	A/1	9 13
03	07-10-94	Representation of JRK Rao	A/2	14
04	19-11-94	Reply of DRM(P) WAT	A/3	15 16
05	30-04-90	Judgement of Hon'ble Supreme Court - in Civil Appeal No.2054 of 1990	A/4	17 31
06	11-01-95	Order of Hon'ble CAT- Calcutta O.A.No.1259 of 1994	A/5	32 33
07	29-09-95	Representation of J.R.K. Rao	A/6	34 36
08	16-09-76	Seniority position of Applicants (Sr.No.14,13, 10,51 & 67 & 451	A/7	37 38
09	31-12-87	Provisional Seniority lists comparitive position of applicant I and Respondent 4	A/8	39



04.11.94

: 2 :

10

~~04.11.94~~
04.11.94Appeal submitted by B.S.Rao
P. Chakravarty, J.R.K.Rao
for which no reply is
received.

A/9

40

41

11

06.05.94

&

12.04.94

Letters of personnel
Secretary SERMC
&
General Secretary, SERMC,
Calcutta-43.

A/10

42

43

12

29.01.88

Comparitive Service
Particulars of Applicants

A/11

44

13

31.10.94

31.12.93

31.12.89

31.12.87

Seniority Lists of Scale
2000-3200

12

12A

12B

12C

45

48

52

56

47

51

55

59

29.01.88

Seniority list of scale
1400-2300

12D

60

74

14

31.03.93

Promotion orders on 31.3.93
applicants names at
Sr.No.9,17 & 23

13

75

76

15

24.06.94

Promotions ordered as a
result of orders in contempt
petition 130 & 195 dt.14.3.93

14

77

16

05.12.88

Promotion orders of Respon-
dent 4 promoted appearing at
Sr.No.15 with effect from
~~xxxx~~ 05.12.88 i.e. retros-
pectively to scale 2000-3200

15

78-80

= 4 - 6

Signature of applicant.

8

BEFORE THE HONOURABLE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

O.A.No.999/97

Between:

J.R.K. Rao and 4 others

... Applicants

A N D

Union of India and 4 others

... Respondents.

Chronology of Events

S.No.	Date	Particulars of Events	Page No.
01	29-02-83	Restructuring orders	3
02	07-10-94	Appeal of J.R.K. Rao	4
03	19-11-94	Reply to J.R.K. Rao	4
04	11-01-95	Order of Hon'ble CAT- Calcutta	4
05	29-09-95	Representation by JRK Rao	5
06	01-10-95	Appeal of Applicants 2 to 4 adopting appeal of J.R.K. Rao who is junior to applicants.	5


Signature of Counsel
for Applicant

(for office use only)

Date of filing of application:

R.R. No.

Signature of Registrar.

7

BEFORE THE HONOURABLE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH::HYDERABAD.

O.A.No.999/ 97

Between:

- 1) J.R.K. Rao, S/o J. Nagabhusanam,
aged 55 years, Station Superintendent,
S.E. Railway - 25(C) S.E.Rly. Quarters
Marripalem, Visakhapatnam.
- 2) D. Appa Rao, S/o D. Chandraiah
aged 49 years, Station Superintendent,
S.E. Railway,
Lakshminagar, Gopalapatnam
Visakhapatnam.
- 3) V.M.L. Narasimha Rao, S/o Purnachandra Rao
aged 56 years, Station Superintendent,
S.E. Rly., - SE Rly. Qtr. No.585/3
South Jail Road, Visakhapatnam.
- 4) B.S.R. Murthy, S/o B.A. Narasayya,
aged 54 years, Station Superintendent,
S.E. Rly.,
Addepallivariveedhi, Kothapet,
Vizianagaram
- 5) P. Chakravarthy S/o P. Jayaram Naidu,
Aged 54 years, Station Superintendent,
* S.E.Rly.,
Vadlapudi Railway Quarters
Vadlapudi, Visakhapatnam.

... Applicants

A N D

Union of India - Represented by :

- 1) General Manager,
S.E. Railway, Calcutta-43.
- 2) Chief Personnel Officer,
S.E. Railway, Calcutta-43.
- 4) Divisional Railway Manager,
S.E. Railway, Visakhapatnam.
- 4) S. Bhaskara Rao, S/o Appa Rao
Aged 54 years, (Approx)
Presently working Under
SR. D.S.O., VSKP S.E. Rly.

... Respondents

Application submitted Under Section 19 of the Central
Administrative Tribunal Act, 1985.

1. Particulars of the order against which application is made:

Divisional Personnel Officer, S.E. Railway, Waltair
O.O.No.WPY/306/Pt. dated 24-06-1994 ^{mg}promotive-Petitioner in
C.A.No.2054 of 1990 and contempt petition dated 7-7-93

:2:

partially modified this O.O.No.WPY/306/Pt.26, dtd.9-7-93/ ^{YOM sh} 00NO
WPY/306/Pt. ^{Date 24-6-94} (A1/5478)

2000-3200. Irregular promotion ~~of~~ Juniors belonging to ~~Alternative-I~~ Alternative-I and failed to suitability test and joined as petitioner in SLP as belonging to alternative-II, though the question of option of alternative ~~I~~ ^I due to alternative-II was never contemplated or in ~~ex~~ vogue enabling the Junior Sri S.Bhaskar Rao, item 15 of the O.O. at page 2 to get earlier promotion and increase in pay over seniors in alternative-I.

1.a. Brief of the Case:- Junior drawing more pay than seniors in alternative-I on the plea of joining as applicants in CA No.2054 of 1990 and CP dated 8-7-93, while seniors were confirmed w.e.f. 1-2-80 in scale 1400-2300 and Junior confirmed w.e.f. 1-12-87 as per (A/2)

2. Jurisdiction of the Tribunal: The applicants are all working under DRM., S.E. Rly., Visakhapatnam and hence the subject matter of the order against which they pray redressal ~~is~~ ^{is} within the jurisdiction of Hon'ble Central Administrative Tribunal, Hyderabad. *ATN Section 14(1) of AT Act*

3. Limitation: The applicants declare that the application is within limitation period prescribed in Section.21 of the Administrative Tribunal Act, 1985.

(1) In view of the facts that when juniors are promoted to higher or same ^{drawing higher pay (Trade Senior)} scale of pay from the date of juniors are promoted and the seniors drawing less pay than juniors, the seniors as a matter of right are entitled to higher pay as drawn by juniors from the date juniors are promoted.
ATR 1992 (1) CAT-P.581.

The applicants as well as respondents 4 are similarly situated under seniority group of alternative-I till his joining seniority group of alternative-II though it is not

.....3.

permissible and but extended promotion and higher pay to junior ~~the~~ ^{being seniors} respondent 4, the applicants, as a matter of right are entitled to higher pay from the date juniors are promoted. ATR 1992 (1) CAT - P.581.

(iii) Wrong fixation of pay is a continuing wrong so limitation does not apply. 1996 (3) SLJ Mumbai, P.249

(iv) In case of ~~making~~ ^{recurring} cause of action, limitation does not apply, 1996 (3) SLJ CAT-Gowhati (P.326) CAT

(v) Limitation does not apply to recurring cases like claim for pension 1996 (3) SLJ - CAT - Chandigarh, P.572 CAT.

(vi) Treating similarly situated people differently is unwarranted 1996 (3) SLJ-CAT- Patna P.270

(vii) Hon'ble ~~the~~ Supreme Court of India in its Judgement reported in 1997 (1) SLJ (P 14) indicated that when the Govt. itself is at fault it should not stand on limitation.

(viii) An employee should not suffer due to a mistake of department - 1997 (1) SLJ SC 232

In view of the above submission delay and condonation does not arise

4. Facts of the Case:

All the applicants and respondents No.4 of alternative-I referred to in Railway Boards restructuring orders circulated under Chief Personnel Officer, S.E. Railway, Calcutta which is unified cadre called Alternative-I even before receipt of restructuring orders. It is only persons who are governed by alternative-II eligible to exercise ~~option~~ ^{option} before 1983 for continuance in alternative-II before

order of restructuring orders ~~are~~ ^{are implemented} have approached Hon'ble Tribunal, with ~~SCP~~ ^{Civil Appeal} No. 20548/1990 ^{and C.P. No 1308/1958/1991} to Supreme Court

and with contempt petition to Supreme Court as applicants, appellants and Petitioners. The respondent No.4 who originally belonged to alternative I and ~~was~~ ^{far} junior to the

10
:4:

applicants in alternative-I appeared for selection for promotion to higher grade and failed ^{and} has joined as Petitioner in SLP & CP with the alternative Cadre-II staff resulting in ^{and higher pay} getting higher grade promotion from an earlier date than the applicants. The representation submitted by one of the applicants to DBM on 7-10-94 was turned down vide a letter of Divisional Personnel Officer No.BSV/KPS, dt. 19-10-94 resulting submission of appeal to Chief Personnel Officer on ^{29.9.95} ~~4-11-94~~ and 30-9-95 which has ^E fetched no reply. The applicants were confirmed in grade ~~425-2640~~ ¹⁴⁰⁰⁻²³⁰⁰ PS w.e.f. 1-2-80 while respondents No.4 could be confirmed w.e.f. 1-12-87. As seniority is to be reckoned from date of appointment/confirmation, reckoning the respondent No.4 as senior to the applicants and extension of higher pay for no fault of applicants ~~even~~ on the plea of courts orders is erroneous and beyond all canons of justice. In fact the Hon'ble Supreme Court has in its judgement ordered not to disturb the persons already promoted and the question of revising seniority on the basis of promotions ordered if otherwise admissible has no where been ^{transferred} ~~transferred~~ in the Judgement. The Hon'ble Supreme Court has also rejected the pleas of disturbing seniority and may result in extending to others. on the other hand the Supreme Court also made it clear that no one promoted earlier shall be disturbed. Seniority should be fixed as per rules-1997 (2) SLJ- SC 141. In view of extension of higher pay benefit to junior most of alternative-I even after his failure to pass suitability test whose ^{as belonging to alternative-II promoted} appeared with applicants on the plea of Courts Judgement and revising the seniority arbitrarily are against direction of Hon'ble Supreme Court; Hence the rules of stepping up have to be invoked to mitigate the grievance of the applicant restoring seniority to ^{as existed} its original position as it existed before promotion ^{made} on the pretext of Hon'ble Court Orders.

....5

The Supreme Court has also indicated in its Judgement 1997(2) SLJ - SC 136 that seniors promoted earlier but getting less pay should be stepped up. The applicants as well as respondent 4 do belongs to alternative-I cadre and applicants were always drawing more pay by virtue of scale of pay being higher and respondents 4 scale of pay being lower and merged to unified scale and there was no of supersession ~~any~~ any ~~slp~~ selection applicants having been confirmed in scale 1400-2300 w.e.f. 1-2-80 while respondent 4 promoted to scale 1400-2300 w.e.f. 1-3-83 and confirmed w.e.f. 1-12-87 and there was no occasion for respondent No.4 to draw more pay till extension of promotional grades on the plea of courts orders by virtue of juniors the applicants belonging to alternative-II in Court case, resulting issue of Hon'ble Supreme Courts Judgement that promotions already made need not be disturbed and the plea raised by respondents as to seniority etc. in reply to contempt petition raised by respondents rejected, the applicants in alternative I, even after merger of alternative I & II into single cadre will continue to be seniors and the rule of ~~stepped~~ stepping up of pay of applicants with the pay of Junior and respondent No.4 is fully covered by rules and revision of seniority to respondent No.4 does not hold any force. *Representations made by J.R.K. Rao on 29-08-95 and by others dated 1-10-95 have not been accepted. Hence O.A.*

5. Grounds for relief with legal provisions:

The Honourable Central Administrative Tribunal, Hyderabad in case of Sri K.V. Appa Rao and others Vs. Accountant General and others decided that " if irrespective of the clarification of junior and senior groups the same work is done by both, the senior group as of right is entitled for monetary benefit of stepping up of pay from the date the pay of immediate junior with monetary benefit was ~~stepped~~

stepped up - ATR 1992 (1) CAT 581.

2) Similarly placed employees should be given same treatment - 1996(2) SLJ - CAT PATNA - P.548 CAT.

3) Matters decided by one Bench of CAT are binding on other Benches 1996(1) SLJ - CAT - Bombay P.380.

In view of the decisions cited above as well as other judgements given by Hon'ble CATs on the subject, the applicants who are senior in entering service and earlier confirmation are entitled to have their pay stepped up to the pay drawn junior and respondent 4 from the date the respondent 4 was given benefit of higher pay and promotion.

6. Reliefs sought :

In view of the factual position indicated in Para-IV the applicants prays the Hon'ble Tribunal to be pleased to grant the following reliefs by directing respondents 1 to 3 to

- i) ~~treat the applicants as promoted~~ ^{Step up the pay of applicants} w.e.f. 1-8-83 from the date the junior ^{Sri S. Ahaskar Rao} was promoted to scale 1600-2600 and next grade 2000-3200 from 1988
- ii) Pay all consequential arrears on account of the ^{stepping up of pay} above ~~promotions~~ duly restoring the original seniority existed but for the above promotion to juniors and Respondent 4.
- iii) Pay cost of the suit, interest and such other relief/reliefs which the Hon'ble Tribunal may consider as incidental and consequential to the circumstances of the case.

7) Details of the remedies exhausted:

The applicants declares that they have availed of all the remedies available to them under service rules and appeal dated 29-9-96 and 30-9-95, submitted to Chief Personnel Officer, South Eastern Railway, Calcutta-43 and S.E. Railway, Men's Union, Letter dated 6-5-94 and 12-4-94 are yet to be considered and replied.

13

00 ** O.A.No. 103/87 has been withdrawn to comply with
Hon'ble Tribunal's observation at the time of hearing.
: 7 :

8) Matters not previously filed or pending with any
other court:

The applicants further declares that they have not
previously filed any application, writ petition or suit
regarding the matter in respect of which this application
has been made before any court or any other authority or
any other bench of the Tribunal nor any such application,
writ petition or suit is pending before any of them.

9) Interim orders if any prayed for:

No interim orders are prayed for.

10) The application is being submitted through - Legal Counsel.

11) Particulars of Bank Draft/Postal Order filed in
respect of application fees:-

Name of the Bank/Post Office Sub Post Office, AKKAYYAPALEM
V. S. ARUNA PATNAM.
No. of Bank Draft/Postal Order: B 12 221111
Where payable:- Hyderabad 12 221111

12) List of enclosures:

1. Application
2. Material papers
3. Vakalat Form
4. Postal Order
5. Envelopes duly inscribing
address of Respondents.

10 1 - 10
22 1 - 22
3) V. M. Lakshmi
4) B. S. R. Murthy
5) [Signature]

[Signature]
Signature of Counsel
for Applicants.

[Signature]
Signature of Applicants.

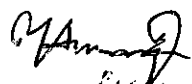
VERIFICATION

I/We, 1) J.R.K. Rao, S/o J. Nagabhusanam, on his behalf
and on behalf of other applicants, viz.

1. D. Appa Rao,
2. V.M.L. Narasimha Rao,
3. B.S.R. Murty
4. P. Chakravarthi

do hereby verify and certify that the contents of paras
1,4,5,8,9 and 11 are true to the best of our knowledge
and paras 2,3,6,7 are on legal advice and are believed
to be true and we have not suppressed any material facts.

Signature of Applicants.


P. No. 54914/97
Y. Subrahmanyam
B.Com; B.L.
Advocate



Visakhapatnam,

Dated: 12/07/97.

Amex - I

9

Estt. S.I. No. 160/83

No. P/3rdPC/55/Pt VI

Dated: August 2nd, '83

Restructuring of certain Group 'C' & 'D' cadres

A copy of the Railway Board's letter No. PCIII/80/UPG/19 dated 29.7.83 is published herewith for information, guidance and necessary action.

The exercise in regard to savings by reduction in numbers should be taken up in all earnestness and progressed with vigour. As the Board are keen that there should not be any delay in implementation of these orders of restructuring, you are requested to take immediate steps and complete it by 30.9.83 and a compliance report sent to this office by the first week of October '83 to enable a report being sent to Railway Board in time.

GOVERNMENT OF INDIA (BHARAT SARKAR)
MINISTRY OF RAILWAYS (RAILWAY MANTRALAYA)
(RAILWAY BOARD)

No. PCIII/80/UPG/19

New Delhi, Dated 29.7.83

The General Managers
All Indian Railways
CLW, DLW and ICF

Restructuring of certain group 'C' & 'D' cadres

Arising out of certain proposals made in the Departmental Council of the JCM (Railways) by the staff side, the Ministry of Railways have decided that the Group 'C' and 'D' categories indicated in the annexure to this letter should be restructured and placed in the scales indicated against each designation in accordance with the percentages indicated therein. Detailed instructions are given below for implementation.

DATE OF EFFECT

2. This restructuring of the cadres will be with reference to the sanctioned cadre strength as on 1st August, 1983. The staff, who will be placed in the revised grades in terms of these orders, will be eligible to draw pay in higher grade from 1.8.83 with the benefit of proforma

ATTESTED
[Signature]
T. SUBRAHMANYAM
ADVOCATE

fixation from 1.8.82. The benefit of proforma fixation will be admissible only to those staff, who are placed in the vacancies arising directly as a result of these restructuring orders. Pay of the staff, who have been promoted in the normal course to higher grades during the period 1.8.82 to 31.7.83, will be stepped up under the normal rules, with reference to the pay of their juniors, whose pay is fixed under these orders.

CLASSIFICATION FOR PROMOTION

3. The classification of the posts in the categories covered by these orders as 'Selection' and 'Non-Selection' has been changed in some cases and the revised classification is indicated in Column 7 of the Annexure enclosed. In respect of the vacancies in these categories arising after 1st August, 1983 promotions to posts in the various grades in terms of revised classification will be made in accordance with the normal procedure for filling in 'Selection' and 'Non-Selection' posts as obtaining at present.

3.1 The vacancies in the various grades of the posts covered in these categories as existing on 31.7.1983 and those arising in the context of present cadre restructuring will be filled in the manner indicated below. However, in a case where, as a result of this restructuring, an individual railway servant becomes due for promotion to more than one grade above his present grade, and if promotion to posts in any of these grades calls for selection then promotion to that grade(s) will be governed by the normal rules for promotion

(i) Group 'D' posts:

(a) For vacancies in Group 'D', promotion will be on the basis of the existing procedure.

(b) Wherever promotion from Group 'D' to Group 'C' is involved, promotions will be on the basis of a modified selection procedure as prescribed in para 3.2 infra.

(ii) Group 'C'

(a) Where all the posts in an existing grade are en-bloc placed in a higher grade, the existing regular incumbents thereof may be allowed the higher grade without subjecting them to any selection, even where the posts are now classified as 'Selection' posts. For example, all the posts of Switchmen at present in the scale of Rs. 250-400 will be placed

in the scale Rs. 330-560, and, as such, all the existing regular incumbents in this scales will be automatically given the scale of Rs. 330-560. Similarly having regard to the percentage prescribed for the category of Shunting staff, all the existing posts of Shunting Jamadars in the scale of Rs. 225-350 will be placed in the scale of Rs. 330-480 or above. Hence, all the regular incumbents against these posts presently in the scale of Rs. 225-350 will be allowed the scale of Rs. 330-480 without subjecting them to any selection.

(b) Wherever the vacancy to be filled in is in a post now classified as 'Selection' as per the enclosed Annexure, the existing regular incumbents in the next lower grade/grades shall be considered for promotion on the basis of the modified selection procedure prescribed in para 3.2 infra

3.2 For the purpose of promotion in terms of the preceding subparagraph, the existing selection procedure will stand modified to the extent that the selection will be based only on scrutiny of service records without holding any written and/or viva voce tests. Naturally, under this procedure, the category of 'outstanding' will not arise. This modified selection procedure has been decided upon by the Ministry of Railways as a one-time exception by way of a special dispensation in view of the numbers involved, with the objective of expediting the implementation of these orders. It is reiterated that the normal rules governing promotion to selection and non-selection posts will apply to vacancies in the aforesaid categories arising after 1st August, 1983.

3.3 Wherever in terms of the revised classification given in the enclosed Annexure, posts which were hitherto classified as 'Selection' posts which are now to be treated as 'Non-Selection' posts, the unoperated part of any panels prepared for such posts, as on 1st August, 1983, will lapse and the posts will be filled according to the changed classification.

3.4 However, in those cases where selections have already been finalised and promotions also made on or before 31st July, 1983 such selected and promoted persons shall rank senior to the persons selected and promoted according to the provisions in the preceding paragraphs.

FIXATION OF PAY

4. In all cases of restructuring, pay of the staff fitted against higher scales of pay will be fixed under rule 2018B(FR.22C) R.II, except in the case of merger of the existing grades of Rs. 425- 600 and Rs. 455-700 into a single revised scales of Rs. 425-700 as indicated against item 20 of the Annexure. In the latter case, the staff concerned will be allowed an option under Rule 2019(FR23) R.II and pay of the staff who elect to be fixed in the revised scale of Rs. 425-700 will be fixed under Rule 2017(FR22(a) (ii) R.II read with Audit instructions No.4 thereunder.

SELECTION GRADES

5. The selection grade posts, wherever introduced, either on sanctions issued by the Ministry of Railways or on the basis of powers delegated to the GMs, in respect of specified categories listed out in the Annexure will be adjusted against upgraded posts; any holders of selection grade not so adjusted will continue to retain such grade as personal to them till the next review. Details of such cases should be reported to the Board by 30th September, 1983. The General managers' powers to sanction selection grades in the categories, which are covered by this restructuring are hereby withdrawn.

WARD-KEEP- ING STAFF

6. In the case of restructuring of the category of ward-keeping staff indicated against item 20 of the Annexure, the restructuring scheme is subject to the condition of direct recruitment of Engineering diploma holders in the grade of Asstt. Store Keepers in scale Rs. 425-700, to the extent of 33-1/3% of the vacancies in this grade, for which a detailed scheme will be advised separately. While the posts in grade higher than 425-700 in this category arising as a result of restructuring may be filled by promotion, 33-1/3% of the resultant vacancies in grade Rs. 425-700 which arise on or after 1.8.83 will have to be earmarked for direct recruitment of Engineering Diploma holders and these posts should be operated in the lower grade till such time direct recruits are available.

6.1 The restructuring in the cadre of Ward-keeping staff of the Stores Department including the revised percentages of distribution and direct recruitment and the conditions prescribed therefore will also apply to posts in the Stationery and Forms Depots, where such Depots are manned wholly by the Ward-keeping cadre of the Stores Department.

SWITCHMEN

7. The educational qualifications for future entrants to the category of Switchmen will be increased to 'Matric'. This category will,

however, continue to be an avenue of promotion for the category of Yard staff as at present.

Fingerprint Examiners

8. In the category of Fingerprint Examiners (item 18 of Annexure) one post in grade Rs. 455-700 from out of the restructured cadre will be placed in the grade Rs. 700-900 in the Headquarters of each Zonal Railway and will be designated as Chief Fingerprint Examiner. The question whether any additional training/examination should be prescribed, passing of which would be a pre-condition for allotment of this grade, in so far as future entrants are concerned, is separately under Board's consideration and orders in this regard will follow.

SMs & ASMs

9. In the category of ASMs/SMs (vide item 24 of the Annexure) the restructuring proposals are in two separate groups, depending upon whether the existing cadres for SMs/ASMs are separate or combined. The revised percentages prescribed for this category will accordingly be allotted, depending upon whether the existing cadre structure is a combined one or a separate one, since different practices are in vogue in the different zonal railways.

10. In the category of Yard Masters and Station Masters, the existing provision for placing 10% of the posts in scale of Rs. 700-900 in scale Rs. 840-1040 will continue to be in force.

11. Those categories of posts which were earlier in grades Rs. 210-290 and below but have now been placed in grade Rs. 225-308 and above will now be treated as belonging to Group 'C' after this restructuring.

12. In all the categories of Group 'C' & 'D' posts covered by this scheme, even though posts in higher scales of pay have been introduced as a result of restructuring, the basic function, duties and responsibilities, attached these posts at present will continue, to which may be added such other duties and responsibilities as considered appropriate.

12.1 The category of Head/Master cooks in grade Rs. 380-560 is intended to be utilised in selected and very important catering establishments.

12.2 The posts of Chief Telephone Operators in scale Rs. 700-900 will be utilised in those exchanges which are the busiest and the heaviest.

Spl. pay for
Mistries

13. The special pay of Rs. 35/- p.m. introduced as a result of restructuring, vide item no. 19 of Annexure in the category of Ministries in Steam/Diesel/Electric Loco sheds and EMU car sheds, will not count as pay for purposes of fixation of pay or protection. The staff will be eligible for the special pay only so long as the basic condition of being independently in charge of or supervising highly skilled artisans continues to be satisfied.

Reservations

14. The existing rules and orders governing reservations for SCs/STs will continue to apply while filling up additional vacancies in higher grades that may be generated on account of improved percentage distribution prescribed in various categories in the enclosed Annexure. However, the reservation orders will not apply to cases where existing scale(s)/Grade(s) is being replaced as a whole by new scale(s)/grade(s), since in these cases the reservation orders already been applied.

STANDARD
DESIGNA-
TION

15. The restructuring orders contained herein in respect of categories indicated against Cols 2 & 3 of the enclosed Annexure may also be made applicable to such of those categories whose duties and responsibilities and existing pay scales are identical with the designations of categories indicated in the enclosed Annexure but are referred to by slightly different designations as per Railway practice. However, after the restructuring exercise is completed the nomenclature for these categories should strictly conform to the revised designations indicated against Col.4 of the enclosed Annexure

BUDGET
PROVISIONS

16. The requirements of funds, for this purpose may for the present be met by reappropriation from within the existing budget allotments under the relevant grants. Additional requirements of funds should be assessed and appropriately reflected in the august review and the Revised Estimates for the current financial year.

17.1 The Railways should provide matching savings by reducing numbers from the respective categories where improvements are now proposed to be made to the extent possible and from elsewhere to make-up the shortfalls. While upgradations may be carried out

now, according to the revised percentage distribution of posts, on the basis of existing numbers in a particular category, reduction in the numbers may be achieved in a phased manner during the next three years. The review for this purpose should be done by a Committee consisting of AGM(EC), FA&CAO and CPLO. The departmental HODs may be associated with this Committee as necessary to determine the areas where such reduction are possible and the numbers and grades of posts. The Board should be kept informed half-yearly (in Sept. & March) of the progressive reductions in posts, achieved and proposed to be achieved during the next three years.

17.2 The Board are keen that there should be no delay in implementation of these cadre restructuring orders. The exercise in regard to savings by reduction in numbers should be taken up in all earnestness and progressed with vigour.

18. In view of the simplified procedure laid down in para 3.2(supra) the orders should be implemented completely in all respects by 30.9.83 and a compliance report submitted to the Board by middle of October '83 positively.

19. This has the sanction of the President

B/I # 13

Statement indicating the restructuring of Group 'C' & 'D' cadres
(Annexure to Railway Ministry's Letter No. PCIII/80/UPG/19 dated 29.7.83)

Sl. No.	Category	Existing scales (Rs)	Revised Designations	Revised scale of pay (Rs)	%age of posts	Whether selection/non-selection	ANNEXURE I
							Remarks
1	2	3	4	5	6	7	8

19

OMBINED CADRE OF STATION MASTERS/ASST. STATION MASTERS

2	3	4	5	6	7	8	
SMs/ASMs							
4.	Asstt. Station Masters	330-560	Asstt. Station Master	330-560	10	Selection	Alternative I (Combined cadre of Station Masters and Asstt. Station Masters)
		425-640	Asstt. Station Master	425-640	25	Non-selection	
		455-700	Station Master	455-700	45	Selection	
	Station Master	425-640	Dy. Station Supdt.	550-750	10	Non sele.	
	Station Master	455-700	Station Supdt. (Non-Gaz)	700-900	10	Selection	
	Dy. Station Supdt/	550-750	Station Supdt (Non-Gaz)	840-1040		Non-sele.	
	Station Master						
	Station supdt (Non Gaz)	700-900		(10% of posts			
	Station Supdt (Non-Gaz)	840-1040		in Gr Rs. 700-900)			

SEPARATE CADRES OF STATION MASTERS AND ASST. STATION MASTERS

Asstt. Station Master	330-560	13	Selection	Alternative II (Separate cadres of Station Masters and Asstt. Station Masters).
Asstt. Station Master	425-640	32.5	Non-sele.	
Asstt. Station Master	455-700	54.5	Selection	
Station Master	455-700	13	Selection	
Dy. Station Supdt/Station Master	550-750	43.5	Non-sele.	
Station Supdt (Non-Gaz)	700-900	43.5	Selection	
Station Supdt (Non-Gaz)	840-1040		Non-sele.	
			(10% posts in scale Rs. 700-900)	

ATTESTED

Y. SUBRAHMANYAM
ADVOCATE

A/2

124

ANNEXURE-2.

SOUTH EASTERN RAILWAY

To

The DRM (P) SE/WAT:

Sir,

Sub:- Disparity in pay - Clarification - requested.

I beg to submit to your kind notice that myself (JRK Rao/SS/QMDP) and Sree S.B. Rao, RGSS-DSI were recruited by RSC and appointed as Pro-ASMs in the year 1963.

I was released first and subsequently Sri S.B. Rao was released SINI in the month of May/June-1963.

I was promoted as ASM 'D' 425-640 in the month of Dec.'76.

SM 455-700

Sep. 94

DYSS 550-750

89

SS 700-900

March.93

My pay is Rs.2400 from Dec. 93.

Of late I came to know that Sree S.B. Rao was promoted w.e.f. 1984 as DYSS and as SS w.e.f. 1988 as per the verdict of the Supreme Court and his pay was fixed at Rs.2750/-

Kindly verify the entire matter and clarify whether I am eligible for stepping up of pay or not.

Thanking you,

Yours sincerely,

QMDP

07.210-94

(Sd) x x

(J.R.K. Rao)

ATTESTED

Y. SUBRAHMANYAM
ADVOCATE

A/3

15

ANNEXURE-2

SOUTH EASTERN RAILWAY

21

Office of the
DRM (P) WAT

No. BSV/KKPS

Dt: 19-10-94.

To

The Station Superintendent,
S.E. Railway,
Chimidipalli.

Sub:- Representation dated 7-10-94.
submitted by Sri J.R.K. Rao, SS/CHDP.

Refix

In reference to the representation submitted by Sri J.R.K. Rao, SS/QMDP, it is to inform you that Sri S.B. Rao, SS/DSI on his being promoted to the higher grades prior to Sri J.R.K. Rao, consequent upon the implementation of the Judgement of the Honorable Supreme Court of India, is drawing more pay than him, and the question of stepping up of pay in this case does not arise.

Please note and advise the party accordingly.

DPO - S.E. Rly - WAT.

Copy to: Ch. PI for information please.

ATTESTED

Y. SUBRAHMANYAM
ADVOCATE

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16

ANNEXURE-3

SOUTH EASTERN RAILWAY

Office of the
DRM (P) WAT

Dt: 19-11-94.

No.BSV/KK/5

To
The S.S.
S.E.Rly., QMDP.

Sub:- Representation dt.7-10-94 submitted by
Sree J.R.K. Rao, SS/QMDP.

In reference to the representation submitted by
Sree J.R. Rao, SS/QMDP, it is inform you that Sree S.B.
Rao, SS/DSI on his promotion to the higher grades prior
to Sree JRK Rao, consequent upon the implementation of
the judgement of the Honourable Supreme Court of India,
is drawing more pay than him, and the question of stepping
up of pay ix in this case does not arise.

Please note and advise the party accordingly.

DPO

S.E.Rly/WAT.

Copy to: CH PI for information please.

ATTESTED
Y. SURESHKANTHAM
ADVOCATE

Annex-4

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IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 2054 OF 1990

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Case No. 2054 of 1990
Appellant P. (Civil)
24/5/90
1990
of India.

Sh. S.B. Sarkar & Ors.

24/133
...Appellants

Versus

Union of India & Ors.

...Respondents

J U D G M E N T

R.M. SIHAI, J.

Special leave granted.

Station Masters of South Eastern Railway are aggrieved by implementation of the scheme of re-structuring by the Chief Personnel Officer framed by the Railway Board for 'C' and 'D' cadre. Their claim was not accepted by the Central Administrative Tribunal as implementation of such, was beneficial to the majority. It was further found that alternative 'I' of the scheme meant for the combined cadre

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was rightly adopted as the cadre of Assistant Station Master (ASM) and Station Master (SM) in the South Eastern Zone was combined before 1983. The appellants have challenged correctness of these findings. They also claim that implementation of scheme is highly unjust and inequitable.

Prior to re-structuring the cadre comprised of Assistant Station Masters at the bottom and Station Superintendent at the top. Initial appointment of ASM was made in the scale of Rs.360-540. The promotional ladder bifurcated into (i) ASM to ASM and (ii) ASM to SM, both in the scale of Rs.425-640 (non-selection) and then Rs.455-700 (selection) before becoming one common source for promotion to Deputy Station Superintendent/SM Rs.550-750 (non-selection) Rs.700-800 Station Superintendent (selection) and Rs.840-1010 Station Superintendent. (non-selection).. For moving up the promotional ladder every ASM was required to opt if he would proceed on the channel of ASM to ASM or ASM to SM. Re-structuring was done in 'C' and 'D' cadres in the scales, designation and percentage in selection and non-selection posts. Two alternatives were framed described as alternative 'I' for the combined cadre and alternative 'II' for the separate cadres. They were to be adopted by the respective zones depending on the cadre pattern prevalent there.

One of the principles visualised for group 'C' was that if all posts in an existing grade were en bloc placed

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in a higher grade the existing regular incumbents thereof were to be allowed the higher grade without subjecting them to any selection. For ASM/SM two alternatives were provided to be adopted by the respective zones depending on whether the existing cadre was separate or combined. In alternative 'I' meant for the combined cadre SMs in the scale of Rs.425-640 and Rs.455-700 were designated as Deputy Station Superintendents and Station Superintendents in the scale of Rs.550-750 and Rs.700-900 respectively. Therefore, the appellants claim that if alternative 'I' was adopted, then it should have been given full play and the SMs who were working in the aforesaid scales should also have been placed en bloc in the re-designated posts without any further process of selection.

In pursuance of the re-structuring, the Chief Personnel Officer issued a letter to the Divisional Manager, South Eastern Railway that it had been decided that alternative 'I' enunciated by the Board shall be followed on the South Eastern Railway. It further provided that the existing system of calling for options from ASMs for the post of SMs/ASMs in the higher grade was being dispensed with and seniority of staff in each grade shall be determined on the basis of non-fortuitous service rendered in such grade. Other paragraphs of the letter are not relevant for the resolution of the present controversy. Since the direction of the Chief Personnel Officer worked to prejudice of numerous persons who had exercised their options to the

promotional channel of Station Master, they approached the High Court or Tribunal by way of Writ Petition or Claim Petition but without any success. Some of such disputes came up for disposal before this Court in Civil Appeal Nos. 1536-41 of 1987 which were disposed of by order dated 30th July 1987, directing the Railway Board to consider if the Chief Personnel Officer while implementing the scheme deviated from its terms and implemented it to the prejudice of those appellants. Since it was conceded that the scheme did not affect present status and emoluments, this Court then made it clear that implementation should not be done to prejudice of appellants. It further protected the interests of those who due to wrong implementation might have got benefit by directing that they shall not be disturbed. The direction given by this Court was not complied with; therefore, contempt proceedings were filed the hearing of which was deferred till the disposal of the present appeals.

When these appeals were taken up for hearing, it transpired that total number of employees of the appellants' category were not more than 206. Therefore, the Court passed the order on 26th July 1989 that if relief was granted to these 206 employees by implementing the scheme in the manner indicated in the earlier order of 1987, they shall be satisfied and the litigation shall come to an end. But nothing more was done and on 8th September 1989 this Court after hearing learned

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counsel for the parties at great length recorded that two questions were required to be looked into : (i) if the cadre of ASM and SM was common or different and (ii) if alternative 'I' was adopted, then why the SMs could not be re-designated as Deputy Station Superintendents and wanted response of the Administration about them. On both these aspects an affidavit was filed by the Chief Personnel Officer. Regarding the first, it is stated that cadre of ASM and SM before restructuring was 'a common one in South Eastern Railway for all 'intents and purposes'. It is explained that separate cadre meant that the ASMs and SMs would have sought their advancement separately, 'in a way different from them in the entire non-gazetted cadre'. And then ASM and SM had to combine again to work as Deputy Station Superintendent/SM. In respect of automatic re-designation, the explanation is that eight different scales of pay existing before re-structuring were reduced to six and designation of ASM in the scale of Rs.455-700/- and SM in scale of Rs.425-640/-, were abolished and the post belonging to six revised designations have been distributed on the prescribed percentage basis. It is further stated that incumbents of the existing grades were promoted according to their positions of seniority against the posts which were available on percentage basis distribution. Therefore, the contention of the petitioners that the Station Masters should be automatically designated as Deputy Station Superintendent was not correct. According to the Chief Personnel Officer the appellants along with others in accordance with their seniority were required to be subjected to the

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procedure of selection/suitability test as, per procedure envisaged in the re-structuring scheme. The affidavit also attaches a letter from the Railway Board addressed to the General Manager, reiterating that the implementation of the scheme by the Chief Personnel Officer was as intended by the Board.

Facts as they ultimately emerge do not appear to have been adequately indicated in the affidavit of the senior officer even when the aspects were pointedly indicated by this Court. It is not disputed that ^{the} in South Eastern Zone the practice of option by ASM for promotional channel was in vogue before 1983. Dispute is about the time when it was exercised. According to appellant it was at the time of recruitment and appointment even on pain of disciplinary action. And option once exercised was irrevocable. Whereas according to officials it used to be offered when vacancy arose according to seniority. Unfortunately it was accepted by the Tribunal as well without any foundation in the record by shutting its eyes to various letters which clinch the issue in favour of the appellants, for instance the letter dated 14th May, 1965, and 20th May, 1970, issued by the Divisional Superintendent Railway filed before Tribunal, produced along with supplementary affidavit shows that options were required to be exercised by ASMs irrespective of availability of vacancy before the target date and if it was not exercised then they

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were liable to disciplinary action. And options, for or against could not be changed when once exercised. Where it was not exercised on or before the date it was deemed to have been opted for ASM to SM. No effort was made to meet these letters; yet an affidavit was filed that option was exercised when vacancy arose.

Option was thus exercised by appellants at the stage of appointment and recruitment. But it appears to have resulted in dissatisfaction because even though the pay scales were identical those who became SM were entrusted with supervisory control and administrative responsibility. For this the ASM recruited in the same batch must have been unhappy. And the SM must, also, have had the grievance as promotion in higher scale was obviously delayed because the post of SM must have been fewer in number as compared to ASM. Therefore, it was rightly abolished and was hailed by the two unions of employees. But what happened to those who due to irrevocable option exercised prior to 1983 had been waiting for moving up and due to abolition of option and implementation of the alternative 'I' lost the opportunity while ASMs junior to them availed it? No provision for them was made. Even in this Court despite repeated directions, the Chief Personnel Officer of the Administration instead of resolving it have taken an uncharitable stand by asserting that those who opted for promotional channel of SM having enjoyed benefit of pay duty

and supervisory control on their own volition cannot be compared with ASMs whose working conditions were different... That is a person who worked with greater responsibility, and under strain must suffer. What is surprising is that such unreasonable stand is supported even by the Board by relying on 'intents and contents'.

Even the claim of the Administration that cadre of ASM was combined cadre in South East Railway was not substantiated by any document, letter or order. On the other hand, from letter dated 10th May 1984 issued by Additional District Pay Commissioner to General Manager recognises existence of separate cadre :-

"It is evident from the details furnished in the enclosure to your above quoted letter that your Railway had a separate cadre for ASMs/SMs and a decision had been reached prior to the issue of the restructuring orders No. PCIII/80/UPG/19 dated 29.7.83 to switch over to a combined cadre, except where in respect of any cadre or cadres avenues of advancement have been prescribed by this Ministry, laying down avenues of promotion in respect of non-gazetted Railway staff, is within the competence of the General Managers of the zonal railways. Since the matter has been processed on your railway in consultation and agreement of the two recognised Trade Unions in the permanent Negotiating Machinery, the action by your Railway to switch over to a combined percentages scheme is within your powers."

Existence of separate cadres prior to 1983 and changing over to a combined system is not the same thing as claiming that the cadre which existed prior to 1983 was a combined cadre. Explanation in the affidavit while replying to the issue as to whether the cadre of ASM and SM was common or a different

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cadre is given thus :-

"The Railway Board's letter dated 10.8.84 refers to only merging these two grades which should not mean that the cadre was separate. In other words, the Railway Board's said letter means that the action of the Railway to combine the two grades also is in order and it does not imply that the entire cadre was separate."

It cannot be accepted either as correct or satisfactory. Cadres of ASM/SM before 1933 was separate and different. With abolition of option it has become one. The letter of the Railway Board required revised percentages prescribed for the category depending on whether the existing cadre structure was a combined one or a structured one. Since the cadre in South Eastern Railway was a separate one, the Chief Personnel Officer deviated from the scheme by applying alternative 'I' which was to be adopted by a zone where combined cadre existed, and if alternative 'I' was adopted then the SMS should have been automatically designated as Deputy Station Superintendents and they should not have been subjected to the selection procedure. The explanation in the affidavit of Chief Personnel Officer that the grade of Rs.425-640 having been abolished as a consequence of restructuring is not acceptable. In alternative 'I' SM in scale of Rs.425-640 automatically stood redesignated as Deputy Station Superintendent. But the scale does not find place in alternative 'II'. But both the employees unions have accepted the implementation of the letter of Chief Personnel Officer as it is beneficial to a majority of the employees. Therefore, it may not be disturbed. At the same time all those

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204 employees who had opted before 1983 must be entitled to the benefit which would have been available to them on their options.

In the result this appeal is disposed of by directing that the respondent authorities shall grant promotional benefit to those 204 3Ms who had exercised option before 1983 in the same manner as it would have been if option had not been abolished in accordance with the earlier procedure provided they fulfilled the other requirements. While doing so those who had been promoted shall not be disturbed as directed by this Court on 30th July 1987. Further if as a result of this exercise posts in higher grade fall short, the respondents shall create adequate number of additional posts to overcome the difficulty. The respondents are further directed to complete all this exercise within six months. Persons promoted in pursuance of this order shall be entitled to all consequential benefits from the due dates. Appellants shall be entitled to consolidated costs which are assessed at Rs.5,000/- to be payable by respondent no.2.

New Delhi
April 30, 1990

.....J
(Ranganath Misra)

.....J
(R.M. Sahai)

ATTESTED
Y. SUBRAMANYAN

ATTESTED

ATTESTED
Y. SUBRAMANYAN
ADVOCATE

Annexure of

Certified to be true copy
Assistant Registrar (Judl.)
12/2/82
Supreme Court of India

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
CONTEMPT PETITION NOS. 129 AND 125 OF 1991

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33

IN

CIVIL APPEAL NO. 2054 OF 1990

Shri S. Sarkar & others

.....Petitioners

Versus

R.D. Kriston, Chairman Rly. Board,
Rail Bhawan, New Delhi & Ors.

.....Respondents

J U D G M E N T

R.M. Sahai, J.

Why the appellants should have been forced to file these contempt applications for enforcement of the order passed by this Court as far back as on 30th April 1990 in Civil Appeal No. 2054 of 1990, is not without reason.

Grievance of the applicants is that despite clear findings recorded by this Court, opposite parties are going back on it and persisting the implementation of the order in a manner which

frustrates the entire purpose for which the applicants approached this Court and is a clear violation of directions of this Court issued on 30th April 1990.

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Entire dispute centered round the practice of exercising option by Assistant Station Masters who were recruited directly. Were they left any choice in the matter or was it compulsory. It was held by this Court, that various letters issued made it clear that the option had to be exercised at the time of appointment and where no option was exercised it was deemed to have been exercised. This Court found that the applicants were those persons who had to exercise option at the time of appointment and their options were irrevocable. Effect of this was that they had to wait till 1990 when restructuring was done. The Court further found that the cadre of Assistant Station Master/Station Master in South Eastern Railway was separate and not combined. But the Chief Personnel Officer/ applied alternative-I, which under restructuring was to be applied to a zone where combined cadre was in vogue, as it was acceptable to leaders of the Union and was beneficial to large number of employees. The Court therefore did not interfere with implementation of the alternative-I,

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has protected the interests of the applicants by applying them :

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"But both the employees concerned have accepted the implementation of the letter of Chief Personnel Officer, as it is beneficial to a majority of the employees. Therefore, it may not be disturbed. At the same time all those 204 employees who had opted before 1983 must be entitled to the benefit which would have been available to them on their options."

What remained thereafter, which could not be clear to opposite parties, cannot be appreciated. The order left no ambiguity that these employees shall be treated separately and would be granted benefit which would have been available to them. That was possible and obvious if Alternative-II was applied to them. It was for this reason that the Court directed to create even additional posts.

Attempt was made by the learned senior counsel to urge that it shall disturb seniority and may result in extending it to many others. We are afraid that this Court in these applications is concerned with the implementation of the order passed by it and not whether the order passed by it was correct or not. Neither of these submissions were raised earlier and if had been raised, they should be deemed to have been rejected. Ever earlier it had been made clear that no one promoted shall be disturbed.

We, therefore, direct opposite parties to implement the order of this Court in respect of 204/206 employees by applying alternative-II to them for purposes of determining their placement and promotion. After their placements and promotions are so determined under alternative-II then they may be governed by the present alternative for future promotions. Six months' time was granted in 1990. The opposite parties have delayed it by nearly two and half years. We direct the opposite parties to finalise it within two months from today. The promotions and all benefits shall be given retrospectively. No application for further extension by opposite parties shall be entertained. Failure to comply with the directions shall not be treated lightly in future.

We are not taking any action in the circumstances for the present. The contempt applications are disposed of accordingly. But the respondents shall pay a sum of Rs.5,000/- as costs to the applicants.

New Delhi.
May 14, 1993.

.....J.
(R.M. SAHAI)

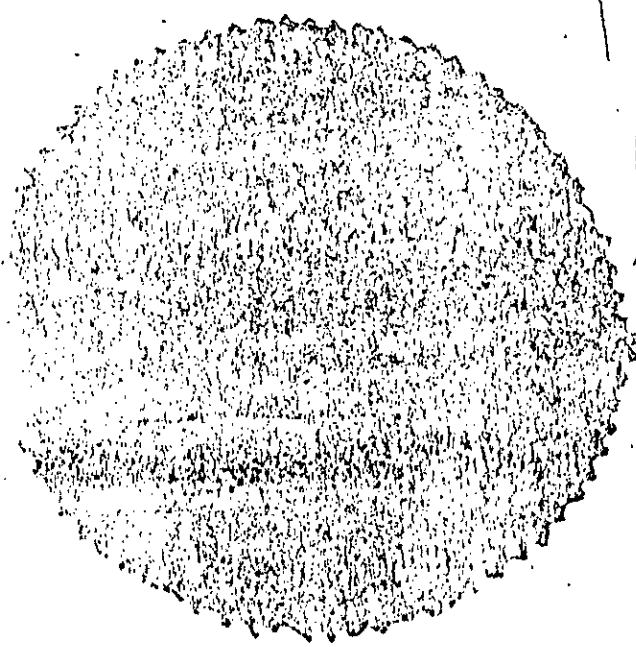
.....J.
(N. VENKATACHALA)

A/C

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URGENT FEE Rs. 8/-

AMOUNT (Rs.)	10
No. of Police (or) ...	1
Cost including ...	...
Certification	...

Date of application for copy.....
Date of paying requisite stamp.....
Date of delivery of requisite stamp.....
Date which the copy was ready.....
Date of delivery of the copy.....

[Signature]
Section Officer
Teghona Court of District

SEALED IN MY PRESENCE

[Signature]
17/5/73

ATTESTED
[Signature]
Y. SUBRAMANYAM
ADVOCATE

Hurry P/P

38

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 1259 of 1994.

Present : Hon'ble Dr. B.C.Sarma, Administrative Member.

Hon'ble Per.jesh Dutta, Judicial Member.

GOPAL CHADRA BHUBIA & ORS

VS

UNION OF INDIA & ORS.

for applicants : Mr Samir Gosh, Counsel.

For respondents: Ms. B.Ray, Counsel.

Heard on : 11-1-95 : : Ordered on : 11.1.95

O R D E R

B.C.Sarma. A.

1. The dispute under adjudication in this application is about the extension of the benefit of the judgement passed by the Hon'ble Supreme Court in Civil Appeal No. 2054 of 1990 and in Contempt Petition Nos.130 and 195 of 1991 and also the judgement rendered in T.A.370 of 1987 (CH 10968(w) of 1994) on 1.7.92 including the order passed in Contempt petition No.113 of 1993 on 18.5.94. It is the contention of the applicants that they had exercised options for promotion and as per the judgement delivered by the Hon'ble Supreme Court they should get the benefit of promotion in the post of Station Master and accordingly their seniority and pay should be fixed.

2. Ms. B.Ray learned counsel, appearing for the respondents submits that the applicants had submitted a representation dated 26.6.94. But the said representation was signed by only one applicant, namely Gopal Ch.Bhubia. She also submits that the applicants are posted in different places, which are covered both the State of West Bengal and Bihar are therefore they should sent separate representation to the concerned authorities of the States. Ms. Ray also submits that the application is premature.

3. We have considered the matter after hearing the sub-

missions of the learned counsels for both the parties and perusing records. We find that one of the reliefs asked for by the applicants is the issuance of a direction for disposal of their representation dated 26.9.94. We also note that this application has been filed before the expiry of six months, which is a reasonable period for disposal of the representation. Hence, we are of the view that that appropriate order, in this case, will be to give suitable direction upon the respondents to dispose of the representation.

2. In view of the above discussions, we dispose of this application at the admission stage itself with the direction that respondents shall dispose of the representation dated 26.9.94 by a speaking order within a period of three months from the date of communication of this order. However, for expeditious disposal of the representation, we also order that each of the applicants should submit separate representation in the light of the representation dated 26.9.94 before the authorities concerned within a period of 15 days from the date of this order. If the applicants still feel aggrieved by the order to be passed by the respondents they are given liberty to approach this Tribunal according to law. We pass no order as regards costs.

ATTESTED

[Signature]
Y. SUBRAHMANYAM
ADVOCATE

To

The Chief Personnel Officer,
S.E.Railway,
CALCUTTA - 43.

(Through Proper Channel)

Sir,

Sub : Levelling up / Stepping up of Pay to the level of
my Junior.

Ref : DRM(P) VSKP Letter No. BSV/KK/5, dated 19-10-1994.

* * *

With due respect and humble submission, the undersigned J.R.K. Rao, Station Superintendent WAT M/Yd beg to submit the following few lines for favourable consideration and kind orders early.

Being aggrieved of the decision communicated by the DRM(P), S.E.Railway, WAT vide his letter quoted above, I am submitting this appeal with a fervent hope that this case will be examined at your level in its true perspective and justice will be meted out to me.

The facts of the case are as follows :-

- a) I have been appointed in the Railway as ASM from 29-11-1963 and have been promoted as Station Master in Scale 1400-2300 with effect from 1-8-83 fixing of pay from 1-8-82 i.e., as a part of implementation of restructuring my Junior S. Bhaskar Rao (now SS KTV) was also appointed on the same date but in case of promotion to 'D' Grade 425-640 I was first to be promoted from December 76. Whereas he has not been promoted to that grade ^{that} at time and then he remained in Scale 330-560 Rs. only. This is how he has been Junior to me from December 1976 itself. When the restructuring of 1983 has been implemented in the manner as understood by the S.E.Railway Administration, I was promoted as SM in Scale 455-700 which was higher than the scale 425-640. This is how all along I was treated Senior to Sri S. Bhaskar Rao. However the manner of implementation by S.E.Railway Administration has been challenged by some staff who have moved upto Hon'ble Supreme Court which clinched the issue by their Judgement dated 13-04-1990. However the Railway Administration has for reasons known to them implemented the Hon'ble Supreme Court Judgement only in respect of those petitioners in the Court Case before Hon'ble Supreme Court.

Contd..2.

93

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That is, ^{now} Sri S. Bhaskar Rao was promoted as ST in Scale 1600-2600 Rs. with effect from 1-8-83 and also counting Seniority from the same date. The revised Seniority list was also published vide Letter No. WPY/807/Dy. SS, Dt. Nil & Seniority was on 31-12-93. In this list ~~last~~ Sri S. Bhaskar Rao was shown in Serial No. 18 whereas my name is not there because I was retained only in Scale 1400/- - 2300/- Rs.

^{Sue} In this connection, I beg to submit that reckoning of Seniority of S. Bhaskar Rao ignoring his erstwhile Seniors is itself an unjustified and ^{unlawful} decision of the Railway Administration as the Hon'ble Supreme Court never directed inter-Seniority should be disturbed or Seniors should be ignored once for all and the stand taken by the Railway Administration is totally violative of Seniority principles determined by the Railway Administration in Paras 320(c)..... of Indian Railway Establishment manual (1968 Edition)

In the circumstances mentioned above, I should also be promoted to the Scale of 1600 to 2000 from 1-8-83 that to the date from which he has been promoted. After doing so, my Seniority in Scale 700-900 Rs. date of promotion in the grade should be reckoned from 5-12-88 i.e., his presumptive date of promotion to Scale 700-900 as indicated in the Seniority list of ST/SS in Scale 2000-3200 published vide Letter No. WPY/807/SS, dated 31-10-94.

After doing so, my pay should be levelled up ~~due~~ to that of Sri S. Bhaskar Rao, if my pay revision still falls short of pay received by S. Bhaskar Rao and my pay on promotion should be revised in terms of Rule 2018(b)..... and this cannot be denied to me under any circumstances.

The claims made by me both for promotion with retrospective effect, fixation of pay from due date and then levelling up of pay to that of Sri S. Bhaskar Rao are all covered by extant orders on the subject and denial of the same to me will be nothing but depriving me of benefits entitled to by me.

I shall be thankful if your goodself will review the entire case and bestow me the benefits sought for by me for which act of kindness I will be grateful for ever.

Thanking you,

Visakhapatnam,

Dt: 29-09-1995.

Advance copy sent to CPO/S.E.Rly/CAL-43. to avoid delay.

Yours faithfully,

(=1-b)
Sd/- J.R.K. Rao, SS
WAT H/Yd.

ATTESTED

F. SUBRAHMANYAM

ADVOCATE
F. SUBRAHMANYAM

ATTESTED

36
~~37~~
42

Annex - 6

To
The Chief Personnel Officer,
South Eastern Railway,
CALCUTTA-43.

Sir,

Reg: Implementation of the restructuring of
Cadres of ASM's and SM's w.e.f. 1.8.83
belonging to Alternative I Category.

We, the following Station Superintendents working in
Waltair Division belonging to alternative Cadre I beg to
submit the following few lines for consideration and early
redressal.

We are all staff who are in alternative Cadre I and
promoted to higher grades earlier to Sri S. Bhaskara Rao,
who has failed suitability test in the Alternative I but
could get higher grade earlier to us only on account of
his joining the applicants in O.A. and Appellant in Civil
Appeal No.2054 of 1990. We are staff who are similarly
situated as Bhaskara Rao, but could not approach the
Hon'ble Supreme Court. The ruling already exists that
out of the Staff aggrieved when some staff approach Court
and not others the persons who have not approached Tribunal
or Supreme Court under similar circumstances the benefits
should also be extended to the staff who could not approach
the Court. Hence we, pray you sir to kindly examine
the matter in correct perspective and extend benefit as
extended to Sri S. Bhaskara Rao, who was far junior to the
applicants in the original cadres.

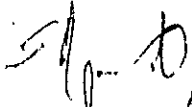
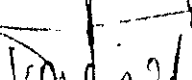
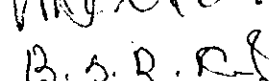
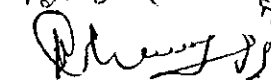
An early reply is requested.

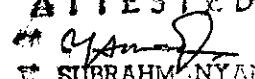
Thanking you sir,

Yours faithfully,

Visakhapatnam,

Date: 30-09-95.

- 1) 
- 2) 
- 3) 
- 4) B. S. R. R. 
- 5) 

ATTESTED

E. SUBRAHMANYAM
ADVOCATE

SOUTH EASTERN RAILWAY

Office of the Divl. Superintendent (P),
Waltair, dt. 16-9-1976.

No. WPY/113/Pt.2.

To

SS/WAT, CYM/WMY,

SMS/ALM PVP PDU TIU ARK GPI KNRT GMDA JDB LJR NML NWP DWZ KDM PUN GPT GRBL
SFK ULM SCMN SUP AMB BKV GUL CHE JYP BMCK KMX KVLS RGDA KPL DSI DFR SFC
MNGD KRPU BHNS VBL

ASM I/C-GVA.

Reg: Suitability Test for promotion to the post of ASM
(425-640RS) held on 26-8-76, 27-8-76 and 29-8-76.

Ref: This office letter No. Optg/1/Restructure dt. 20-8-76.

The following are the results of the above Suitability Test.

S.No.	Name.	Desig.	Station.	Result.
1.	V.K. Murty	RG. ASM	ALM	Passed.
2.	N. Visweswara Rao	LR. ASM	PVP	Passed.
3.	Md. Galib	"	WMY	Passed.
4.	R. Bangarayya	ASM	ALM	Passed.
5.	S.S. Karri	ASM	PDU	Passed.
6.	V.M.L.N. Rao	ASM	TIU	Passed.
7.	A.P.V.R. Patnaik	LR. ASM	ARK	Passed.
8.	D. Rama Murty	RG. ASM	GPI	Passed.
9.	G. Anjanayya	"	KNRT	Passed.
10.	B.S.R. Murty	ASM	GMDA	Passed.
11.	M.R.C. Nair	LR. ASM	JDB	Passed.
12.	P.V. Samayya	"	WAT	Passed.
13.	P. Chakravarty	ASM	LJR	Passed.
14.	J.R.K. Rao	ASM	NML	Passed.
15.	P. Nageswara Rao	LR. ASM	NWP	Passed.
16.	P.V.R. Murty	"	DWZ	Passed.
17.	K. Subba Rao	"	LJR	Passed.
18.	B. Appa Rao	ASM	PDU	Passed.
19.	M.V.R. Swamy	ASM	KDM	Passed.
20.	S.V. Ramana	ASM	PUN	Passed.
21.	B.S.N. Murty	LR. ASM	GPT	Passed.
22.	N.N. Rao	ASM	GRBL	Passed.
23.	N. Srihari Rao	ASM	SFK	Passed.
24.	V. Rama Rao	ASM	ULM	Passed.
25.	A. Sadasiva Rao	ASM	SCMN	Passed.
26.	A.P.V. Chalam	LR. ASM	WMY	Passed.
27.	K.J.M. Rao	RG. ASM	SUP	Passed.
28.	P.T. Rao	ASM	ALM	Passed.
29.	A.K. Mitra	ASM	AMB	Passed.
30.	M. Shubhash	LR. ASM	WMY	Passed.
31.	K. Ramajoga Rao	ASM	TIU	Passed.
32.	B. Sambamurty	LR. ASM	WMY	Passed.
33.	V.V.S.N. Murty	RG. ASM	SCMN	Passed.
34.	N.N. Suryanarayana	ASM	BKV	Passed.
35.	M. Venkata Rao	LR. ASM	WAT	Passed.
36.	P. Divakara Rao	ASM	GUL	Passed.
37.	Md. Yusuff	LR. ASM	PDU	Passed.
38.	G. Subba Rao	ASM	CHE	Passed.

S/C.

S/C
S/C

contd/

Sr.Divisional Personnel Officer,
Waltair.

Murty/

cords.
 Confirmed in the scale Rs. 1125-640
 Gr. II - AS7 with effect -
 from 01.2.80. Vide file
 DNO. WPY/710/AS7 II dated
 21.12.80 of the DDM (P) VAT
 SNO. 27 in the confirmed list.

T. SUBRAMANYA
ADVOCATE

148 39 39
 45
 Annexure-8

Division : WALTAIR
 Dept L Optg.
 Category : SM/ASM
 Scale: 1400-2300

SER
 Provisional Seniority List as on 31-12-87
 Sanctioned Cadre 383 - Total 383

SL	Name	Cif. SC. ST	Date of Birth not authentic	Category	Date	Date of promo- tion to the Grade	Effective date of seniority to the grade	Confirmation Grade .. Date	Remark
1.	2.	3.	4.	5	6.	7	8.	9	10 11
39	Sree JRK Rao	-	24-2-42	ASM	29-11-63	01.8.63	1.8.83	2425-640	1-2-80
172	Sree S. Bhaskara Rao		14-5-44	ASM	29-11-63	01-8-63	1.8.83	1400-2300	1-12-87

EPY 807/SM/ASM dt. 29-1-88

ATTESTED
 E. SUBRAMANYAM
 ADVOCATE

Amrta H/CP

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To
The Divisional Personnel Officer,
S.E.Railway, Malair.

Sir,

Sub: Dis-parity in Pay - Clarification Requested.

Ref: Your Office O.O.No.WPY/807/SM-ASM D/29-1-88.
-do- O.O.No.WPY/807 Dy.SS D/28-2-90(S.No. 39)
-do- O.O.No.WPY/306 Dt.30-11-'93
-do- O.O.No.WPY/306 Dt.24-5-'94.

We like to submit to your kind notice that
ourselves and Sri S.B.Rao, Rg.SS/DSI were recruited by
R.S.C. and appointed as PRO-ASMs in the year 1963.

We were promoted as ASM'D' 425-640 Dec.286
455-700 1984
550-750 1989
700-900 1993

As on date our pay is Rs.2525/-; ~~xxx~~ 2600/-;
Rs.2600/- and ~~Rs.2600/-~~ respectively. Of late
we came to know that Sri S.B.Rao was also promoted
w.e.f. 1984 as Dy.SS and w.e.f. 1988 as S.S. as per the
Judgement from Supreme Court of India and his pay is
Rs.2750/-

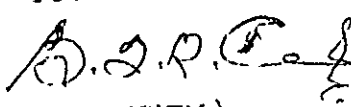
It may also be noted that in no promotional
list it is noticed that the promotions of ~~xxx xxxxxx~~
~~xxx xxxxxx~~ are subject to the Supreme Court decision.

Kindly verify the entire matter and arrange
to issue orders for stepping up pay i.e., equal to
Sri S.B.Rao, Rg.SS/DSI for which act of kindness ~~we~~ shall
be ever grateful.

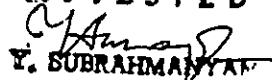
Thanking you,

Dt. 4-11-'94.

Yours sincerely,

- 1) 
(B.S.R. MURTY)
S.S. - VZM.
- 2)
(P.K. CHAKRAVARTY)
S.S. - VSKP
- 3) 
(J.R.K. RAO)
Dy.S.S. - Chimidipalli.

ATTESTED


Y. SUBRAHMANYAM
ADVOCATE

To

The Chief Personnel Officer,
S.E.Railway, Garden Reach
Calcutta -43

Through: Proper Channel.

Respected Sir,

Sub: Seniority.

I, B.S.R.Murty, Dy. S.S/VZM humbly wish to submit the following for your benign consideration and benevolent orders.

Consequent on Hon'ble CAT judgment in C.A No.2054 of 1990 the seniority list of Dy. S.Ss has been revised and republished vide DPO/WAT's No.WPY/306/Pt dated 30-11-93 giving seniority for certain Dy.S.Ss who were petitioners in the case.

Out of the candidates Sri S.Bhaskara Rao (Item No.51 of the revised seniority list) is junior to me by virtue of the date of initial appointment as my date of appointment being 30-7-63 while that of Sri Bhaskara Rao is 29-11-63.

Under the above circumstances although CAT judgment is there for recasting seniority and Sri Bhaskara Rao is one of the petitioners, he should not be counted as senior to me.

I would, therefore, request you to kindly look into it and arrange to rectify the position by removing his name from the revised seniority list, at an early date.

Thanking you,

Vizianagaram,

DT.8-4-1994.

Yours faithfully,

(B.S.R.MURTY.)

Dy.St. tion Supdt.,
Vizianagaram.

Copy to the Divl.Rly. Manager, S-E.Rly, Waltair for information and necessary action.

ATTESTED
E. SUBRAHMANYAM
ADVOCATE



South Eastern Railwaymen's Union

(Regd. No. 3580)

PHON: Rly. 3001 / 3460
P. & T. 45-1741 Extn.-40

Recognised by the S. E. Railway Administration & Affiliated to All India Railwaymen's Federation and Hind Mazdoor Sabha

Central Office : S. E. RAILWAY COLONY, ★ GARDEN REACH, ★ CALCUTTA-700 043

N. K. BHATTACHARJEE
GENERAL SECRETARY

sf. CU/ VZM/WAT/480

Date 6-5-1994.

Chief Personnel Officer,
S. E. Railway, Garden Reach

Dear Sir,

Re: Seniority of Shri B. S. R. Murty, Dy. SS/VZM.

.....

Shri B. S. R. Murty, Dy. SS/VZM has submitted a representation dated 8-4-94 to CPO/GRC through proper channel in connection with illegal revision of his seniority. The number of particulars of the case are as follows :-

Consequent on Hon'ble CAT judgement, in CA number 2054 of 1990, the seniority list of Dy. SS has been revised and republished under DPO/WAT's No. WPY/306/Pt. dated 30-11-93 giving seniority to certain Dy. SSS who were petitioners in the case. Out of the candidates, Shri S. Bhaskar Rao, (item 51 of the revised seniority list) is junior to Shri Murty by virtue of the date of initial appointment as the date of apptt. of Shri Murty being 30-7-63 while that of Shri B. Rao 29-11-63. It is, therefore, not clear as to how a junior who has joined later than Shri Murty, has been assigned seniority over the employee who joined much earlier to him.

The Union, therefore, urges you to kindly look into the issue and reassign the seniority of Shri Murty at the appropriate place while implementing the CAT's judgement.

A line of action taken in the matter may please be intimated to this office.

Thanking you,

Yours faithfully,

GENERAL SECRETARY

c/- D/C/WAT w.r.t. his letter dated 12-4-94.

GENERAL SECRETARY

ATTESTED

Y. SUBRAMANYAM
ADVOCATE

Annex 10 W9

43

CH. Gandhi,
Addl. Genl. Secretary
& Divl. Coordinator.

Waltair,

12 - 4 - 1994.

SERHU/Addl. GADC/VZM/Optg.

To
The General Secretary,
S.E.R.M.U/ Garden Reach
Calcutta -43.

Dear Sir,

Sub: Seniority of Sri B.S.R. Murty, Dy.S.S/VZM.

....

While enclosing a copy of the representation of Sri Murty addressed to the C.P.O./GRC, I wish to emphasize that while revising and republishing the seniority list of Dy.S.S category in Waltair Division, at the behest of the C.P.O, consequent on Hon'ble CAT's judgment some of the juniors in service have been shown seniors to the people who have joined in service much earlier to them simply because they are petitioners in the case. The fact remains that if an employee was not born on rolls of the Railway before Sri Murty was in service, the order of the Hon'ble court can not be applicable to him.

Under these circumstances you are requested to impress upon the C.P.O to order for exclusion of the name of Sri Bhaskara Rao from the revised & seniority list published in the Division, at an early date.

Thanking you,

Encl: One.

Yours faithfully,

Ch. Gandhi
(CH. GANDHI.)

ATTESTED
[Signature]
Y. SUBRAHMANYAM
ADVOCATE

Department: COTAG

S.M./ASM

Code 904 1400-2300 RPS

S.C. No. Rs.

SO

Provisional Seniority list as on 31.12.87

P. T. Folio 383 - 382

SNO	NAME	St. SC ST	Date of birth authentic	Initial APPHT category	Date of Promotions before grade	Effective date of seniority after grade	Confirmation Grade	Date	Remarks
35	Smt B.S.R. Murthy	-	2.3.43	ASM	1.8.83	1.8.83	425-640	1.2.80	
38	" P. Chakravartys	-	20.11.43	ASM	1.8.83	1.8.83	425-640	1.2.80	
39	" J.R.K. Rao	-	24.2.42	ASM	1.8.83	1.8.83	425-640	1.2.80	
172	" S. Ashok Kumar Rao	-	14.5.44	ASM	1.8.83	1.8.83	1400-2300	1.12.80	

29.1.88

LPT/807/SM/ASM

DOC/28/1/87

ATTESTED
S. SUBRAMANYAM
ADVOCATE

S.E. Railway

Division: Waltair

Provisional Seniority list as on 31.12.1994 (Based on instructions contained in E.O.No.110/92&108/93)

Sanctd. Cadre:

P	T	Total
150		150

Permissible Reservation I SC: 15% : 23
I ST: 7% : 11

ANNEXMENT: OPERATING

Category: By Sen. Supdt., Serl : 1000-2660 (RIS)

Name	SC/ST	Date of birth	Initial Appointment Category	Date	Dt. of promotion to the grade	Effective dt. of seniority in the Gr.	Confirmation		Remarks
							Grade	Date	
2	3	4	5	6	7	8	9	10	11
S/Serial									
1. N. Murthy	-	05.12.37	Sign.	10.01.60	01.8.83	01.8.83		01.12.87	
2. V.R. Nana	-	15.6.41	ASM	23.3.62	01.8.83	01.8.83		01.12.87	
3. N. Murthy	-	16.02.40	ASM	19.5.62	01.8.83	01.8.83		01.12.87	
4. S. Sathyanarayana	-	01.7.41	ASM	07.9.62	01.8.83	01.8.83		01.12.87	
5. P.P. Vittala Rao	-	27.12.39	ASM	20.12.62	01.8.83	01.8.83		01.12.87	
6. P.C.P. Rao	-	01.12.40	ASM	16.12.61	01.8.83	01.8.83		01.12.87	
7. K.M. Narasayya	-	01.7.43	Sign.	10.7.62	01.8.83	01.8.83		01.12.87	
8. C.S. Rao	-	06.01.39	ASM	23.4.62	01.8.83	01.8.83		01.12.87	SBR Portion
9. S.N. Rao	-	30.11.40	ASM	13.5.63	01.8.83	01.8.83		01.12.87	
10. S.V. Raju	-	15.7.37	ASM	16.10.62	01.8.83	01.8.83		01.12.87	
11. K.S.P. Rao	-	16-5-40	Sign.	20.1.60	01.8.83	01.8.83		01.12.87	on M/Transp. with NC Nohanthi
12. Ph.S. Sastri.	-	05-01-43	ASM	24.6.63	01.8.83	01.8.83		1.12.87	
13. G.S. Ram	-	15.4.43	ASM	24.6.63	01.8.83	01.8.83		01.12.87	
14. V.V. Rao Rao	-	28.05.42	ASM	24.6.63	01.8.83	01.8.83		01.12.87	
15. V. Nageswara	-	01.6.42	ASM	24.6.63	01.8.83	01.8.83		con..	

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1	2	3	4	5	6	7	8	9	10
S/Shri									
16	T.S. Karimulla	-	01.03.39	ASM	03.9.62	01.8.83	01.8.83		
17	M.S. Narayana	-	25.8.33	Clerk	27.7.60	01.8.83	01.8.83		01.12.87
18	S. Bhaskara Rao	-	14.5.44	ASM	29.11.63	01.8.83	01.8.83		01.12.87
19	V. Gopala Rao	SC	09.10.39	TGM	08.6.60	02.05.91	20.02.91 (proforma)		01.12.87
20	K. Hobbo	ST	18.9.54	ASM	15.12.81	20.02.91	20.02.91		01.12.87
21	M. Venkata Rao	-	15.7.42	W/ Mistry	21.11.62	01.3.93	01.3.93		01.12.87
22	M. Ramesh	-	21.9.43	-do-	21.12.61	01.3.93	01.3.93		01.12.87
23	M. Ramesh	-	14.3.36	-do-	23.02.57	01.3.93	01.3.93		01.12.87
24	M. Ramesh	-	01.7.40	-do-	01.01.62	01.3.93	01.3.93		01.12.87
25	M. Ramesh	-	21.2.45	ASM	01.02.68	01.3.93	01.3.93		01.12.87
26	M. Ramesh	-	29.01.44	ASM	04.8.64	01.3.93	01.3.93		01.12.87
27	M. Ramesh	-	05.02.41	ASM	29.4.65	01.3.93	01.3.93		01.12.87
28	M. Ramesh	-	15.6.44	ASM	01.7.66	01.3.93	01.3.93		01.12.87
29	K.R. Joya Rao	-	03.6.43	ASM	02.12.63	01.3.93	01.3.93		01.12.87
30	N. Sambasiva Rao	-	10.8.36	Sign	17.02.57	01.3.93	01.3.93		01.12.87
31	N.N. Suryanarayana	-	01.6.45	W/Mistry	02.9.64	01.3.93	01.3.93		01.12.87
32	G. Subba Rao	-	02.11.41	-do-	14.01.60	01.3.93	01.3.93		01.12.87
33	M.S.R. Babu	-	01.12.43	ASM	01.02.68	01.3.93	01.3.93		01.12.87
34	K. Subrananyam	-	13.12.40	W/Mistry	22.04.62	01.3.93	01.3.93		01.12.87
35	M. Masarayya	-	01.7.40	W/Mistry	11.02.62	01.03.93	01.3.93		01.12.87

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A/12

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47

1	2	3	4	5	6	7	8	9	10	11
	<u>S/Shri</u>									
115.	P.N.Bradhan	ST	27.05.52	Sign.	10.11.74	01.03.93	01.03.93	-		SEP Portion RP No: 31(5)
116.	Rupendra Nath Handa	ST	03.12.57	ASM	21.07.86	01.03.93	01.03.93	-		RP No:4(6)
117.	Budheswar Senapathy	SC	29.11.54	ASM	21.10.86	01.03.93	01.03.93	-		SEP Portion RP No:28(5)
118.	BBR Shaw	SC	-	"	04.09.87	01.03.93	01.03.93	-		SEP Portion RP No: 14(6)
119.	Udhar Ram	ST	17.01.63	"	04.09.87	01.03.93	01.03.93	-		SEP Portion RP No:17(6)
120.	Daniel Sorang	ST	22.05.62	"	20.10.87	01.03.93	01.03.93	-		SEP Portion RP No:4(7)
121.	P.C.Sethy	ST	23.05.63	"	05.12.87	01.03.93	01.03.93	-		RP No:36(5)
122.	A.Sanyasi	ST	02.04.48	G/Man	01.08.72	01.03.93	01.03.93	-		RP No:31(6)
123-	Mahadeb Takri	SC	08.01.54	ASM	05.02.79	01.03.93	01.03.93	-		SEP Portion RP No:1(6)
124.	Ajay Kumar Behara	SC	03.02.65	"	02.06.88	01.03.93	01.03.93	-		SEP Portion RP No:8(6)

- NOTE: 1) Date of birth should not be taken as authentic. Reference should always be made to the S/Record of the staff concerned.
2) Representation of the staff, if any, against their seniority position should be made within one month of publication of this seniority list

Initial of Dealing Clerk

No:WPY/807/Dy.SS. It:
Copy forwarded to: All Stations, WAT Division, Sr.DGM/WAT, Divl.Secy-SELAC/WAT., AGO Divl.Co.Ord./SERMU/WAT.

ATTESTED
E. SUNDARAMAN
ADVOCATE

Divl. Personnel Officer/WAT.

SOUTH EASTERN RAILWAY

Division: Waltair

PROVISIONAL SENIORITY LIST AS ON 24-05-1994
(based on instructions contained in E.S.No.110/92 & 108/93 & 141/93).

DEPARTMENT: OPERATING

Sanctd. Cadre :

P 0 T 0 Total

CATEGORY : STN. SUP.DT. SCALE : Rs. 2000-3200 FPS

Permissible reservation 0 SC: 50
ST:

Sl. No.	Name S/Sri/Smt.	If SC/ST	Date of Birth	Initial Appointment Category	Initial Appointment Date	Dt. of promotion to the grade	Effective dt. of seniority in the grade	Confirmation Grade	Confirmation Date	Remarks
1	2	3	4	5	6	7	8	9	10	11
1.	G.Apparao	SC	18-11-36	ASM	21-03-58	01-08-83	01-08-83		25-12-80	RP No.8(1)
2.	S.N.P.Rao		10-01-38	ASM	27-01-57	01-08-83	01-08-83		01-12-87	
3.	B.Shyam	SC	10-02-38	ASM	08-06-61	01-08-83	01-08-83		01-03-80	RP No.28(1)
4.	P.Siddappa	SC	20-08-44	L.Cleaner	13-05-66	01-08-83	01-08-83		01-12-87	RP No.36(1)
5.	P.P.Selvam	SC	10-06-41	ASM	24-06-63	01-08-83	01-08-83		01-12-87	RP No.1(2)
6.	G.Anjaneyya	SC	17-04-44	ASM	25-06-63	01-08-83	01-08-83		01-12-87	RP No.8(2)
7.	P.Sudarsanam	ST	02-10-37	Sign.	25-09-59	01-08-83	01-08-83		01-12-87	RP No.31(1)
8.	D.Ganapathirao	SC	08-06-38	TT Hamal	29-06-59	01-01-84	01-01-84		01-12-87	Own Merit PP-13UR
9.	H.N.Sirkar	SC	05-01-40	L.Cleaner	05-10-67	05-12-88	05-12-88		01-12-87	Own Merit - 20 UR
10.	T.Raghavulu	SC	16-03-42	Store issuer	16-4-62	05-12-88	05-12-88		01-12-87	RP No.22(2)
11.	V.S.Rao	-	28-09-36	ASM	30-12-56	05-12-88	05-12-88		01-12-87	
12.	J.C.Mondal	SC	24-05-43	ASM	09-02-63	05-12-88	05-12-88		01-12-87	RP No.28(2)
13.	C.M.Hembram	ST	12-01-54	ASM	14-03-77	05-12-88	05-12-88		01-12-87	RP No.17(2)
14.	K.S.Sundararao	-	01-12-37	ASM	01-04-57	05-12-88	05-12-88		01-12-87	
15.	N.K.Rao	-	02-03-37	ASM	04-04-57	05-12-88	05-12-88		01-12-87	
16.	T.K.Janardhanan	-	18-12-36	ASM	17-05-56	05-12-88	05-12-88		01-12-87	

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A/12B
51

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1	2	3	4	5	6	7	8	9	10	11
S/Sri/Smt.										
17. D. Rama Murty	SC	10-11-37	ASM	26-06-63	C5-12-88	C5-12-88			01-12-87	RP No. 36(2)
18. A. K. Goldar	SC	10-04-42	ASM	01-06-66	C5-12-88	C5-12-88			01-12-87	RP No. 1(3)
19. B. Gurumurthy	ST	15-07-41	Hamal.	13-08-59	C5-12-88	C5-12-88			01-12-87	RP No. 31(2)
20. S. Sinku	ST	02-07-52	ASM	16-08-80	C5-12-88	C5-12-88			01-12-87	RP No. 4(3)
21. D. K. Mohanarao	-	22-06-41	Sign.	20-10-62	C1-03-93	C5-12-88			01-12-87	
22. K. S. N. Murthy	-	05-12-37	Signr.	10-01-60	24-05-94	C5-12-88			01-12-87	
23. G. V. Ramana	-	15-06-41	ASM	23-03-62	24-05-94 (proforma)	C5-12-88			01-12-87	
24. R. N. Murthy	-	16-02-40	ASM	19-05-62	24-05-94	C5-12-88			01-12-87	
25. P. Satyanarayana	-	01-07-41	ASM	07-09-62	24-05-94	C5-12-88			01-12-87	
26. K. A. Narasayya	-	01-07-43	Sign.	10-07-62	24-05-94	C5-12-88			01-12-87	
27. C. S. Rao	-	06-01-39	ASM	23-04-62	24-05-94	C5-12-88			01-12-87	
28. M. V. Raju	-	15-07-37	ASM	16-10-62	24-05-94	C5-12-88			01-12-87	
29. K. S. P. Rao	-	16-05-40	Sign.	20-01-60	24-05-94	C5-12-88			01-12-87	
30. Bh. S. Sastry	-	05-01-43	ASM	24-06-63	24-05-94	C5-12-88			01-12-87	
31. G. Sairam	-	15-04-43	ASM	24-06-63	24-05-94	C5-12-88			01-12-87	
32. V. V. Ramarao	-	28-05-42	ASM	24-06-63	24-05-94	C5-12-88			01-12-87	
33. V. Nagaraju	-	01-06-42	ASM	24-06-63	24-05-94	C5-12-88			01-12-87	
34. T. S. Karimulla	-	01-03-39	ASM	03-09-62	24-05-94	C5-12-88			01-12-87	
35. M. S. Narayana	-	25-08-38	Clerk	27-07-60	24-05-94	C5-12-88			01-12-87	
36. S. Bhaskararao	-	14-05-44	ASM	29-11-63	24-05-94	C5-12-88			01-12-87	
37. U. M. Rao	-	20-06-36	ASM	10-05-55	28-01-89	30-12-88			01-12-87	
38. K. V. L. N. Achary	-	10-08-37	Sign.	20-06-56	09-03-89	30-12-88			01-12-87	
39. M. Bhaskararao	-	01-07-38	ASM	01-10-58	02-09-89	30-12-88			01-05-74	

Name

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1	2	3	4	5	6	7	8	9	10	11
	S/Sri/Smt.									
41.	D. Jogarao	-	05-05-36	Sign.	15-08-57	02-06-89	30-12-88		01-05-74	56
42.	Ch. V. Ramaiiah	-	10-12-39	Sign.	06-01-60	05-07-89	30-12-88		01-05-74	
43.	K. V. B. N. Raju	-	02-12-36	ASM	26-05-58	30-12-88	30-12-88		01-05-74	
44.	C. N. Rao	-	17-09-38	ASM	04-10-58	13-06-89	09-05-89		01-05-74	
45.	K. Adikesavulu	-	26-01-36	Sign.	15-06-57	07-10-89	09-05-89		01-05-74	
46.	K. C. Raju	-	01-07-36	ASM	19-03-56	09-05-89	09-05-89		01-05-74	
47.	S. T. Krishna	-	06-10-41	ASM	26-06-61		14-07-91		01-05-74	
48.	V. V. D. Menon	-	28-02-37	ASM	09-02-63		14-07-91		01-02-80	
49.	T. S. Rao	-	28-08-38	Sign.	08-01-60		14-07-91		01-02-80	
50.	G. Apparao	SC	10-07-50	ASM	30-01-76	14-07-91	14-07-91		01-02-80	
51.	S. C. Saha	SC	02-02-44	Sign.	01-03-74	01-03-93	01-03-93		01-12-87	RP No. 14(3)
52.	D. Apparao	SC	20-05-48	Eng. cleaner	22-05-68	01-03-93	01-03-93		01-12-87	RP No. 22(3)
53.	T. P. V. K. Setty	-	03-04-38	ASM	04-04-57	01-03-93	01-03-93		01-12-87	RP No. 28(4)
54.	P. A. Sama	-	25-10-40	ASM	13-07-60	01-03-93	01-03-93		01-05-74	
55.	M. V. Rao	-	15-12-40	ASM	08-06-61	01-03-93	01-03-93		01-05-74	
56.	D. S. Murthy	-	08-04-38	ASM	26-05-58	01-03-93	01-03-93		--	
57.	A. Gopinadhan	-	07-09-43	ASM	24-06-53	01-03-93	01-03-93		01-02-80	
58.	Ch. Krishnarao	-	01-07-36	Sign.	15-06-57	01-03-93	01-03-93		01-02-80	
59.	B. Sahu	-	01-07-40	ASM	03-07-61	01-03-93	01-03-93		01-02-80	
60.	K. Bangaraiiah	-	05-07-38	ASM	25-08-60	01-03-93	01-03-93		01-02-80	
61.	V. M. L. N. Rao	-	05-02-41	ASM	16-12-61	01-03-93	01-03-93		01-02-80	
62.	M. R. Nair	-	11-12-36	Sign.	07-01-57	01-03-93	01-03-93		01-02-80	
63.	Nandalal Mondal	SC	31-01-48	G/Man	01-07-69	01-03-93	01-03-93		01-02-80	
64.	M. D. Rao	SC	14-06-38	Sign.	24-06-59	01-03-93	01-03-93		01-12-87	RP No. 28(3)
									01-12-87	RP No. 36(3)

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1	2	3	4	5	6	7	8	9	10	11
S/Sri/Smt.										
65. A. V. Raju	-	C1-12-39	Sign.		C8-01-60	01-03-93	01-03-93		01-05-74	
66. S. Ramarao	-	10-09-39	Sign.		28-01-60	01-03-93	01-03-93		01-02-80	
67. R. M. Paul	-	C5-06-39	ASM		23-05-60	01-03-93	01-03-93		01-02-80	
68. R. L. Rao	-	15-03-37	Sign.		17-06-57	01-03-93	01-03-93		01-02-80	
69. B. S. R. Murthy	-	C2-03-43	ASM		30-07-63	01-03-93	01-03-93		01-02-80	
70. P. Saidiva	SC	15-07-39	B/Car.		20-02-59	01-03-93	01-03-93		01-12-87	RP No. 1(4) own merit.
71. B. Sukracharyulu	ST	10-08-48	ASM		19-01-76	01-03-93	01-03-93		01-12-87	RP No. 31(3)
72. M. L. N. Majji	ST	15-06-54	ASM		19-02-76	01-03-93	01-03-93		01-12-87	RP No. 17(3)
73. K. Rajaiah	ST	04-03-53	ASM		19-01-76	01-03-93	01-03-93		01-12-87	Own merit-38UR
74. J. M. Biswas	SC	02-04-52	ASM		20-11-76	01-03-93	01-03-93		01-12-87	Own merit-39UR
75. J. Koteswararao	SC	01-07-53	D/Cleaner		16-07-73	01-03-93	01-03-93		01-12-87	Own Merit-40UR
76. D. N. Sammaddar	SC	01-09-45	TP		17-10-64	01-03-93	01-03-93		01-12-87	Own Merit-2UR
77. B. Rattiah	SC	05-04-52	Clerk		17-11-77	01-03-93	01-03-93		01-12-87	Own Merit-3UR
78. S. Hembram	ST	24-01-55	ASM		16-08-80	01-03-93	01-03-93		01-12-87	RP No. 4(4)
79. Tularam Kalo	ST	01-04-52	ASM		17-12-81	01-03-93	01-03-93		01-12-87	Own Merit-5UR
80. P. Chakravarthy	-	20-11-43	ASM		29-11-63	01-03-93	01-03-93		01-02-80	
81. J. R. K. Rao	-	24-02-42	ASM		29-11-63	01-03-93	01-03-93		01-02-80	
82. P. Nageswararao	-	30-07-44	ASM		27-07-64	01-03-93	01-03-93		01-02-80	
83. K. Subbarao	-	01-07-44	ASM		12-08-64	01-03-93	01-03-93		01-02-80	
84. B. Apparao	-	17-07-45	ASM		28-07-64	01-03-93	01-03-93		01-02-80	
85. M. V. R. Swamy	-	16-06-43	ASM		27-07-64	01-03-93	01-03-93		01-02-80	
86. P. V. Sanniah	-	10-06-42	ASM		24-06-63	01-03-93	01-03-93		01-02-80	
87. S. V. Ramana	-	01-01-45	ASM		30-07-64	01-03-93	01-03-93		01-02-80	

52

1	2	3	4	5	6	7	8	9	10	11
S/Sri/Smt.										
88. N. N. Rao	-	16-02-43	ASM	04-08-64	01-03-93	01-03-93			01-02-80	
89. N. Srihari Rao	-	05-09-44	ASM	27-07-64	01-03-93	01-03-93			01-02-80	58
90. V. Ramarao	-	25-10-41	ASM	01-10-62	01-03-93	01-03-93			01-02-80	
91. C. Subbarao	-	25-08-44	ASM	07-01-65	01-03-93	01-03-93			01-02-80	
92. A. K. Qureshi	-	03-04-45	ASM	16-07-64	01-03-93	01-03-93			01-02-80	
93. U. N. Rao	-	04-09-37	Shed KSI	19-03-57	01-03-93	01-03-93			01-02-80	
94. K. J. M. Rao	-	12-05-38	Sign.	03-07-58	01-03-93	01-03-93			01-02-80	
95. P. T. Rao	-	16-09-42	ASM	16-07-65	01-03-93	01-03-93			01-02-80	
96. G. Srinivasarao	SC	22-12-62	ASM	25-07-81	01-03-93	01-03-93			01-12-87	RP No. 8(4) Own Merit
97. S. P. Biswas	SC	01-02-57	ASM	15-12-81	01-03-93	01-03-93			01-12-87	Own Merit
98. P. C. Patra	ST	06-02-55	ASM	15-12-81	01-03-93	01-03-93			01-12-87	RP No. 17(4) Own Merit
99. P. V. R. Murthy	-	01-07-43	ASM	01-08-64	01-03-93	01-03-93			01-02-80	
100. M. Prasad Rao	SC	03-11-59	ASM	15-12-81	01-03-93	01-03-93			01-12-87	RP No. 14(4) Own Merit
101. A. K. Shah	SC	02-04-55	ASM	15-12-81	01-03-93	01-03-93			01-12-87	RP No. 22(4) Own Merit

Initial of the Dealer
No. WPY/807/SS Dt. 31-10-1994.

O. S. / SS-III

Divl. Personnel Officer/Waltair.

Copy forwarded for information and necessary action to : All Stn. Supdts., Waltair Division;
Divl. Secy./SERMC/WAT; AGS & Working President/SERMU/WAT;

(1) Representations of the Staff, if any, against their seniority position,
should be made within one month of publication of this Seniority List.

(2) Date of birth should not be taken as authentic. Reference should
always be made with Service Record.

mk. s.

Divl. Personnel Officer/Waltair.

ATTESTED

Y. SUBRAHMANYAM
ADVOCATE

SOUTH EASTERN RAILWAY

PROVISIONAL SENIORITY LIST AS ON 31-12-89

Department: Operating
 Category: Dy.Stn.Supt.
 Scale Rs. 1600-2660 (RPS)

Sanctioned cadre:

Per. Ty. Total
 56 -- 56

Sl. No.	Name S/Sri	If SC/ST	Date of birth (Not authentic)	Initial category	Date of appointment	Date of promotion to the grade	Effective date of seniority in the gr.	Date of confirmation in service	Remarks
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
1.	S.C.Saha	SC	02.02.44	Sigr.	01.03.74	01.08.83	01.08.83	01.12.87	
2.	M.L.Rao	SC	14.06.38	"	24.06.59	01.08.83	01.08.83	01.12.87	
3.	P.T.Naidu	-	20.05.32	ASM	08.07.58	01.08.83	01.08.83	01.12.87	
4.	D.Apparao	SC	20.05.48	Eng. Cleaner	22.05.68	01.08.83	01.08.83	01.12.87	
5.	A.V.Raju	-	01.12.39	Sigr.	08.01.60	25.02.88	25.02.88	01.05.74	
6.	T.D.V.K.Setty	-	03.04.38	ASM	04.04.57	25.02.88	25.02.88	01.05.74	
7.	K.A.Sarma	-	25.10.40	ASM	13.01.60	25.02.88	25.02.88	01.05.74	
8.	S.Rama Rao	-	10.09.39	Sigr.	28.01.60	25.02.88	25.02.88	01.02.80	
9.	M.B.S.R.Charyulu	-	02.10.35	ASM	09.09.55	25.02.88	25.02.88	01.02.80	
					(Proforma)	(Proforma)			
10.	L.S.Siva Rao	-	15.06.35	Sigr.	01.01.55	25.02.88	25.02.88	01.02.80	On deputation to S&C
11.	R.M.Paul	-	05.06.39	ASM	23.05.60	25.02.88	25.02.88	01.02.80	
12.	R.L.Rao	-	15.03.37	Sigr.	17.06.57	25.02.88	25.02.88	01.02.80	
13.	S.T.Krishna	-	06.10.41	ASM	26.06.61	25.02.88	25.02.88	01.02.80	
14.	V.V.D.Menon	-	28.02.37	ASM	09.02.63	25.02.88	25.02.88	01.02.80	
15.	M.V.Rao	-	15.12.40	ASM	03.06.61	25.02.88	25.02.88		
16.	D.K.Mohana Rao	-	22.06.41	Sigr.	20.01.62	25.02.88	25.02.88		

contd... 2.

12/13 5.34 47

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
17. T.S.Rao	-	28.08.38	Sigr.	08.01.60	25.02.88	25.02.88	--		
18. D.S.Murty	-	08.04.38	ASM	26.05.58	25.02.88	25.02.88	01.2.80		
19. A.Gopinatham	-	07.09.43	ASM	24.06.63	25.02.88	25.02.88	1.2.80		
20. Ch.Krishnarao	-	01.07.36	Sigr.	15.06.57	25.02.88	25.02.88	1.12.78		
21. B.Sahu	-	01.07.40	ASM	03.07.61	25.02.88	25.02.88	1.2.80		
22. K.Bangaraiah	-	05.07.38	ASM	25.08.60	14.11.88	25.02.88	1.2.80		
23. V.M.L.N.Rao	-	05.02.41	ASM	16.12.61	24.05.88	25.02.88	1.2.80		
24. B.S.R.Murty	-	02.03.43	ASM	30.07.63	30.04.88	25.02.88	1.2.80		
25. M.R.C.N air	-	11.12.36	Sigr.	07.01.57	21.02.88	25.02.88	1.2.80		
26. Nandalal Mondal	SC	31.01.48	G/Man	01.07.69	25.02.88	25.02.88	1.12.87		
27. P.Saidalla	SC	15.07.39	B/Gar.	20.02.59	25.02.88	25.02.88	1.12.87		
28. G.Apparao	SC	10.07.50	ASM	30.01.76	25.02.88	25.02.88	1.12.87		
29. B.Sukhracharyalu	ST	10.09.48	ASM	19.01.76	25.02.88	25.02.88	1.12.87		
30. M.L.N.Majji	ST	15.06.61	ASM	19.02.76	25.02.88	25.02.88	1.12.87		
31. K.Rajaiah	S/T	04.03.58	ASM	19.01.76	25.02.88	25.02.88	1.12.87		
32. J.M.Biswas	SC	02.04.52	ASM	20.11.76	25.02.88	25.02.88	1.12.87		
33. J.Koteswararao	SC	01.07.53	D/Cleaner	16.07.73	27.03.88	25.02.88	1.12.87		
34. D.N.Samaddar				17.10.64	25.02.88	25.02.88	1.12.87		

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2.	3.	4.	5.	6.	7.	8.	9.	10.
35. B. Pattaiah	SC	05.04.52	Clerk	17.11.77	03.08.88	25.02.88 (Proforma)	1.12.87	
36. S. Hembram	ST	24.01.55	ASM	16.08.80	25.02.88	25.02.88	1.12.87	
37. Tularam Kalo	ST	01.04.52	ASM	17.12.81	14.08.88	14.08.88	1.12.87	
38. P. Chakravarty	UR	20.11.43	ASM	29.11.63	25.04.89	27.02.89 (Proforma)	1.2.80	
39. J. R. K. Rao	UR	24.02.42	ASM	29.11.63	12.05.89	27.02.89 (Proforma)	1.2.80	
40. P. Nageswararao s/o Laxminarayana	UR	30.07.44	ASM	27.07.64	01.05.89	27.02.89 (Proforma)	1.2.80	
41. K. Subbarao	UR	01.07.44	ASM	12.08.64	04.04.89	27.02.89 (Proforma)	1.2.80	
42. B. Apparao	UR	17.07.45	ASM	28.07.64	27.02.89	27.02.89	1.2.80	
43. M. V. R. Swamy	UR	16.06.43	ASM	27.07.64	28.04.89	28.04.89	1.2.80	
44. D. V. S. Subbarao	UR	01.07.35	Sigr.	15.06.57	20.07.89	07.07.89 (Proforma)	1.2.80	
45. P. V. Sannaiah	UR	10.06.42	ASM	24.06.63	02.01.90	07.07.89 (Proforma)	1.2.80	
46. S. V. Ramana	U/R	01.01.45	ASM	30.07.64	15.11.89	07.07.89 (Proforma)	1.2.80	
47. N. N. Rao	UR	16.02.43	ASM	04.08.64	09.01.90	07.07.89 (Proforma)	1.2.80	
48. N. Srihari Rao	UR	05.09.44	ASM	27.07.64	13.10.89	07.07.89 (Proforma)	1.2.80	
49. V. Rama Rao	U/R	25.10.41	ASM	01.10.62	30.03.89	07.07.89 (Proforma)	01.2.80	
50. C. Subbarao	UR	25.08.44	ASM	07.01.63	07.07.89	07.07.89		

A112B

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-4-

A/2B 4756

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
51. A.K.Qureshi	-	03.04.45	ASM	16.07.64	17.08.89	14.08.89	1.2.80		
52. U.N.Rao	-	04.09.37	Shed KSI	19.03.57	26.08.89	14.08.89	1.2.80		
53. K.J.M.Rao	-	12.05.38	Sigr.	03.07.58	09.11.89	14.08.89	1.2.80		
54. P.T.Rao	-	16.09.42	ASM	16.07.65	26.08.89	14.08.89	1.2.80		
55. G.Srinivasarao	SC	22.12.62	ASM	25.07.81	14.08.89	14.08.89	1.12.87		

No.WFY/307/Dy.SS

Waltair, dt. 28-2-90.

Copy forwarded for information and necessary action to:- SS/Dy.SS-BDVR, SLPM, TXD, CMDP, BGHU, KVLS, SMLG, ARK, PFU, SXV, KRFU, MFG, JYP, CJS, SDA, BQHL, VQPS, DVD, GPT, KUK, VZM, FUN, GMDA, RGDA, TIG, SFC, MRBL, KBJ, LKNA, NPD, BLSN, GS(G)/AT RT, CYA(M), Sr.DOS/Waltair.

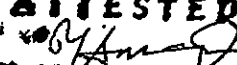
Representations of staff if any against the seniority position assigned to them should be forwarded to this office within a month of this publication.

Date of birth should not be taken as authentic. Reference should always be made to Service Sheet.

Copy to Divl. Secretary, SERMC/WAT & Working President, SERMU/WAT; All Branch Secretaries/ SERMU & S ERMC - Waltair Division.

INITIAL OF DEALING CLERK

DIVL. PERSONNEL OFFICER/WAT

ATTESTED

Y. SUBRAHMANYAM
 ADVOCATE

DIVISION: WALT AIR

SOUTH EASTERN RAILWAY.

PROVISIONAL SENIORITY LIST AS ON 31.12.1987.

Dept: OPTG.

Category: Dy. Stn. Supdt.,

In Scale Rs. 1600 - 2660.

Sl. No.	Name	If SC ST	Date of birth* not authentic	Initial App. Category	Date	Date of promotion to the Grade	Effective date of seniority in the Gr.	Confirmation Grade	Date	Remarks
✓ 1.	S/Shri J.V. Pantulu	-	01.06.30	ASM	02.01.49	01.08.83	01.08.83	Rs. 1600-2660	01.12.87	
✓ 2.	R.D. Chinta	SC	0.07.34	Sigr.	01.02.59	01.08.83	10.08.83	-do-	01.12.87	
3.	H.M. Sircar	SC	0.01.40	D/Cleaner	05.10.67	01.08.83	01.08.83	-do-	01.12.87	
4.	T. Raghavula	SC	1.03.42	St. Issuer	16.04.62	01.08.83	01.08.83	-do-	01.12.87	
✓ 5.	V.G. Sarma	-	1.07.36	ASM	01.04.57	01.08.83	01.08.83	-do-	01.12.87	
✓ 6.	V.S. Rao	-	2.09.36	ASM	30.12.56	01.08.83	01.08.83	-do-	01.12.87	
7.	J.C. Mondal	SC	2.06.43	ASM	09.02.63	01.08.83	01.08.83	-do-	01.12.87	
8.	C.M. Hembram	ST	1.01.54	ASM	14.03.77	01.08.83	01.08.83	-do-	01.12.87	
9.	K.S. Sunderarao	-	0.02.37	ASM	01.04.57	01.08.83	01.08.83	-do-	01.12.87	
10.	N.K. Rao	-	6.03.37	ASM	04.04.57	01.08.83	01.08.83	-do-	01.12.87	
✓ 11.	M.A. Sattar	-	1.05.36	ASM	01.04.57	01.08.83	01.08.83	-do-	01.12.87	
12.	T.K. Jannardhan	-	1.12.36	ASM	17.05.56	01.08.83	01.08.83	-do-	01.12.87	
✓ 13.	D.R. Somayajulu	-	1.06.35	ASM	14.01.55	01.08.83	01.08.83	-do-	01.12.87	
✓ 14.	S.A. Wahood	-	0.11.36	ASM	31.03.37	01.08.83	01.08.83	-do-	01.12.87	
15.	D. Rama Murthy	SC	1.11.37	ASM	26.06.63	01.08.83	01.08.83	-do-	01.12.87	
16.	S.C. Saha	SC	002.44	Sigr	01.03.74	01.08.83	01.08.83	-do-	01.12.87	
✓ 17.	D. Mohana Rao	-	005.32	Clerk	19.11.51	01.08.83	01.08.83	-do-	01.12.87	
18.	M.D. Rao	SC	1.46.38	Sigr.	24.06.59	01.08.83	01.08.83	-do-	01.12.87	
19.	A.K. Gddar	SC	1.04.42	ASM	01.06.66	01.08.83	01.08.83	-do-	1.12.87	
20.	B. Guru Murthy	ST	15.41	Hammal	13.08.59	01.08.83	01.08.83	-do-	1.12.87	

A/12C

58

64

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
S/Shri										
21. S.Sinku	ST	02.07.52	ASM	15.08.80	01.08.83	01.08.83	1600-2660		01.12.87	
✓ 22. K.V.Sundara Rao	-	10.10.33	ASM	27.01.57	01.08.83	01.08.83	-do-		01.12.87	
✓ 23. P.T.Naidu	-	20.05.32	ASM	08.07.58	01.08.83	01.08.83	-do-		01.12.87	
✓ 24. S.V.R.Reddy	-	20.09.35	ASM	24.03.58	01.08.83	01.08.83	-do-		01.12.87	
✓ 25. D.L.Rao	-	20.6.33	ASM	10.02.54	01.08.83	01.08.83	-do-		01.12.87	
✓ 26. M.B.S.R.Acharyulu	-	02.10.35	ASM	09.09.55	01.08.83	01.08.83	425-640		01.02.80	
✓ 27. L.S.Siva Rao	-	15.06.35	Sigr.	01.06.55	01.08.83	01.08.83	-do-		01.02.89	
28. D.K.Mohana Rao	-	22.6.41	Sigr.	20.1.62	01.08.83	1.08.83	-do-		01.02.80	
29. K.S.N.Murthy	-	05.12.37	Sigr.	10.01.60	01.08.83	01.08.83	-do-		01.02.80	
30. D.appa Rao	SC	20.05.48	Engine cleaner	22.05.68	01.08.83	01.08.83	-do-		01.12.87	
31. G.V.Ramana	-	15.6.41	ASM	23.3.62	01.08.83	1.08.83	-do-		01.12.87	
32. R.N.Murthy	-	16.2.40	ASM	19.05.62	01.08.83	01.08.83	-do-		01.12.87	
33. P.Satyanarayana	-	01.07.41	ASM	07.09.62	01.08.83	01.08.83	-do-		01.12.87	
✓ 34. D.K.Pantulu	-	13.09.34	Sigr.	16.04.56	01.08.83	01.08.83	-do-		01.12.87	
35. P.P.Vittala Rao	-	27.12.39	ASM	20.12.62	01.08.83	01.08.83	-do-		01.12.87	
36. K.C.P.Rao	-	01.12.40	ASM	16.12.61	01.08.83	01.08.83	-do-		01.12.87	
37. K.A.Narasayya	-	01.07.43	Sigr.	10.07.62	01.08.83	01.08.83	-do-		01.12.87	
38. C.S.Rao	-	16.01.39	ASM	23.04.62	01.08.83	01.08.83	-do-		01.12.87	
39. S.N.Ray	-	30.11.40	ASM	16.10.62	01.08.83	01.08.83	-do-		01.12.87	
40. M.V.Raju	-	15.07.37	ASM	16.10.62	01.08.83	01.08.83	-do-		01.12.87	
41. B.S.Sastry	-	05.01.43	ASM	24.06.63	01.08.83	01.08.83	-do-		01.12.87	

Contd...3...

South Eastern Railway
Provisional Seniority list as on 31.12.87

M12D 59 58-60

Department: Operating
Category: SM/ASM.
Scale Rs.1400-2300RPS.

P. T. Total
Sanced.Cadre: 303 - 303

7-05

Sl.No.	Name	If SC or ST	Date of Birth. * not authentic	Initial Apptt. Cate- gory	Date of promotion to the grade.	Effective date of seniority in the grade.	Confirmation Grade	Date	Remarks.	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.
	S Sri									
1.	M.S.R.Murty	-	10.3.34	ASM	9.4.56	1.8.83	1.8.83	Rs.425-240	1.5.74	Offg.as Dy.SS
2.	P.V.K.Murty	-	21.2.34	ASM	29.5.55	1.8.83	1.8.83	"	1.5.74	-do-
3.	M. Sankarao	-	1.7.38	ASM	1.10.58	1.8.83	1.8.83	"	1.5.74	-do-
4.	D.Sankarao	-	5.5.36	Sigr.	15.6.57	1.8.83	1.8.83	"	1.5.74	-do-
5.	A.V.Raju	-	1.12.39	Sigr.	8.1.60	1.8.83	1.8.83	"	1.5.74	-do-
6.	T.P.V.K.Setty	-	3.4.38	ASM	4.4.57	1.8.83	1.8.83	"	1.5.74	-do-
7.	Ch.V.Ramaiah	-	10.12.39	Sigr	6.1.60	1.8.83	1.8.83	"	1.5.74	-do-
8.	K.V.B.N.Raju	-	2.12.36	ASM	26.5.58	1.8.83	1.8.83	"	1.5.74	-do-
9.	C.H.Rao	-	17.9.38	ASM	4.10.58	1.8.83	1.8.83	"	1.5.74	-do-
10.	K.Adikesavulu	-	26.1.36	Sigr	15.6.57	1.8.83	1.8.83	"	1.5.74	-do-
11.	K.C.Raju	-	1.7.36	ASM	19.3.56	1.8.83	1.8.83	"	1.5.74	-do-
12.	P.A.Sharma	-	25.10.40	ASM	13.7.60	1.8.83	1.8.83	"	1.5.74	-do-
13.	S.Ramarao	-	10.9.39	Sigr	20.1.60	1.8.83	1.8.83	"	1.2.80	-do-

[Signature]

1	2	3	4	5	6	7	8	9	10	11	12	13
14. E. Paparao	-	4.10.31	Sigr	20.11.51	1.0.83	1.0.83	425-640Rs	1.2.00	Offg. as Dy. SS.	-	-	-
15. D.L. Rao	-	25.6.33	ASM	10.2.54	1.0.83	1.0.83	-do-	1.2.00	-do-	-	-	-
16. M.S.R. Char- yulu, f	-	2.10.35	ASM	9.9.55	1.0.83	1.0.83	-do-	1.2.00	-do-	-	-	-
17. L.S. Sivarao	-	15.6.55	Sigr	1.6.55	1.0.83	1.0.83	-do-	1.2.00	-do-	-	-	-
18. R.M. Paul, KBJ	-	5.6.39	ASM	23.5.60	1.0.83	1.0.83	-do-	1.2.00	-do-	-	-	-
19. R.L. Rao	-	15.3.37	Sigr	17.6.57	1.0.83	1.0.83	-do-	1.2.00	-do-	-	-	-
20. H.V. Rao,	-	8.2.36	Sigr	15.6.57	1.0.83	1.0.83	-do-	1.2.00	-do-	-	-	-
21. S.T. Krishna	-	5.10.41	ASM	26.6.61	1.0.83	1.0.83	-do-	1.2.00	-do-	-	-	-
22. V.V.D. Menon	-	28.2.37	ASM	9.2.63	1.0.83	1.0.83	-do-	1.2.00	-do-	-	-	-
23. M.V. Rao,	-	15.12.40	ASM	8.6.61	1.0.83	1.0.83	-	-	-do-	-	-	-
24. D.K. Mohanarao	-	22.6.41	Sigr	20.1.62	1.0.83	1.0.83	-	-	-do-	-	-	-
25. T.S. Rao,	-	28.8.38	Sigr	8.1.60	1.0.83	1.0.83	-	-	-do-	-	-	-
26. Jagannadikulu	-	1.3.31	ASM	1.7.52	1.0.83	1.0.83	-	-	-do-	-	-	-
27. D.S. Murty	-	8.4.38	ASM	26.5.58	1.0.83	1.0.83	-	-	-do-	-	-	-
28. N. Gopinathan	-	7.9.43	ASM	24.6.63	1.0.83	1.0.83	-	1.2.00	-do-	-	-	-
29. N. Ramarao,	-	6.6.32	Clerk	20.12.48	1.0.83	1.0.83	-	1.2.00	-do-	-	-	-
30. Ch. Krishnarao	-	1.7.35	Sigr	15.6.57	1.0.83	1.0.83	-do-	1.2.70	-do-	-	-	-

Contd..3.

S. N. Murty

1	2	3	4	5	6	7	8	9	10	11
S/Sri										
31. B.S.ahu	-	1.7.40	ASM	3.2.61	1.8.83	1.8.83	Rs. 425-640	1.2.80	Offg. as Dy. SS	
32. D.V. Subbarao	-	1.7.35	Sigr	15.6.57	1.8.83	1.8.83	-do-	1.2.80		
33. K. Engariah	-	5.7.38	ASM	25.8.60	1.8.83	1.8.83	-do-	1.2.80		
34. V.M.L.N. Rao	-	5.2.41	ASM	16.12.61	1.8.83	1.8.83	-do-	1.2.80		
35. B.S.R. Murty	-	2.3.43	ASM	30.7.63	1.8.83	1.8.83	-do-	1.2.80		
36. M.R.C. Nair	-	11.12.36	Sigr	7.1.57	1.8.83	1.8.83	"	1.2.80		
37. P.V. Sannarajah	-	10.6.42	ASM	24.6.63	1.8.83	1.8.83	"	1.2.80		
38. P. Chakravarty	-	20.11.43	ASM	29.11.63	1.8.83	1.8.83	-do-	1.2.80		
39. J.R.K. Rao	-	24.2.42	ASM	29.11.63	1.8.83	1.8.83	"	1.2.80		
40. P. Nageswararao	-	30.7.44	ASM	27.7.64	1.8.83	1.8.83	"	1.2.80		
S/o. Laxminarayana										
41. P.V.R. Murty	-	1.7.43	ASM	1.8.64	1.8.83	1.8.83	"	1.2.80		
42. K. Subbarao	-	1.7.44	ASM	12.8.64	1.8.83	1.8.83	"	1.2.80		
43. B. Appara, SUP	-	17.7.45	ASM	29.7.64	1.8.83	1.8.83	"	1.2.80		
44. M.V.R. Swamy	-	16.8.43	ASM	27.7.64	1.8.83	1.8.83	"	1.2.80		
45. S.V. Ramana	-	1.1.45	ASM	30.7.64	1.8.83	1.8.83	"	1.2.80		
46. B.S.N. Murty	-	29.1.44	ASM	4.8.64	1.8.83	1.8.83	"	1.2.80		

2/12/70
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A-13-0

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2) 32
61

1	2	3	4	5	6	7	8	9	10	11	12
	S/ri										
47.	N.N.Rao	16.2.43	ASM	24.2.64	1.8.83	1.8.83	425+640	1.2.00			50. M.
48.	N. Sriharirao	5.9.44	ASM	27.7.64	1.8.83	1.8.83	-do-	1.2.00			55. P.
49.	V. Ramarao	25.10.43	ASM	1.10.62	1.8.83	1.8.83	-do-	1.2.00			56. Jo
50.	C. Subbarao	25.8.44	ASM	7.1.65	1.8.83	1.8.83	-do-	1.2.00			57. Ma
51.	A. Sadasivarao	5.2.41	ASM	29.4.65	1.8.83	1.8.83	-do-	1.2.00			58. G.
52.	A.K. Khureshi	3.4.45	ASM	16.7.65	1.8.83	1.8.83	-do-	1.2.00			59. M.
53.	U.N. Rao	4.9.37	Shed	19.3.57	1.8.83	1.8.83	-do-	1.2.00			60. A.K.
54.	A.P.V. Chalam	1.6.44	Khalasi ASM	29.7.64	1.8.83	1.8.83	-do-	1.2.00	Offg.as SCR		71. Y.N.
55.	K.D.M. Rao	12.5.38	Sigr	3.7.58	1.8.83	1.8.83	-do-	1.2.00			72. A.C.
56.	P.T. Rao	16.9.42	ASM	16.7.65	1.8.83	1.8.83	-do-	1.2.00			73. K.S.
57.	A.K. Mitra	3.3.41	ASH	1.7.66	1.8.83	1.8.83	-do-	1.2.00			74. C.S.
58.	M. Subhash	15.6.44	ASM	1.7.66	1.8.83	1.8.83	-do-	1.2.00			75. K.S.
59.	K. Ramajoggerao	8.6.43	ASM	2.12.63	1.8.83	1.8.83	-do-	1.2.00			76. Nand
60.	B. Sambamurty	2.7.37	S/K	9.5.56	1.8.83	1.8.83	-do-	1.2.00			77. B.G.
61.	N. Sambasivarao	10.8.36	Sigr	17.2.57	1.8.83	1.8.83	-do-	1.2.00			78. K.S.
62.	V.V.S.N. Murty	20.9.42		1.8.57	1.8.83	1.8.83	-do-	1.2.00	Working in Constn. Drgn.		
63.	N.N. Suryanarayana	1.6.45	Works Ministry	2.9.64	1.8.83	1.8.83	-do-	1.2.00			

A12D 63

A12D

63

S/S	3	4	5	6	7	8	9	10	11
64. M. Rankatarao	15.1.42	Works	21.11.62	1.8.03	1.8.03	425-640RS	1.2.00		
		Mistry							
65. M. Sivakararao	2.4.35	-do-	16.2.57	1.8.03	1.8.03	-do-	1.2.00		
66. J. Chhim Singh	1.7.33	-do-	16.2.57	1.8.03	1.8.03	-do-	1.2.00		
67. Md. Yusuff	21.9.43	-do-	21.12.61	1.8.03	1.8.03	-do-	1.2.00		
68. G. Subbarao, C.	2.11.41	-do-	14.9.60	1.8.03	1.8.03	-do-	1.2.00		
69. M. R. Babu	1.12.43	SSM	1.2.68	1.8.03	1.8.03	1480-2300RPS	1.12.07		
70. A. K. Kesh	14.8.36	Works	22.3.57	1.8.03	1.8.03	425-640RS	1.2.00		
		Mistry							
71. Y. N. Swamy	1.7.40	Works	1.1.62	1.8.03	1.8.03	-do-	1.2.00		
		Mistry							
72. A. Chandrasekhararao	21.9.45	SSM	1.2.68	1.8.03	1.8.03	-do-	1.2.00		
73. K. Subrahmanyam	13.12.40	Works	22.9.62	1.8.03	1.8.03	1400-2300RPS	1.12.07		
		Supr.							
74. C. Chaskararao	15.1.37	Store	22.8.62	1.8.03	1.8.03	-do-	1.12.07		
		Issuer							
75. K. Subbarao, V	22.9.37	Works	14.12.61	1.8.03	1.8.03	-do-	1.12.07		
		Mistry							
76. Nandalal Mondal	31.1.48	G/Man	1.7.69	1.8.03	1.8.03	-do-	1.12.07	Offg. as Dy. SS	
77. B. Guruvulu	20.11.39	Clerk	31.1.64	1.8.03	1.8.03	-do-	1.12.07		
78. K. S. N. Murty	5.12.37	Sigr	10.1.60	1.8.03	1.8.03	-do-	1.12.07		

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12	2	3	4	5	6	7	8	9	10	11	
	S/Sri										
79.	S.R. Murty,		5.9.30	Clerk	3.8.48	1.0.83	1.0.83	Rs. 1,400-2300RPS	1.12.87		95.
80.	P. Saidulla,	SC	15.7.39	Box Carrier	20.2.59	1.0.83	1.0.83	-do-	1.12.87	OP Dy	96.
81.	G. Apparao,	SC	10.7.50	ASM	30.1.76	1.0.83	1.0.83	-do-	1.12.87		97.
82.	G.V. Ramana,		15.6.41	ASM	23.3.62	1.0.83	1.0.83	-do-	1.12.87		98.
83.	M. Masarayya,		1.7.40	Works Mstry	11.12.62	1.0.83	1.0.83	-do-	1.12.87		99.
84.	R. N. Murty,		16.2.40	ASM	19.5.62	1.0.83	1.0.83	-do-	1.12.87		100.
85.	P. Satyanarayana		1.7.41	ASM	7.9.62	1.0.83	1.0.83	-do-	1.12.87		101.
86.	K. K. J. Reddy,		27.11.40	ASM	11.0.60	1.0.83	1.0.83	-do-	1.12.87		102.
87.	G. Ch. Mahapatra,		10.2.41	ASM	1.9.62	1.0.83	1.0.83	-do-	1.12.87		103.
88.	G. Sreenivasulu		1.10.39	ASM	15.9.62	1.0.83	1.0.83	-do-	1.12.87		104.
89.	D. K. Pantulu,		13.9.34	Sigr	16.4.56	1.0.83	1.0.83	-do-	1.12.87		105.
90.	P. Sarker,		3.2.37	ASM	19.10.62	1.0.83	1.0.83	-do-	1.12.87		106.
91.	P. P. Vittalrao,		27.12.39	ASM	20.12.62	1.0.83	1.0.83	-do-	1.12.87		107.
92.	K. C. P. Rao		1.12.40	ASM	16.12.61	1.0.83	1.0.83	-do-	1.12.87		108.
93.	K. H. Narasayya,		1.7.43	Sigr	10.7.62	1.0.83	1.0.83	-do-	1.12.87		109.
94.	Md. Galeeb,		20.0.30	Sigr	3.1.60	1.0.83	1.0.83	-do-	1.12.87		110.

	3	4	5	6	7	8	9	10	11
95. P.V. Patnaik	-	24.4.34	ASM	5.9.55	1.8.83	1.8.83	Rs. 1400-2300	1.12.07	
96. Md. Lat Md.	-	25.10.39	ASM	16.12.61	1.8.83	1.8.83	-do-	1.12.07	
97. B.P. Singh	-	28.1.42	ASM	15.1.63	1.8.83	1.8.83	-do-	1.12.07	
98. P. L. Devasya	-	20.1.35	Sigr	16.4.56	1.8.83	1.8.83	-do-	1.12.07	
99. J.R. Patnaik	-	5.1.43	ASM	29.2.64	1.8.83	1.8.83	-do-	1.12.07	
100. Md. Sami Vullah	-	17.10.38	ASM	16.11.64	1.8.83	1.8.83	-do-	1.12.07	
101. R. Gopal Rao	-	10.11.40	Sigr	1.5.65	1.8.83	1.8.83	-do-	1.12.07	
102. C.S. Rao	-	6.1.39	ASM	23.4.62	1.8.83	1.8.83	-do-	1.12.07	
103. P. Subrahmanyam	-	6.8.41	Sigr	14.4.82	1.8.83	1.8.83	-do-	1.12.07	
104. S.N. Ray	-	30.11.40	ASM	13.5.63	1.8.83	1.8.83	-do-	1.12.07	
105. M.V. Raju	-	15.7.37	ASM	16.10.62	1.8.83	1.8.83	-do-	1.12.07	
106. P. Sukumar	-	25.2.43	ASM	2.1.63	1.8.83	1.8.83	-do-	1.12.07	
107. P.N. Hazra	-	10.12.40	ASM	1.7.66	1.8.83	1.8.83	-do-	1.12.07	
108. D.K. Laha	-	31.5.41	Works Supr.	5.2.64	1.8.83	1.8.83	-do-	1.12.07	
109. D. Apparao	-	18.4.42	ASM	20.9.67	1.8.83	1.8.83	-do-	1.12.07	
110. M. Sivanandan	-	23.4.34	Sigr	16.4.56	1.8.83	1.8.83	-do-	1.12.07	
111. B. Sukracharyulu	ST	10.8.40	ASM	19.1.76	1.8.83	1.8.83	-do-	1.12.07	B.P.F.G. as Dy. SS.
112. M.L.N. Majhi	ST	15.6.54	ASM	19.2.76	1.8.83	1.8.83	-do-	1.12.87	-do-

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1	2	3	4	5	6	7	8	9	10	11
S/Sri										
113. K. Rajayya	ST	04.03.53	Asst	19.01.76	1.0.03	1.0.03	Rs. 1,400-2300	1.1.07	Offg. as Dy. SS	
114. J. M. Biswas	SC	2.4.52	Asst	29.11.76	1.0.03	1.0.03	-do-	1.12.07	-do-	
115. Y. Simbachalam	-	1.7.40	Works	7.12.62	1.0.03	1.0.03	-do-	1.12.07	-do-	
			mistry							
116. K. V. S. N. Murty	-	24.7.40	-do-	27.2.63	1.0.03	1.0.03	-do-	1.12.07	-do-	
117. K. C. George	-	6.2.40	-do-	10.12.61	1.0.03	1.0.03	-do-	1.12.07	-do-	
118. S. V. Mahaveer Rao	-	1.3.41	Tracer	13.12.61	1.0.03	1.0.03	-do-	1.12.07	-do-	
119. M. R. C. Sastry	-	6.0.37	Asst.	12.5.64	1.0.03	1.0.03	-do-	1.12.07	-do-	
			Estimator							
120. P. V. Keswararao	-	0.7.43	Works	21.1.63	1.0.03	1.0.03	-do-	1.12.07	-do-	
			Mistry							
121. M. R. Satyanarayana	-	1.11.42		24.12.61	1.0.03	1.0.03	-do-	1.12.07	on deputation to vigilance Branch	
122. G. Ramnarao	-	1.1.45	Works	3.7.65	1.0.03	1.0.03	-do-	1.12.07	-do-	
			mistry							
123. K. M. George	-	30.7.35	Mason	30.6.59	1.0.03	1.0.03	-do-	1.12.07	-do-	
			Mistry							
124. V. S. Rao	-	19.5.47	Store	7.6.67	1.0.03	1.0.03	-do-	1.12.07	-do-	
			Issuer							
125. A. Ramarao	-	25.12.40	Works	10.10.62	1.0.03	1.0.03	-do-	1.12.07	Offg. as SCR	
			mistry							
			Gr. I							
126. V. Venkanna	-	1.5.39	Asst D/Man	28.11.63	1.0.03	1.0.03	-do-	1.12.07	-do-	

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68

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1	2	3	4	5	6	7	8	9	10	11
Sr										
127	G. Venkatarao	-	5.12.37	Store Issuer	20.5.57	1.0.03	1.0.03	Rs. 1400-2300 NPS	1.12.07	15
128	A. V. Rao	-	1.7.43	Works & Supr.	1.10.62	1.0.03	0.03	-do-	1.12.07	73
129	O. P. Raju	-	3.1.41	Tracer	7.2.62	1.0.03	0.03	-do-	1.12.07	
130	B. Sreeramulu	-	26.12.42	Works Mistry	6.10.62	1.0.03	0.03	-do-	1.12.07	
131	V. S. S. Subrahmanyam	-	30.3.38	Shed Khalasi	10.1.57	1.0.03	1.0.03	-do-	1.12.07	
132	G. Sankaraju	-	1.1.40	Asst. Draftsman	16.7.63	18.0.39	1.0.03	-do-	1.12.07	
133	M. S. Murty	-	1.11.39	Sigr.	23.1.60	1.0.03	1.0.03	-do-	1.12.07	
134	B. H. S. Sastry	-	5.1.43	ASM	24.6.63	1.0.03	1.0.03	-do-	1.12.07	
135	S. M. Rao	-	21.9.39	ASM	30.9.61	1.0.03	1.0.03	-do-	1.12.07	
136	K. Kailas Rao	-	25.6.35	ASM	6.4.56	1.0.03	1.0.03	-do-	1.12.37	
137	G. Sairam	-	15.4.43	ASM	24.6.63	1.0.03	1.0.03	"	1.12.37	
138	V. V. Ramarao	-	20.5.42	ASM	24.6.63	1.0.03	1.0.03	"	1.12.37	
139	V. Nagaraju	-	1.6.42	ASM	24.6.63	1.0.03	1.0.03	"	1.12.37	
140	D. S. N. Murty	-	1.7.42	Clerk	22.3.65	1.0.03	1.0.03	"	1.12.07	
141	L. Satyanarayana	-	10.10.41	Tracer	17.3.62	1.0.03	1.0.03	"	1.12.07	
142	P. Krishnamurthy	-	1.7.40	TP	27.5.61	1.0.03	1.0.03	"	1.12.37	

60) A12D-

1	2	3	4	5	6	7	8	9	10	11	12
143.	Koteswararao	SC	01.07.53	D/Cleaner	16.07.73	01.03.83	01.03.83	Rs. 1400-2300	1.12.87		161. T.
16								IPS			162. F.
144.	V. Gopal Rao	SC	9.10.39	TEM	8.6.60	1.8.83	1.8.83		1.12.87		163. C. G.
145.	V. A. N. Sarma	-	1.3.41	Works Mistry	26.12.61	1.8.83	1.8.83		1.12.87		163n. G. L.
146.	Manandarao	-	12.5.32	Sigr	15.7.53	1.8.83	1.8.83		1.12.87		168. f.
147.	B. S. T. Dav	-	20.1.36	Works Mistry	16.4.62	1.8.83	1.8.83		1.12.87		165. C. A. S/o.
148.	C. N. Paul	-	14.5.41	Clerk	6.12.62	1.8.83	1.8.83		1.12.87		166. S. S. GA* S. H.
149.	Ch. S. N. Reddy	-	16.3.45	n/Cs, Clerk	22.9.64	1.8.83	1.8.83		1.12.87		168. W. L.
150.	K. Rajeswararao	-	8.6.45	Clerk	11.11.64	1.8.83	1.8.83		1.12.87		169. T. no
151.	M. Lakshinamurty	-	12.7.44	Clerk	31.12.63	1.8.83	1.8.83		1.12.87		170. D. H.
152.	S. K. Modak	-	21.1.42	ASM	13.5.63	1.8.83	1.8.83		1.12.87		171. V. K.
153.	D. N. Sambaddar	SC	1.9.45	TP	17.10.64	1.8.83	1.8.83		1.12.87		172. S. B.
154.	T. H. Cheryulu	-	1.7.34	Sigr	16.4.56	1.8.83	1.8.83		1.12.87.		173 Y. S.
155.	Y. B. Shankararao	-	1.3.35	Khalasi	13.5.55	1.8.83	1.8.83		1.12.87		174 P. S.
156.	S. K. Biswas	-	17.1.45	ASM	1.7.56	1.8.83	1.8.83		1.12.87		175. P. M. S/o.
157.	P. K. Rao Achary	-	16.4.44	Clerk	4.11.64	1.8.83	1.8.83		1.12.87		176. B. Ven.
158.	B. Appalaswamy	SC	15.7.34	Box Carrier	20.3.59	1.8.83	1.8.83		1.12.87		177. M. V.
159.	D. Rattaiiah	SC	5.4.52	Clerk	17.11.77	1.8.83	1.8.83		1.12.87		178. U. J. T.
160.	V. Laxman	SC	1.6.45	TP	12.7.70	1.8.83	1.8.83		1.12.87		179. M. M.
											166A. * S.

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A12D 71

	1	2	3	4	5	6	7	8	9	10
	S/Sri									
161.	T.S. Karimullah	-	1.3.39	ASM	3.9.62	1.8.83	1.8.83	Rs.1400-2300	-do-	1.12.87
162.	M. Suryanarayana S/o. Tatayya	-	25.8.38	Clark	27.7.60	1.8.83	1.8.83	-do-	-do-	1.12.87
163.	C.N. Chetty	-	15.6.39	ASM	10.6.54	1.8.83	1.8.83	-do-	-do-	1.12.87
163a.	G.L. Swamy	-	15.7.43	Tracer	20.7.54	1.8.83	1.8.83	-do-	-do-	1.12.87
164.	A. Srinivasrao	-	3.6.42	Time keeper	8.2.65	1.8.83	1.8.83	-do-	-do-	1.12.87
164.	C.N. Murty S/o. Apparao	-	8.12.41	Typist	24.12.62	1.8.83	1.8.83	-do-	-do-	1.12.87
165.	S. Senyasi rao	-	31.1.42	MCC	1.10.62	1.8.83	1.8.83	-do-	-do-	1.12.87
166A.*	S. Hembram	ST	24.1.55	ASM	16.8.80	1.8.83	1.8.83	-do-	-do-	1.12.87
168.	W.L. Rao	-	4.6.35	ASM	10.5.55	1.8.83	1.8.83	-do-	-do-	1.12.87
169.	T. namarao	-	1.7.39	TP	16.8.62	1.8.83	1.8.83	-do-	-do-	1.12.87
169.	D.N. Murty	-	22.9.46	TPM	11.3.68	1.8.83	1.8.83	-do-	-do-	1.12.87
171.	V.K. Viswanadham	-	20.10.42	ASM	3.8.64	1.8.83	1.8.83	-do-	-do-	1.12.87
172.	S. Bhaskararao	-	14.5.44	ASM	29.11.63	1.8.83	1.8.83	-do-	-do-	1.12.87
173.	Y.S. Giri	-	1.6.50	TP	22.7.69	1.8.83	1.8.83	-do-	-do-	1.12.87
174.	P.S.R. Raju	-	14.9.42	TP	19.6.64	1.8.83	1.8.83	-do-	-do-	1.12.87
175.	P. Nageswararao S/o. Syamasundararao	-	4.2.35	P.L. Fitter Helper	3.2.60	1.8.83	1.8.83	-do-	-do-	1.12.87
176.	S. Venkateswararao	-	16.2.40	E/Clea ner.	7.10.64	1.8.83	1.8.83	-do-	-do-	1.12.87
177.	M.V. Ramenaraju	-	5.6.48	TP	31.7.69	1.8.83	1.8.83	-do-	-do-	1.12.87
178.	B.J. Thomas	-	24.5.39	D/Clea ner.	27.3.68	1.8.83	1.8.83	-do-	-do-	1.12.87
179.	M.M. Daniel	-	14.4.45	TP	21.4.69	1.8.83	1.8.83	-do-	-do-	1.12.87
166A.*	S. Polarao	-	1.7.34	TP	12.4.63	1.8.83	1.8.83	-do-	-do-	1.12.87

70

7

1	2	3	4	5	6	7	8	9	10	11
	S/Sri									
180.	H. neo 18	-	1.6.39	Sigr	22.1.62	1.8.83	1.8.83	ns.1400-2300 RPS	1.12.87	
181.	Dharwarao	-	1.2.46	NSM	1.7.66	1.8.83	1.8.83	-do-	1.12.87	
182.	T.E. neo	-	23.5.40	NSM	13.9.60	1.8.83	1.8.83	-do-	1.12.87	
183.	D. neo	-	27.7.31	Clerk	11.7.50	1.8.83	1.8.83	-do-	1.12.87	
184.	S.S. Narayan	-	25.6.30	NSM	31.1.51	1.8.83	1.8.83	-do-	1.12.87	
185.	S. Satyanara-	-	26.6.41	NSM	7.3.63	1.8.83	1.8.83	-do-	1.12.87	
	and S/o. Furushottam									
186.	S. Behara	-	15.7.38	Sigr	7.1.64	1.8.83	1.8.83	"	1.12.87	
187.	P. L. Nanna	-	1.4.45	NSM	1.7.66	1.8.83	1.8.83	"	1.12.87	
188.	L. R. R. Rao	-	1.7.39	NSM	3.10.50	1.8.83	1.8.83	"	1.12.87	
189.	M. Ali	-	20.11.37	Works Mistry	23.11.56	1.8.83	1.8.83	"	1.12.87	
190.	K. S. R. Murty	-	3.12.36	Shed Khalasi	19.5.61	1.8.83	1.8.83	"	1.12.87	
191.	G. S. S. Raju	-	2.6.42	S/O/Phn	10.5.64	1.8.83	1.8.83	"	1.12.87	
192.	V. Raghuraman	-	5.2.44	Works Mistry	14.8.64	1.8.83	1.8.83	"	1.12.87	
193.	T. M. Ramon	-	4.7.39	Works Supr.	16.1.62	1.8.83	1.8.83	"	1.12.87	
194.	R. Ramakrishnan	-	1.5.34	S/O/Phn (Engg)	9.12.53	1.8.83	1.8.83	"	1.12.87	
195.	K. C. Panda	-	14.5.36	TP	24.5.62	1.8.83	1.8.83	"	1.12.87	
196.	J. K. Saidu	-	1.7.30	TP	25.5.62	1.8.83	1.8.83	1200-2040	1.71	
	S/o. Appanna									
197.	J. Ramarao	-	6.11.42	Typist	22.12.62	1.8.83	1.8.83	1400-2300	1.12.87	

A12D 71

	1	2	3	4	5	6	7	8	9	10
161. T.S. Karimullah	-	1.3.39	ASM	3.9.62	1.8.83	1.8.83				
162. M. Suryanarayana	-	25.8.38	Clark	27.7.60	1.8.83	1.8.83	Rs. 1400-2300			1.12.87
S/o. Tatayya							-do-			1.12.87
163. C.N. Chetty	-	15.6.39	ASM	10.6.54	1.8.83	1.8.83				1.12.87
163A. G.L. Swamy	-	15.7.43	Tracer	20.7.54	1.8.83	1.8.83				1.12.87
164. T. Srinivasrao	-	3.6.42	Time keeper	8.2.65	1.8.83	1.8.83				1.12.87
164. C.N. Murty	-	8.12.41	Typist	24.12.62	1.8.83	1.8.83				1.12.87
S/o. Apparao							-do-			1.12.87
165. S. Sanyasi rao	-	31.1.42	MCC	1.10.62	1.8.83	1.8.83				1.12.87
166A. S. Hembram	ST	24.1.55	ASM	16.8.80	1.8.83	1.8.83				1.12.87
168. W.L. Rao	-	4.6.35	ASM	10.5.55	1.8.83	1.8.83				1.12.87
169. T. Ramarao	-	1.7.39	TP	16.8.62	1.8.83	1.8.83				1.12.87
169. D.N. Murty	-	22.9.46	TPM	11.5.68	1.8.83	1.8.83				1.12.87
171. V.K. Viswanadham	-	20.10.42	ASM	3.8.64	1.8.83	1.8.83				1.12.87
172. S. Bhaskararao	-	14.5.44	ASM	29.11.63	1.8.83	1.8.83				1.12.87
173. Y.S. Giri	-	1.6.50	TP	22.7.69	1.8.83	1.8.83				1.12.87
174. P.S.R. Raju	-	14.9.42	TP	19.6.64	1.8.83	1.8.83				1.12.87
175. P. Nageswararao	-	4.2.35	P.L.	3.2.60	1.8.83	1.8.83				1.12.87
S/o. Syamasundararao			Fitter Helper				-do-			1.12.87
176. B. Venkateswararao	-	16.2.40	L/Clerk	7.10.64	1.8.83	1.8.83				1.12.87
177. M.V. Ramanaraju	-	5.6.48	TP	31.7.69	1.8.83	1.8.83				1.12.87
178. U.J. Thomas	-	24.5.39	D/Clerk	27.3.68	1.8.83	1.8.83				1.12.87
			ner.				-do-			1.12.87
179. M.M. Danial	-	14.4.45	TP	21.4.69	1.8.83	1.8.83				1.12.87
166A. S. Polarao	-	1.7.34	TP	12.4.63	1.8.83	1.8.83				1.12.87

17

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1	2	3	4	5	6	7	8	9	10	11
	S/Sri									
100.	H. Rao 18	-	1.6.39	Sigr	22.1.62	1.0.03	1.0.03	ns.1400-2300 nPS	1.12.07	
101.	Dhanarao	-	1.2.46	ASM	1.7.66	1.0.03	1.0.03	-do-	1.12.07	
102.	D. Rao	-	23.5.40	ASM	13.8.60	1.0.03	1.0.03	-do-	1.12.07	
103.	D. Rao	-	27.7.31	Clerk	11.7.50	1.0.03	1.0.03	-do-	1.12.07	
104.	S.S. Narayan	-	25.6.30	ASM	31.1.51	1.0.03	1.0.03	-do-	1.12.07	
105.	Satyanara-	-	26.6.41	ASM	7.3.63	1.0.03	1.0.03	-do-	1.12.07	
	as 25/o. Furushottam									
106.	J. Behara	-	15.7.30	Sigr	7.1.64	1.0.03	1.0.03	"	1.12.07	
107.	P. L. Manna	-	1.4.45	ASM	1.7.66	1.0.03	1.0.03	"	1.12.07	
108.	G. Ramnarao	-	1.7.39	ASM	3.10.50	1.0.03	1.0.03	"	1.12.07	
109.	M. Ali	-	20.11.37	Works Mistry	23.11.56	1.0.03	1.0.03	"	1.12.07	
190.	K. S. R. Murty	-	3.12.36	Shed Khalasi	19.5.61	1.0.03	1.0.03	"	1.12.07	
191.	G. Sadiraju	-	2.6.42	O/Pbn	10.5.64	1.0.03	1.0.03	"	1.12.07	
192.	V. Raghuraman	-	5.2.44	Works Mistry	14.8.64	1.0.03	1.0.03	"	1.12.07	
193.	P. R. Ramen	-	4.7.39	Works Supr.	16.1.62	1.0.03	1.0.03	"	1.12.07	
194.	P. Rameshkrishna	-	1.5.34	SW. Man (Engg)	9.12.53	1.0.03	1.0.03	"	1.12.07	
195.	K. E. Panda	-	14.5.36	IP	24.5.62	1.0.03	1.0.03	"	1.12.07	
196.	P. N. Saidu	-	1.7.30	IP	25.5.62	1.0.03	1.0.03	1200-2040	1.71	
197.	S/o. Appanna	-	6.11.42	Typist	22.12.62	1.0.03	1.0.03	1400-2300	1.12.07	

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70

75

A120 / 72

	1	2	3	4	5	6	7	8	9	10	11	12
198. S/Sri										1400-2300	12.07	
199. V. Suryarao		1.6.40		Khalasi		10.2.70	1.0.03	1.0.03			12.07	
199. M. Subrahmanyam		1.6.45		Diesel Cleaner.		17.10.63	1.0.03	1.0.03			12.37	
200. J. Sitaran		1.6.44		EC		19.2.65	1.0.03	1.0.03			12.87	
201. R. Mahangarao		15.6.42		Clerk		10.2.65	1.0.03	1.0.03			12.07	
202. H. Apparao		1.7.39		TP		9.0.62	1.0.03	1.0.03			12.07	
203. N. Sreeram		16.1.46		Khalasi		7.0.64	1.0.03	1.0.03			1.12.37	
204. B. Ramakrishnarao		1.7.44		Khalasi		11.10.66	1.0.03	1.0.03			1.12.07	
205. P. A. Varghese		27.2.44		D/Cleaner		13.6.67	1.0.03	1.0.03			1.12.07	
206. S. Anthonyraju		12.2.45		Storeman		11.3.64	1.0.03	1.0.03			1.12.37	
207. I. V. Ramana		15.7.47		Shed KH		0.3.60	1.0.03	1.0.03			1.12.07	
208. M. J. Sastrulu		23.4.49		TP		4.11.67	1.0.03	1.0.03			1.12.07	
209. P. K. G. Kutty		17.6.47		TP		21.4.69	1.0.03	1.0.03			12.37	
210. G. Sreenivasarao	SC	22.12.62		NSM		25.7.01	1.0.03	1.0.03			1.12.07	
211. K. T. Mallick	SC	9.10.55		NSM		2.1.02	1.0.03	1.0.03			1.12.07	
212. Tularamkalo	ST	1.4.52		NSM		17.12.01	1.0.03	1.0.03			1.12.07	
213. S. P. Biswas	SC	1.2.57		NSM		15.12.01	1.0.03	1.0.03			1.12.07	
214. V. J. Satyanarayana	SC	9.11.56		Yard porter		22.10.79	1.0.03	1.0.03			1.12.07	

Contd. 14.

Ad D 73

1	2	3	4	5	6	7	8	9	10	11	12
	S/Sri										
215.	J. Prasadarao (S/L)	5.11.59	ASM	15.12.01	1.0.83	1.0.83	1400-2300	1.12.37			231.
216.	C. Patra (ST)	6.2.55	ASM	15.12.01	1.0.83	1.0.83	"	1.12.37			232.
217.	H. Hocho	10.9.54	ASM	15.12.01	1.0.83	1.0.83	"	1.12.37			233.
218.	A. Anand Rao	5.8.51	G/mao	1.7.69	0.1.84	1.1.04	"	1.12.37			234.
						1.0.83					235.
219.	M. Sarveswara Rao	1.6.40		23.3.69	1.1.84	1.1.84	"	1.12.37	working in the construction or- ganisation-DAI.		236.
						1.8.83					237.
220.	Ch. N. Murty	15.11.30	SJM	30.10.63	1.1.34	1.1.04	"	1.12.37			238.
						1.8.83					239.
221.	V. Kanna	20.10.43	Typist	12.9.54	1.1.34	1.1.04	"	1.12.37			240.
						1.8.83					241.
222.	K. R. Sastry	12.12.44	Store Issuer	6.1.63	1.1.34	1.1.04	"	1.12.37			242.
						1.8.83					243.
223.	K. S. Sundaram	26.10.45	Sigr	29.7.65	1.1.84	1.1.04	"	1.12.37			244.
						1.8.83					245.
224.	D. P. Naidu	15.7.43	Sigr	1.5.65	1.0.83	1.0.83	"	1.12.37			246.
225.	M. A. M. Waju	3.8.40	Sigr	2.8.65	1.0.83	1.0.83	"	1.12.37			247.
226.	J. A. Naidu	1.7.34	Sigr	16.4.55	1.0.83	1.0.83	"	1.12.37			248.
227.	G. N. Kumar	1.7.37	Sigr	1.7.50	1.0.83	1.0.83	"	1.12.37			249.
228.	A. Gopalakrishna	21.12.47	ASM	8.4.71	1.0.83	1.0.83	"	1.12.37			250.
229.	J. Ramachandrarao	9.2.44	Trade appce/Fi- tter.	3.6.63	1.0.83	1.0.83	"	1.12.37			251.
230.	N. G. Nair	20.12.45	D/Cler ner.	13.5.66	1.0.83	1.0.83	"	1.12.37			252.

[Signature]

[Signature]

A/13

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44. G.Sreenivasa Rao(SC)	DY:SS/1600-2000	SS/Rs.2000-3200/VSPS
45. S.P.Biswas(SC)	-do-/CJS	-do-/CJS
46. P.C.Patra (ST)	-do-/BLSN	-do-/BLSN
47. P.V.R.Murthy	-do-/VSKP	-do-/VSKP
48. M.Prasada Rao(SC)	-do-/KRPU	-do-/KRPU
49. A.K.Shah(SC)	-do-/M. & MRL	-do-/M. & MRL

NOTE:(1) Staff at Item Nos: 01 to 11 have been empanelled for promotion to the post of Stn.Suptt.(Rs.2000-3200RPS) Vide Memorandum No:WPY/308/92 dtd:19.11.92, and WPY/308/93/15 dtd:29.03.93.

(2) Staff at Item Nos: 12 to 49 have been empanelled for promotion to the post of Stn.Suptt.(Rs.2000-3200RPS) modified selection vide this office Memorandum No:WPY/112/93/15 dt: 31.03.93.

(3) The pay of the abovementioned staff will be fixed under Rule 1316/DR 22CRII and draw pay in higher grade w.e.f.01-03-93.

(4) The abovementioned staff may exercise their option within one month for fixation of pay under Rule 2018(B)RII on the dates of ~~drawal of their next increment~~ drawal of their next increment in the lower grade in terms of Est.Sol.No:231/81.

(5) The above promotions are ordered provisionally and are subject to the final judgement of the Hon'ble Supreme Court in CA N O:2017/78 and C.P N o:3490/84 in the case of J.C. Mallick -VS- UOI.

(6) The above promotions are ordered on "asis where is" basis as a result of restructuring. However, the Administration may later on pin point these posts as per Administrative requirement.

(7) The basic functions, duties and responsibilities attached to their posts at present will continue, to which may be added such other duties and responsibilities as considered appropriate.

(8) Compliance of these orders should be reported to this Office promptly.

hmm
Divl. Personnel Officer/WAT

NO:WPY/112/93/16

dtd: 31-03-93.

Copy forwarded for information and necessary action to:-

SS/DYSS of the Stations indicated above; Sr.DOM/WAT,

ALL DTIs WAT Division.

OS/BS-IV and V and OO File.

vr:

ATTESTED

V. Subrahmanyam
V. SUBRAHMANYAM
ADVOCATE

hmm
Divl. Personnel Officer/WAT

South Eastern Railway

Office of the
Divl. Railway Manager(P)
Waltair. DYSS/CMDI

Memorandum No:
WPV 12/93/16

Date 31-03-93

Consequent on sanction of (39) Upgraded posts of Station Supdt. (Rs.2000-3200RPS) Vide this office Order No.P/Cadre/Optg./Restg./13/93 dtd:31-03-93 and existing/resultant vacancies in the grade as on 01-03-93, the following promotions/postings are ordered on "As IS WHERE IS basis w.e.f. 01-03-93 with the approval of SR.DOM/WAT. (SS(NG)DYSS/SM/ASM).

Sr. no:	Name:	Present Designation/Stn.	Proposed Design./Scale/Stn.
1.	S. C. Saha (SC)	DYSS/Rs.1600/BCHL	SS/Rs.2000
2.	B. Appa Rao (SC)	-do- -do- WMY	-3200/BCHL.
3.	T.P.V.K. Setty	-do- WMY	-do- WMY
4.	D. K. Mohana Rao	-do- VSKP	-do- WMY
5.	D. S. Murthy	-do- WMY	-do- VSKP
6.	Ch. Krishna Rao	-do- WMY	-do- WMY
7.	B. Sahoo	-do- WMY	-do- WMY
8.	B. Bangaraiiah	-do- RGDA	-do- WMY
9.	V.M.L.N. Rao	-do- VSKP	-do- RGDA
10.	M.H.C. Nair	-do- WMY	-do- VSKP
11.	Nandalal Mondal (SC)	-do- TGD	-do- WMY
12.	M. D. Rao (SC)	-do- KBJ	-do- RGDA
13.	A. V. Raju	-do- VSKP/AMB	-do- KBJ
14.	S. Rama Rao	-do- KUK	-do- VSPS/AMB
15.	M. H. Paul	-do- VZM	-do- KUK
16.	R. L. Rao	-do- LKNA	-do- VZM
17.	D.S.P. Murthy	-do- GMDA	-do- LKNA
18.	P. Sathila (SC)	-do- VZM	-do- GMDA
19.	B. Sukracharyulu (ST)	-do- SMLG	-do- VZM
20.	M.L.N. Majji (ST)	-do- SMLG	-do- SMLG
21.	K. Rajaiiah (SC)	-do- RGDA	-do- RGDA
22.	J.M. Biswal (SC)	-do- TXD	-do- TXD
23.	Koteswaraiah (SC)	-do- VSPS	-do- VSPS
24.	D. S. Somnath (SC)	-do- WMY	-do- WMY
25.	B. Ratnaiah (SC)	-do- VSKP	-do- VSKP
26.	S. Subramanian (ST)	-do- TGD	-do- TGD
27.	Tularam (ST)	-do- WMY	-do- WMY
28.	P. Chakrabarty	-do- K/LS	-do- K/LS
29.	J.R.K. Rao	-do- KBJ	-do- KBJ
30.	P. Nageswara Rao	-do- VSPS	-do- VSPS
31.	P. S. Subramanian	-do- CMDP	-do- CMDP
32.	B. S. Subramanian	-do- BDMR	-do- BDMR
33.	B. V. Subramanian	-do- KRPU	-do- KRPU
34.	B. V. Subramanian	-do- TXD	-do- TXD
35.	S.V. Ramana	-do- VSPS	-do- VSPS
36.	M.N. Rao	-do- VSPS	-do- VSPS
37.	N. S. Sathiah Rao	-do- SLPM	-do- SLPM
38.	V. Rama Rao	-do- SLPM	-do- SLPM
39.	C. Subba Rao	-do- SKV	-do- SKV
40.	A.K. Gureshi	-do- PFU	-do- PFU
41.	U.N. Rao	-do- VSKP	-do- VSKP
42.	K.J.M. Rao	-do- VSKP	-do- VSKP
43.	P.T. Rao	-do- GPT	-do- GPT
44.		-do- VSPS	-do- VSPS
		-do- BSHU	-do- BSHU
		-do- VSPS	-do- VSPS

Contd..P..2.

S.E.RAILWAY

Memorandum No;

WPY/308/92

Office of the DRM(P),

WALTAIR, dt. 19-11-92

Following is the part provisional panel of Station Superintendent in scale Rs2000-3200 RPS as approved by ADRM on 29-10-92 as a result of viva-voce held on 22-03-92, 20/21-07-92 and 20-10-92.

SRL.NO	NAME	DESIG/STATION
1.	Sri S.C.Saha (SC)	DYSS/BCHL
2.	T.P.V.K.Setty	DYSS /WMY
3.	M.V.Rao	DYSS/VZM
4.	D.K.Mohana Rao	DYSS/VSKP
5.	D.S.Murthy	DYSS/WMY
6.	A.Gopinathan	DYSS/KRPU
7.	Ch.Krishna Rao	DYSS/WMY
8.	B.Sahu	DYSS/RGDA
9.	K.Bangaraiah	DYSS/VSKP
10.	V.M.L.N. Rao	DYSS/WMY
11.	M.R.C.Nair	DYSS/RGDA
12.	Nandalal Mondal (SC)	DYSS/KBJ

NOTE: (a) The publication of the above part panel is provisional and is subject to the final judgement of Hon'ble Supreme Court in G.A.No.2017/78 and CMP No. 3490/84 in the case of J.C.Mallick vs UOI.

(b) The merit order in the above part provisional panel is liable to be changed after finalisation of cases pending against two staff for whom two vacancies are kept vacant.

DIVL.PERSONNEL OFFICER,
S.E.RAILWAY, WALTAIR

NO:WPY/308/92 dt.19-11-92

Copy forwarded for information and necessary action to :
CYM/WMY, SSs- VZM, RGDA, KBJ, KRPU & BCHL; SS(G)/VSKP; SR.DOM/WAT
Copy forwarded for information and making necessary entry
in the Service Records of the staff. / OS - BS IV & V.

DIVL.H.Y.MANAGER (P),
S.E.RAILWAY, WALTAIR

ATTESTED

Y. SUBRAHMANYAM
ADVOCATE

OFFICE ORDER
No. PY/306/Pt.

LIVL. RLY. MANAGEN'S OFFICE,
PERSONNEL BRANCH,
MALTAIN, DT. 24-05-1994.

Consequent upon implementation of the judgement of Hon'ble Supreme Court of India in CA No. 2054 of 1990 and Contempt Petition No. 130 & 195/91 as issued vide Office order No. PY/306/Pt./25 dt. 07-07-93 partially modified through Office Order No. PY/306/Pt./26 dt. 09-07-93, the following eligible petitioners who were promoted as DY. SS (Rs. 550-750 (RS) (Rs. 1600-2660 RPS) w.e.f. 01-08-83 who have become eligible for promotion as SS (Rs. 2000-3200 RPS) w.e.f. 05-12-88 (proforma benefit) by virtue of promotion of their junior are promoted as such as under, in terms of CPO/GEC's 'r. No. P/L/11/CL/4/10395/Court case/SBS/87/Pt. dt. 5.7.93.

1. The following 4 staff who have been promoted as SS (Rs. 2000-3200 RPS) against normal vacancies subsequent to 05-12-88 are now promoted as SS (Rs. 2000-3200 RPS) w.e.f. 05-12-88 with proforma fixation of pay :

Sl. No.	Name S/Sri	Present Designation	Design. on pro-motion	Promoted w.e.f.	Remarks
1.	D.L. Rao	SS (Rs. 2000-3200 RPS)	SS (Rs. 2000-3200 RPS)	05-12-88	Retired on 30-06-91.
2.	M.B.S.R. Chary lu	SS (Rs. 2000-3200 RPS)	SS (Rs. 2000-3200 RPS)	05-12-88	Retd. on 31-10-93
3.	L.S. Siva Rao	SS (Rs. 2000-3200 RPS)	SS (Rs. 2000-3200 RPS)	05-12-88	Retd. on 30-6-93
4.	L.K. Mohana Rao	SS (Rs. 2000-3200 RPS)	SS (2000-3200 RPS)	05-12-88	

2. The following DY SS (Rs. 1600-2660 RPS) who have retired / expired subsequent to 05-12-88 are now promoted as SS (Rs. 2000-3200 RPS) w.e.f. 05-12-88 on proforma pay fixation at their date of quitting service :

Sl. No.	Name S/Sri	Design. as on date of quitting service.	Promoted as Design./Scale	Date of Promotion.	Remarks
1.	D.K. Patulu	Dy. SS (Rs. 1600-2660)	SS (Rs. 2000-3200 RPS)	05-12-88	Retd. on 30-09-92
2.	K. Kailas Rao	Dy. SS (Rs. 1600-2660)	SS (Rs. 2000-3200 RPS)	05-12-88	Retd. on 30-06-93
3.	S.K. Modak	-do-	-do-	-do-	Expired on 23-03-92
4.	W.L. Rao	-do-	-do-	-do-	Retd. on 30-04-89.

ATTESTED
SUBRAHMANYAM
ADVOCATE

30

... 3 ...

No. PY/306/Pt.

14-05-1994.

Copy forwarded for information and necessary action to:

SS(G)/VSKP; SSGs - VZM, KNRE, BLVR, DVD, DSI, SUP;

Ch. DTI(P)/WAT; Sr. ECM/WAT; OC-BS-IV & V; Staff Concerned;

OS/Settlement Section of this office; O.O. File. 2 DTI, WAT Div.

SR DAO/WAT.

lunnnila 46

Divl. Personnel Officer / Wair.

1. 13. 93	-	2560	2750
1. 10. 92	-	2480	2675
1. 8. 91	-	2420	2600
1. 5. 90	-	2360	2525
1. 10. 89	-	2300	2450
1. 8. 88	-	2250	
1. 12. 87	-	2375	

... 2 ... Aug 15

77 19

Following DY. SS (Rs. 1600-2660 PPS) who are empanelled
post of SS (Rs. 2000-3200 PPS) vide Memorandum No. 1PY/308/
13-04-94 are now promoted to SS (Rs. 2000-3200 PPS) w.e.f.
13-04-94 (Proforma basis) and actual benefit with immediate effect:

Sl. No.	Name S/Sri	Present Design./Scale/Station	Promoted as Design./Scale/Stn.	proforma benefit from
1.	K.S.N. Murthy	DY SS/RS. 1600-2660/SUP	SS/RS. 2000-3200/SUP	05-12-88
2.	G.V. Ramana	-do- /WAT	-do- /WAT	-do-
3.	H.N. Murthy	-do- /WAT	-do- /WAT	-do-
4.	P. Satyanarayana	-do- /WAT	-do- /WAT	-do-
5.	K.A. Narasayya	-do- /VZM	-do- /VZM	-do-
6.	C.S. Rao	-do- /SGDM	-do- /SGDM	-do-
7.	M.V. Raju	-do- /NNRT	-do- /NNRT	-do-
8.	Bh. S. Sastry	-do- /WAT	-do- /WAT	-do-
9.	K.S.P. Rao	-do- /SUP	-do- /SUP	-do-
10.	G. Sairam	-do- /BDVR	-do- /BDVR	-do-
11.	V.V. Ramarao	-do- /DVD	-do- /DVD	-do-
12.	V. Nagaraju	-do- /BDVR	-do- /BDVR	-do-
13.	T.S. Karimulla	-do- /WAT	-do- /WAT	-do-
14.	M.S. Narayana	-do- /VZM	-do- /VZM	-do-
15.	S. Bhaskararao	-do- /DSI	-do- /DSI	-do-

- NOTE: (a) All the above 23 staff are eligible for proforma fixation of Pay as SS (Rs. 2000-3200 PPS) w.e.f. 05-12-88 and actual benefit with immediate effect. They are eligible for option on fixation of pay as available in Est. Srl. No. 231/81.
- (b) Those staff who have quit service are also eligible for the retirement benefits based on the pay to be fixed in scale Rs. 2000-3200 PPS w.e.f. 05-12-88.
- (c) Staff at Para 3 above have been empanelled for the post of SS (Rs. 2000-3200 PPS) vide Memorandum No. 1PY/308/94 dt. 13-04-94.
- (d) The posts against which the staff at para 3 above are promoted may later on be pin-pointed as per administrative requirement.
- (e) This issues with the approval of Sr. LOM/WAT.

[Signature]
Civil. Personnel Officer/Wat. Air.
Contd. ... 3 ...

ATTESTED
[Signature]
V. SUBRAMANIAM
ADVOCATE

In THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH:

HYDERABAD.

S. A. No. 305/97 in C. A. 1013 of 1997.

Between

1. J. S. Rao
2. J. Appa Rao
3. V. K. L. Narasimha Rao
4. K. S. Murthy
5. P. Chakravarthy.

.... Applicants.

And

1. General Manager, S.E. Ry., Union of India, Calcutta.
2. Chief Personnel Officer, S.E. Railway, Calcutta.
3. Divisional Railway Manager, S.E. Railway, Visakhapatnam.

Respondents.

Counsel for the Applicants : Sri Y. Subrahmanyam

Counsel for the Respondents : Sri V. Bhimanna, SC for Mys.

FORUM Hon'ble Mr. K. Rengarajan, Administrative Member
Hon'ble Mr. A. M. Siva Das, Judicial Member

The Tribunal made the following orders:-

Heard Sri Y. Subrahmanyam for the applicants and
Sri V. Bhimanna for respondents. Learned counsel for the
applicants submitted that he is not pressing this M.A.
Hence the M.A. is dismissed as not pressed.

As the M.A. is dismissed, for condonation of
delay, the C.A. is also dismissed as it is apparently
barred by limitation.

SD/-

Deputy Registrar(Judg.)

CERTIFIED TO BE TRUE COPY

SD/-

COURT OFFICER

CENTRAL ADMINISTRATIVE
TRIBUNAL
HYDERABAD BENCH

For the Deputy Registrar
A. M. Siva Das
Deputy Registrar

MA. 893/97

ⁱⁿ
OA 999/97

83

Pre-promounced order in the above
OA is placed for favour of kind
perusal.

my
PSTBM @

Horrible MA ^{for} mp

Horrible M(T) ^{for} mp

To be listed for pronouncement
in the next court on 28/1/99.

for
mp

84

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

MA.No.893/97

and

DA.No.999/97

Date of Order: 29 Jul 99

Between:

1. J.R.K.Rao
2. D.Appa Rao
3. V.M.L.Narasimha Rao
4. B.S.R.Murthy
5. P.Chakravarthy

...Petitioners

And

1. General Manager,
S.E.Railway, Calcutta-43.
2. Chief Personnel Officer,
S.E.Railway, Calcutta-43.
3. Divisional Railway Manager,
S.E.Railway, Visakhapatnam.
4. S.Bhaskara Rao

...Respondents

Counsel for the Applicant - Mr.C.Suryanarayana, Advocate

Counsel for the Respondents- Mr.V.Bhimanna, Addl.CGSC

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER (ADMN.)

THE HON'BLE MR.B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

...

Order

(per Hon'ble Mr.H.Rajendra Prasad, M(A))

Heard Sri C.Suryanarayana, learned counsel for
the Applicants and Sri V.Bhimanna, learned counsel for
the Respondents.

2. The Applicants have filed this O.A., for stepping
up of their pay and for certain other reliefs .

[Signature]

..contd..2

3. Admittedly there is delay on the part of the Applicants in approaching this Tribunal. The Applicants have therefore filed this M.A., praying for condonation of delay.

4. In the affidavit it is stated that Respondent No. 4, who was the juniormost as compared to the applicants, was promoted to higher-grade retrospectively as per DRM(P), S.E. Railway, Visakhapatnam O.O. No. WPY/306/Pt dated 24.8.1994, on the plea of implementation of Hon. Supreme Court's Order in Civil Appeal No. 2054 of 1990 decided on 30-4-1990. Contempt Petition 130 and 195 of 1990 were disposed of on 14.5.1993. They submit that the promotion of Respondent No. 4 came to their knowledge in the first week of October, 1994, and that a representation was thereafter given to the Divisional Railway Manager(P), S.E. Railway, Waltair on 7.10.1994; that the Divisional Railway Manager by his reply dated 19-10-1994 had informed them that Respondent No. 4 was promoted retrospectively prior to the Applicants consequent on the implementation of the judgment of Hon. Supreme Court. Likewise, the other applicants also submitted similar representations but had not received any reply from the said Respondents. This is the main ground taken by the applicants for condoning the delay. In fact, the applicant, Sri J.R.K. Rao, was fully aware of the reply of the Divisional Railway Manager(P), S.E. Railway, Waltair, that Respondent No. 4 was promoted consequent on the implementation of the decision of Hon. Supreme Court. And yet they filed this O.A. on 15.7.1997 i.e., after a lapse of 2 years and 9 months.

5. This delay of 2 years and 9 months has not been explained by the Applicants. Further the Respondents oppose the application for the condonation of the delay. They also rely

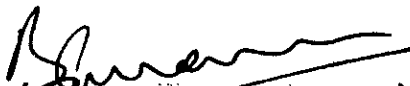
[Signature]

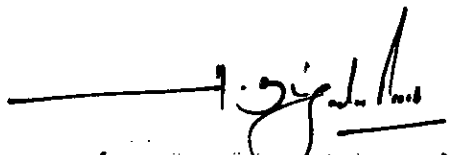
..contd..3

upon the order passed in M.A.305/97 in O.A.1013/97 which was dismissed as not pressed.

6. The Respondents have also filed rejoinder rebutting the averments made in the reply-affidavit of Applicants. From the material placed on record we are not convinced that the Applicants were prevented by sufficient cause in approaching this Tribunal earlier to 15.7.1997.

7. We find no reasons to condone the delay. Hence the M.A., is dismissed. Consequently the O.A. stands rejected.

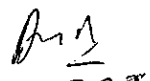

(B.J. JAI PARAMESHWAR)
Member (Judl)


(H. RAJENDRA PRASAD)
Member (Admn)

29.7.99

'SA'

Dated: 29 July, 1999


3078

COPY TO.-

- 1. HDND
- 2. HHRP. M (A) ✓
- 3. HBSJP M (J) ✓
- 4. D.R. (A) ✓
- 5. SPARE ✓

1st AND 11th COURT.

TYPED BY
COMPILED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD.

THE HON'BLE MR. JUSTICE L.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. RAJENDRA PRASAD
MEMBER (ADMIN)

THE HON'BLE MR. R. ANGARAJAN
MEMBER (ADMIN)

THE HON'BLE MR. D.S. JAIN JAMESHWAR
MEMBER (JUDICIAL)

ORDER. Date. 29.7.99

ORDER / JUDGMENT

MA. / RA. / CP. NO 893/97
IN
DA. NO. 999/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

O.P. CLOSED

R.A. CLOSED.

D.A. CLOSED

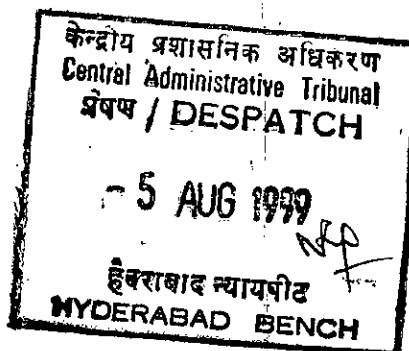
DISPOSED OF WITH DIRECTIONS

DISMISSED.

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.



BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH - HYDERABAD

M.A. No. 702 | 1997

O.A. No. --- 2124 | 1997.

Between:

J.R.K. Rao and 4 others

Petitioner/Applicant.

A N D

Union of India Rep. by
General Manager,
South Eastern Railway,
C A L C U T T A - 43. & 3 others.

Respondents/Respondents.

A F F I D A V I T

I, Y. SUBRAHMANYAM, S/o. Y.S. Prakash Rao, Advocate aged 65 years, Residing at Door No. 45-58-7, Narsimhanagar, Visakhapatnam Camp at Hyderabad do hereby solemnly affirm ☐ on behalf of all applicants and state as under.

I am the Advocate for the applicants and I know the facts of the case

The ~~four~~ applicants submitted single O.A. as the cause of action, reliefs prayed for are all common.

Hence, the applicants prays the Hon'ble Tribunal to permit submission of single O.A. for all applicants to obviate submission of single O.A. for each applicant and consequential increase in work all round in the interest of Justice. Unless this is done the applicants will face undue hardship and injuring.

[Signature]

DEPONENT.

Solemnly affirmed before me 17th day of July 1997 at
Hyderabad.

[Signature]
Attesting Advocate.

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH - HYDERABAD.

M.A. No. 702 1997.

O.A. Sr.No. 2124 1997.

Between:

1. J.R.K. Rao, S/o. J. Nagabhushanam, aged 55 years, Station Superintendents, South Eastern Railway - 25 (C)SERly, Quarters, Marripalem, Visakhapatnam.
2. D. Appa Rao, S/o. Chandriah, aged 49 years Station Superintendents, S.E.Rly., Laxminagar, Gopalapatnam, Vishakhapatnam.
3. V.M.L. Narasimha Rao, S/o. Purna Chandra Rao, aged 56 years, Station Superintendents, S.E.Rly., - S.E.R. Qr. No. 585/3, South Jail Road, Visakhapatnam.
4. B.S.R. Murty, S/o. B.A. Narsaiah, aged 54 years, Station Superintendents, S.E.R., Vatlapudi, Rly Quarters, Visakhapatnam.
5. P. Chakravarty, S/o. P. Jayaram Naidu, aged 54 years, Station Superintendents, S.E.R., Vatlapudi Railway Quarters, Visakhapatnam.

Petitioner/Applicants.

A N D

Union of India Rep. by

1. General Manager, S.E.Railway, Calcutta-43.
2. Chief Personnal Officer, S.E.Railway, Calcutta-43.
3. Divisional Railway Manager, S.E.Railway, Visakhapatnam.
4. S. Bhasker Rao, S/o. Appa Rao, Aged 54 years, Presently working under Sr. Divnl., Safety Officer, S.E.Railway, Visakhapatnam.

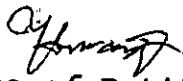
Respondents/Respondents.

PETITION SUBMITTED UNDER RULE 4(5) OF CAT (PROCEDURAL RULES, 1987).

For the reason stated in the enclosed affidavit, the Deponent Applicant pray the Hon'ble Tribunal to be pleased to permit all the Applicants to submit single O.A. as the Grievance of the applicants and relief ~~prayed for~~ prayed for in the O.A. are common and the same against respondents in the interest Justice as otherwise their will be multiplicity of o.As and consequential increase in work and the applicant will be put to hardship & Injuring.

HYDERABAD,

Dated: 17-7-1997.


Advocate of Petitioner Applicant.

To File a Single O A

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE
TRIBUNAL, HYDERABAD BENCH - HYDERABAD.

M.A. No. 1997.

O.A. No. 1997.

Between:

J.R.K. Rao and 4 others

Petitioner/
Applicant.

A N D

Union of India Rep. By
General Manager,
South Eastern Railway,
C A L C U T T A - 43. & 3 others.

Respondents
Respondents

PETITION SUBMITTED UNDER RULE 4(5) OF CAT
(PROCEDURAL RULES, 1987).

Filed On

Filed By

Advocate Address: Y. Subrahmanyam,
Advocate,
D.No. 45-58-7,
Narsimhanagar,
VISAKHAPATNAM-24.



May be filed
17/7/97

25/7/97

मूल/ORIGINAL

At the request of
the applicants' counsel
list it on 28/7/97.

✓
HBSVP
M(T)

✓
HRRN
M(A)

रेलवे/RAILWAY

बेंच केस/BENCH CASE

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD.

M.A. NO. 702 OF 1997.

O.A. NO. 2124 OF 1997

31.7.97:

none on either side.

List on Monday
along with O.A. 2124/97

✓
HBSVP
M(T)

✓
HRRN
M(A)

SS3

4-8-97

Mr. K. Venkateswara Rao
for the applicant and
Mr. V. Bhimanna, for the
respondent.

The MA is not opposed.
Under the circumstances
permitted to the MA is allowed.
Register the OA.

List it for admission on
5.8.97.

✓
HBSVP
M(T)

✓
HRRN
M(A)

Single OA Petition

Mr. Y. Subrahmanyam
COUNSEL FOR THE APPLICANTS.

AND

Mr. Sr. ADDL. STANDING COUNSEL FOR
C.G. Rlys.

BEFORE THE HONOURABLE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH - HYDERABAD.

M.A.No. 893/97

in

O.A.No. 999/97

Between:

- 1) J.R.K. Rao, S/o J. Nagabhusanam
Aged 55 years, Station Superintendent
South Eastern Railway, Qr.No.25(C)
S.E. Rly Quarter - Marripalem
Visakhapatnam.
- 2) D. Appa Rao, S/o D. Chandraiah
Aged 48 years, Station Superintendent
S.E. Rly., Lakshmi Nagar
Gopalapatnam, Visakhapatnam.
- 3) V.M.L. Narasimha Rao, S/o Purnachandra Rao,
Aged 56 years, Station Superintendent
S.E.Rly. Q.No.585/3, South Jail Road
Visakhapatnam.
- 4) B.S.R. Murthy, S/o B.A. Narasayya
Aged 54 years, Station Superintendent
S.E. Rly., Vizianagaram
Addepallivari Veedhi, Kothapeta,
Vizianagaram.
- 5) P. Chakravarty, S/o P. Jayaram Naidu,
Aged 54 years, Station Superintendent,
Vadlapudi Railway Colony
S.E.Rly., Visakhapatnam.

.. Petitioners/
Applicants

A N D

Union of India - Represented by:

- 1) General Manager,
S.E.Rly., Calcutta-43.
- 2) Chief Personnel Officer
S.E. Rly., Calcutta-43.
- 3) Divisional Railway Manager,
S.E.Rly., Visakhapatnam.
- 4) S. Bhaskara Rao, S/o Appa Rao
Aged 54 years, presently working
Under Sr.Divisional Safety Officer,
S.E. Rly., Visakhapatnam.

.. Respondents/
Respondents

Petition Submitted Under Section 21(1) (b) of Admini-
strative Tribunal Act, 1985.

For the reasons and circumstances indicated in the
enclosed Affidavit the Petitioner/Applicants prays the
Hon'ble Tribunal to be pleased to condone the delay of
3 months 16 days in view of the following:

It is submitted that following ~~is~~ the decision of Supreme Court in ^{Jerry} Dilbagh Rai ^{Dev} Vs. Union of India (AIR 1974 SC 130) it was ^{held} ~~made~~ in Purna Chandra Sahon Vs. Union of India in O.A.No.325/1992 decided on 5-8-93.

(748 Swamy's C.L. Digest 1993 Vol.VI at P.103 & 104) that condonation of delay in filing application must be viewed in a rational, common sense and pragmatic manner. It was observed "While considering limitation question, we cannot shut our eyes to the fact that the petitioner is an employee of a Medium Grade in the Railways. Being busy in official duties he might not have found time to take legal advise. In such circumstances, we do hereby

condone the delay".

"Law of limitation should not be invoked to extinction of benefit rendered to similarly situated employees. DEVI, PRASAD V. U.O.I. O.A.No.896/92 decided on 24-3-93 by CAT - Jodhpur"

It is also submitted that there is no deliberate delay or latches on the part of Petitioner/applicants in approaching the Honourable Tribunal. The delay is neither willful nor wanton.

Therefore the Petitioner/Applicants prays the Hon'ble Tribunal to be pleased to condone the delay of 3 months ¹⁹⁹³ (437 days) he approaches the Honourable Tribunal and of 16 days in the interest of Justice unless the delay is condoned the Petitioner/Applicants will face undue hardship and irreparable loss.

VISAKHAPATNAM
27 Aug 1993

[Signature]
Advocate for Petitioner/
Applicants.

Sanction to be effected
on the other side.

To condone the delay
of 437 days in filing the
petition

10/9/97

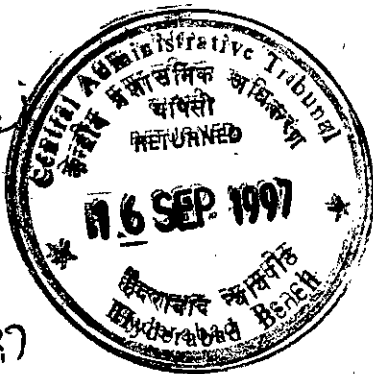
14 days later at.
Since complied with
Advocate 15/9/97



The delay in filing the
OA started from 4/11/94.
Concomitant delay may be
mentioned.

16/9/97

Since complied
with
Advocate
16-9-97



BEFORE THE HON'BLE CENTRAL ADMINI-
STRATIVE TRIBUNAL:HYDERABAD BENCH
HYDERABAD.

M.A.No. 97
in
O.A.No.999/97

Between:

J.R.K. Rao and 4 others .. Petitioner/
Applicants.

A N D

Union of India - Rep. by:

General Manager,
S.E.Rly. Calcutta-43 .. Respondent/
Respondents
... and 3 others



Petition Submitted under Section
& 21 (1) (b) of Administrative
Tribunal Act, 1985

Rev. Subk to
Judicial
on 8/9/97

Filed on :

Filed by : YSM

Date of adj - 15-9-97
17-9-97

Y. SUBRAHMANYAM
Advocate
D.No. 45-58-7
Narasimhanagar
Visakhapatnam-24.

Recd copy
W. Subrahmanya
S. Subrahmanya
15-9-97

may be filed
17/9/97

BEFORE THE HONOURABLE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

M.A.No. 893/97
in
O.A.No. 999/97

Between:

Sri J.R.K. Rao, S/o Nagabhushanam,
Aged 55 years, employed as
Station Superintendent, S.E. Rly.,
Visakhapatnam. and 4 others

.. Petitioner/
Applicant.

A n d

Union of India - Rep. by :

General Manager,
S.E. Rly., Calcutta-43 and 3 others

.. Respondents/
Respondents

A F F I D A V I T

I, J.R.K. Rao, S/o Nagabhushanam, aged 55 years, working
as Station Superintendent, S.E. Railway, Visakhapatnam -
residing at Qr.No.25(C) S.E. Railway Quarters, Marripalem,
Visakhapatnam do hereby solemnly affirm on my behalf and
on behalf of 4 others applicants who have authorised me
to submit Affidavit and I submit the same as under:

I am one of the applicants in the above O.A. and I know
the facts of the case.

64
A/64
ok
A/5
The Respondent No.4, who is the Junior most to applicants
in the seniority list of Alternative Cadre-I was promoted
to higher grade retrospectively as per DRM (P) S.E. Railway
Visakhapatnam O.O.No.WPY/306/Pt. dated 24-08-94, on the plea
of implementation of Hon'ble Supreme Court's Order in Civil
Appeal No.2054 of 1990 decided on 30th April, 1990 and
contempt petition notices 130 and 195 of 1990 decided on
14-5-93. The Respondent have only implemented the Hon'ble
Supreme Court's Orders to Respondent No.4 case along with
other employees of alternative-II Cadre ignoring the eligible
senior employees of alternative Cadre-I i.e. Applicants
for not approach-

.....2.

ing the Hon'ble Court. In this connection the Hon'ble Central Administrative Tribunals of different Benches as well as Hon'ble Central Administrative Tribunal, Principle Bench, New Delhi held that persons similarly situated to applicants may be given benefit of C A T decisions even if they were not parties in the case - 1996 (3) SLJ - CAT - PB - NDL P.178. - As such I along with 4 other applicants approached Hon'ble Tribunal with O.A.No.999/97 to extend the same benefits as were extended to junior and respondent 4, who belonged to Alternative Cadre-I and joined as applicant in the case filed by alternative Cadre-II ~~Staff.~~ ~~Staff.~~

In this connection I submit that the case of promotion to Junior most i.e. Respondent 4 came to my notice in the first week of October ¹⁹⁹⁴ and I submitted my representation to the Divisional Railway Manager (P) S.E. Railway, Waltair on 7-10-1994 and the D.R.M.(P) S.E. Railway, Waltair replied under No.BJV/KKPS, dated 19-10-94 that respondent 4 was promoted prior to the applicant consequent upon ~~in~~ implementation of Judgement of Hon'ble Supreme Court of India retrospectively. The other applicants have also represented to Divisional ~~Rx~~ Personnel Officer, S.E. Railway, Waltair which has not been replied. The applicants waited for reply upto 30-9-95 ^{??} when an appeal/representation was made to CPO-S.E.Rly. Calcutta on 29-9-95 and 30-9-95 i.e. appealed with in one year of submission of representation to lower authority. The appellate authority has not disposed of the representation even till date.

In this connection I submit that myself and other 4 applicants are working as Station Superintendents and duties being hard ^u and attending shift dues could not take legal advise earlier due to ~~paucity~~ ^{paucity} of time resulting

We adopt Affiant
submitted by Applicant NOT

Messrs

- 1
- 2
- 3
- 4

the
best
VSBS

violation

: 3 :

in delay in approaching the Honourable Tribunalst. The
delay is neither willful nor wanton.

Unless the Honourable Tribunal is pleased to condone
delay of 3 months 16 days, the applicants will face undue
recurring hardship and injury.

Date: 27/08/97.

Place: Visakhapatnam.

Depo n e n t.

Solemnly affirmed before me on 27th August 1997
at Visakhapatnam.

Attesting Advocate.
(V. VINOD KUMAR)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERBAD BENCH
AT HYDERABAD

M.A. 893/97

in

O.A. 999/97

J.R.K.Rao & 4 others

Applicants

versus

The General Manager,
South Eastern Railway,
Garden Reach/Calcutta-

Respondents

& 3 others.

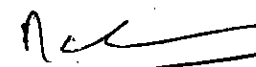
REPLY STATEMENT FILED ON BEHALF OF RESPONDENTS

I, B. Somulu s/o Basayya aged about 40 years
occupation: Government Service do hereby solemnly
affirm and state as follows:

I am the Divisional Personnel Officer in the
office of the Divisional Railway Manager, South
Eastern Railway, Visakhapatnam and I am dealing
with the case and as such I am well acquainted
with the facts of the case and I am filing this
reply statement on behalf of all the Official
Respondents as I have been authorised to do so.

At the outset it is submitted that the
applicants herein time and again approaching
this Hon'ble Tribunal without any reasonable
grievance to be redressed by this Hon'ble
Tribunal. It is submitted that the applicants
herein filed an M.A. 305/97 in O.A. Sr. 1013/97
for condonation of delay of 2 years 9 months in
approaching this Hon'ble Tribunal claiming a
relief for grant of promotion to the applicants


सहायक कार्मिक अधिकारी
द. पू. रेलवे; बालासोर
Asst. Personnel Officer
S. E. Rly; WALT AIR


मंडल कार्मिक अधिकारी
द. पू. रेलवे, बालासोर
Divisional Personnel Officer
S. E. Railway, Waltair

22

w.e.f. 1.8.83 from the date their junior Respondent No.4 was promoted in scale Rs.1600-2600 and next grade from 1988 with all consequential benefits.

On a notice before admission the respondent had filed a reply statement stating that the applicant had ~~put~~ not putforth any cogent and sufficient reason for condonation of delay and they cannot compare their case with Respondent No.4 as Respondent No.4 was given benefit as per Hon'ble Supreme Court in C.A. 2054/90 in respect of 204/206 petitioners therein and original cause of action arose as far as back as on 1.8.83.

When the matter heard on 27.6.97 ~~on~~ applicants counsel submission that he is not pressing for the M.A. the Hon'ble Tribunal pleased to dismiss the M.A. as not pressed and also dismissed O.A. as it is apparently barred by limitation. A copy of the Hon'ble Tribunal's order dt.26.7.97 is enclosed and marked as Annexure R-1.

Now the applicants had stated in their petition for condonation for delay that the similarly situated persons may be given benefit of a decision even those they are not parties to a case and further stated that they had come to know about their junior promotion in the first week of October 1994 and they had represented to DRM (P) WAT on 19.10.94 and further represented to CPO/GRC on 30.9.95--


सहायक कामिक अधिकारी
द. पू. रेलवे, वालतैर
Asst. Personnel Officer
S. E. Rly; WALTAIR


मंडल कामिक अधिकारी
द. पू. रेलवे, वालतैर
Divisional Personnel Officer
S. E. Railway, Waltair

Since they had not received any reply till date and accordingly prayed for condonation of delay of one year 3 months and 16 days in filing this O.A.

It is hereby submitted that the cases cited by the applicant did not apply to the facts and circumstances of the present case.

It is ~~both~~ settled law that repeated representation will not save the period of limitation or any case of action will not arise ^m a Judgement of Court and will not be ~~cause~~ ^{cause} for condonation of delay has laid down by the Hon'ble Supreme Court in Bhoop Singh Vs UOI 1992 SC(3)323 and Gagendra Prasad Vs UOI 1995(1)SC (CAT) 478, it is submitted that the original cases of action arose is far back as on 1.8.83 and they had not choosen to approach the Hon'ble Supreme Court against 204/206 employees. The Hon'ble Supreme Court vide its order dt.30.4.90 in C.A. 2054/90 had observed that the number of employees were not more than 206 and therelief granted therein satisfy the applicants for which the litigation came to the end.

Applicants herein seeking a relief for stepping up of pay of the applicants as promoted w.e.f. 1.8.83 from the date the junior was promoted to scale Rs.1600-2600 and next grade 2000-3200 from 1988 with


सहायक कर्मिक अधिकारी
द. पू. रेलवे, बालतेर
Asst. Personnel Officer
S. E. Ry; WALTAIR


मंडल कर्मिक अधिकारी
द. पू. रेलवे, बालतेर
Divisional Personnel Officer
S. E. Railway, Waltair

all consequential benefits. As such ~~in~~^{was} delay in seeking relief is not 1 year 3 months 16 days but more than 14 years. Further he is not entitled for any stepping up of pay as the applicants were never declared as seniors ~~to~~ Sri Bhaskara Rao the respondent No.4 herein and they had not fulfilled any condition for stepping up of pay. Further the relief claimed in MA.305/97 in OA Sr.1013/97 and the present relief is substantially similar and hence the present petition is not maintainable.

Since the present O.A. is substantially similar to the earlier O.A. which was ended in dismissal he can not approach this Hon'ble Tribunal with a fresh O.A. for a similar relief which was heard and dismissed earlier.

Further there is a delay of over 14 years and hence the present petition is liable to be dismissed in limine.

However the respondents in this case had a right to file a separate counter in the O.A.

In view of the aforesaid facts and circumstances the application filed by the applicant does not consider any merit in terms of law or facts and the same is liable to be rejected.

Solemnly and sincerely
affirmed on this 21st
day of October, 1997, and signed
his name in my presence at Visakhapatnam.

Not
Deponent
सहायक निदेशक अधिकारी
द. पू. रेलवे, बालासोर
Divisional Personnel Officer
S. E. Railway, Waltair

By
Attested
सहायक निदेशक अधिकारी
द. पू. रेलवे, बालासोर
Asst. Personnel Officer
S. E. Rly; WALTAIR

O.A. 999/97

Between

J. R. K. Rao & Others

Applicant

And

The General Manager,
South Eastern Railway,
Calcutta & Others.

Respondents

Statement of documents Annexures to Reply statements.

[illegible]

Date	Particulars	Annexure (Marked as)	Page
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[illegible]

27-6-97 The order of
Hon'ble Tribunal Annexure R-I
in M.A. 305/97
in OA SR 1013/97

[illegible]

Date _____

Counsel for Respondent

In the CAP, H₂O

M.A. no 893 of 97

M

O.A. no 999 of 97

Reply statement on the M.A.
by Respondent



Received 7/12/97
Advocate

Filed by
V Bhramane
Sc for Dkt

11/11/97

In THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH:
HYDERABAD.

M. A. No. 305/97 in O. A. 1013 of 1997.

Between

1. J. R. K. Rao
2. D. Appa Rao
3. V. M. L. Narasimha Rao
4. B. S. R. Murthy
5. P. Chakravathy.

.... Applicants.

And

1. General Manager, S.E. Rly. Union of India, Calcutta.
2. Chief Personnel Officer, S.E. Railway, Calcutta.
3. Divisional Railway Manager, S.E. Railway, Visakhapatnam.

Respondents.

Counsel for the Applicants : Sri Y. Subrahmanyam
Counsel for the Respondents : Sri V. Bhimanna, SC for Rlys.

FORAM: Hon'ble Mr. R. Rangarajan, Administrative Member
Hon'ble Mr. A. M. Siva Das, Judicial Member

The Tribunal made the following order:-

Heard Sri Y. Subrahmanyam for the applicants and
Sri V. Bhimanna for respondents. Learned counsel for the
applicants submitted that he is not pressing this M.A.
Hence the M.A. is dismissed as not pressed.

As the M.A. is dismissed, for condonation of
delay, the O.A., is also dismissed as it is apparently
barred by limitation.

The wpm
Aluska
[Signature]
सहायक कार्मिक अधिकारी
द. पू. रेलवे; बालासेह
Asst. Personnel Officer
S. E. Rly; BALASOR

Sd/-

Deputy Registrar(Judl.)

CERTIFIED TO BE TRUE COPY

Sd/-

COURT OFFICER
CENTRAL ADMINISTRATIVE
TRIBUNAL
HYDERABAD BENCH.

BEFORE THE HONOURABLE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH:HYDERABAD.

M.A.No.702/97

O.A.No.999/97

Between:

J. R. K. Rao, S/o J. Nagabhushanam
Aged 55 years - Station Superintendent
South Eastern Railway - Visakhapatnam
.... and 4 others

... Petitioner/
Applicants

A N D

Union of India - Represented by:

General Manager, S.E. Railway
Calcutta-33 ... and 3 others

... Respondent/
Respondents

Rejoinder submitted by the Petitioner/Applicant in Reference
to the Reply Statement submitted by Respondents on MA No.702/97.

The petitioner/applicant Sri J.R.K. Rao on his behalf
and on behalf of other applicants who have authorised him
to represent most respectfully sweth and submit the Rejoinder
to reply statement as under.

The Petitioner/Applicant submit that the averments made
in reply statement are all not true save ^{those} ~~them~~ that have be
specifically accepted. The Respondents may be put to strict
proof of the averments not accepted.

Subject to the above the petitioner/applicant submits
as under:

An irreparable injury was caused by Respondents by
not considering the basic facts of date of initial appoint-
ment, date of regular promotion and confirmation and taken
action to promote respondent No.4 who was governed by
alternative cadre-I a junior to applicants failed ⁱⁿ suitability
test when appeared with applicants for promotion to higher
grade and joined as applicant ^{Petitioner} along with alternative Cadre-II
staff as applicant in Civil appeal No.2054 of 1990 decided

on 30-4-1990 and contempt petition No.130 and 195 of 1990 decided on 14-5-1993. It is only against the above background M.A.No.305/97 in O.A.No.1013/97 which was filed for condonation of delay erroneously as 2 years 9 months was withdrawn to rectify the defects.

The Honourable Central Administrative Tribunal at the admission stage on opening the case observed that the condonation petition is not in proper form resulting in withdrawal of M.A. for submission of petition afresh. Since the M.A. was withdrawn the O.A. had to be dismissed and was dismissed without hearing the same. It is not correct to allege that orders were passed after hearing the case.

In this connection it is essential to state a few facts for appreciation of Honourable Tribunal.

Though the restructuring orders were issued as early as 2nd August, 1983, Respondent No.4 was not extended the benefit in view of his failure to pass suitability test along with applicants. Hence he joined staff governed by alternative Cadre-II as a petitioner in 1990 with case filed in Supreme Court. The staff who approached Honourable Supreme Court in Civil Appeal No.2054 of 1990 decided on 30-4-90 and contempt petition 130 and 195 of 1990 decided on 14-5-93 were extended benefit of promotion retrospectively.

It is only after the decision of Supreme Court i.e. on 14-5-93 respondent No.4 was promoted under office order No.WPY/306 pt. dated 24-05-94, retrospectively on the plea of the Supreme Courts decision ignoring his service particulars. Hence cause of action arise only after promotion of Respondent No.4 in 1994. As per extent orders of various Central Administrative Tribunals, when Junior is promoted, the senior who are not given benefit of promotion are entitled for stepping up of pay. ^{ATA 1994(1) CAT-8581 & 1996(3) SLT CAT-AB-NPL 8148.} The applicants are seniors to Respondents No.4 as per service particulars furnished and never draw less pay than respondent No.4 in lower grade and their supersession by respondent No.4 on the plea of Supreme Courts decision does not

hold any force as the Supreme Court turned down the pleas of respondents that the orders shall disturb seniority and may result in extending it to many others. The pleas have been specifically rejected by Honourable Supreme Court vide page 3 concluding para of Judgement. As the respondent-4 was promoted retrospectively as per Office Order No.WPY/360 pt. dated 24-5-94, the Petitioners came to know of the promotion of respondent No.4 in 1st week of October, '94 and one of the applicants appealed on 7-10-94 to extend him benefit of promotion at par with respondent 4 who is far junior but the ~~response~~ representation was rejected under LRM(B)'s No.BJV/KPC/S, dated 19-10/11-94. Aggrieved by the decision // appeals were submitted to higher authority CPO-Calcutta on 29-9-95 and 30-9-95 which are yet to be replied.

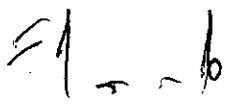
Hence the delay caused is 1 year 3 months 16 days reckoned from 1-10-95 after excluding permissible period of 1 year 6 months ^{by the time} O.A.No.1013/97 was filed in March, '97

We beg to submit that we being Station Master/Superintendent are always busy in attending important work of train passing on shift duties and could not find time to seek legal advise. Similar reason was accepted by Hon'ble Supreme Court in ^{Jerry} ~~xxx~~ Vs. Union of India.

(AIR 1974 SC 130 and Purnachand So ^{hoo} Vs. Union of India

In O.A.No.385/92 decided on 5-8-93 (74 Swamy's CL Digest ^{Collection of cases} ¹⁹⁹³ Vol. VI at P. 103 & 104). ^{An employee should not suffer due to mistake of department} The delay is neither wilful ¹⁹⁹⁷⁽⁴⁾ ^{SC 232}

nor wanton. Unless the delay is condoned and O.A. admitted the applicants will face injustice, hardship and irreparable injury.


Petitioner Applicant

(J R K R A)


Advocate for Petitioner/
Applicant.

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
HYDERABAD.

M. A. No. 702/97

O. A. No. 999/97

Between:

J.R.K. Rao, S/o Nagabhusanam
aged 55 years,
Station Supdt. and ... Petitioner/
...4 others Applicants

A N D

Union of India - Rep. by

General Manager, .. Respondent/
S. E. Rly. Calcutta Respondents
and 3 others

Rejoinder to reply statement
submitted by Respondents of
M. A. No. 702/97

Filed on :

Filed by : YSM

Adj - 10-12-97

Recd copy
Affirmance
SC for Dy
10-12-97

Address:

Y. SUBRAHMANYAM
Advocate
Door No. 45-58-7
Narasimhanagar
Visakhapatnam-24.



may be filed
10/12/97

M. 11-12

Mr. Y. Subrah
for the appl

RAILWAY
CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD.

None for the respondent.

M.A. NO. 893 OF 1997.

IN

O.A. NO. 999 OF 1997

Notice list it-

on 27.1.98.

HBSP
M(J)

HRRN
M(A)

Notice n MA
27.1.98

Ar
12/12/95

Issued

28/1/98

To condone the delay of 471
days in filing the OA

At the request of
the applicant's counsel list
it on 18/3/98.

Jai
HBSP
M(J)

HRRN
M(A)

18.3.98

List this OA on 21.4.98 at the
request of counsel for the
applicant.

HBSP
M(J)

HRRN
M(A)

C. Sengamurayana Vakilal
Mr. Y. Subrahmanyam
COUNSEL FOR THE APPLICANTS.

AND

Mr. V. Bhimanna
Sr. ADDL. STANDING COUNSEL FOR
C.G. Rlys.

MA. 893/97 in OA. 999/97

14.9.98

Mr TVS Murthy for Mr.
Y Subramanyam.

List this case in the
normal course not earlier
than two weeks before any
Bench for admission since
the learned counsel is
stated to be indisposed
~~at~~ ^{in the} hospital.

Jm
HBSJP
M(J)

Q
HHRP
M(A)

m

5-10-98

List it after three
weeks since the
applicant's counsel
is reported to be unwell.

J
HBSJP
M(J)

Q
HHRP
M(A)

19-11-98

We have seen the reply filed
by the Respondents and agree with
the contents thereof. We are not
convinced with the reasons given
in justification of the delay in
filing the OA. However, since the
learned Counsel for the Applicant
is reported to be unwell, we have
decided to give one more chance
to present his arguments, if any.
List this case before a Division
Bench after 4 weeks.

J
HBSJP
M(J)

Q
HHRP
M(A)

MA 893/97

MA 893/97 in DA 999/97

1/4/98.

Original

List this MA for
Orders on 1-5-98.

MA 893/97

in

DA 999/97.

✓
HBSJP HRRN
M(J) M(B)

1-5-98

List this on 12-6-98.

✓
HBSJP HRRN
M(J) M(A)

15-6-98

List this tomorrow, at
the request for the Applicant's
counsel.

✓
HRRN
M(A)

✓
HBSJP
(J)

6-28

List this MA for
on 15-7-98.

✓
HBSJP
M(J)

✓
HRRN
M(B)

8/8

List this re. f
orders on 13-8-98.

✓
HBSJP
M(J)

✓
HRRN
M(B)

9/4/99

A view has been expressed
by the other Bench in its order
dt. 19.11.98. Hence it is preferable
that this MA along with the OA
may be posted before the other
Bench for consideration.

JK
HBSUP.
M(J)

✓
HRRN
K(A)

MA. 893/97

in

OA. 999/97

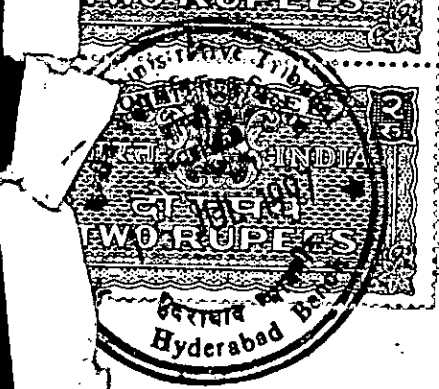
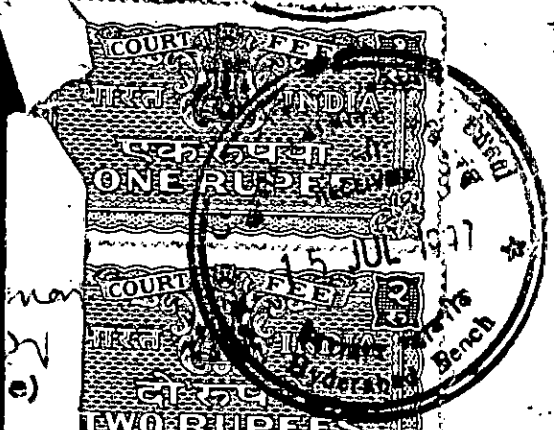
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1) N. D. S.

2) R.

3) V. L. N. S.

4) B. S. R. N. S.



1000 100 100

FORM NO.12
(See Rule 67)

FORM OF VAKALATHANAMA

IN THE HONOURABLE CENTRAL ADMINISTRATIVE TRIBUNAL/STATE
ADMINISTRATIVE TRIBUNAL - HYDERABAD BENCH - CUTTACK BENCH
HYDERABAD/CUTTACK.

O.A.No. 999/97
R.A.No. 97
C.P.No. 97
P.T.No. 97



Between:

Sri J R K RAO & 4 Others

Applicant/
Petitioner

A N D

Union of India Represented
by GENERAL MANAGER SER
Calcutta and 3 Others

Respondents

I, ..J.R.K. RAO..... Applicant No.1.....

Respondent No..... in the above application/petition do
hereby appoint and retain Sri Y. SUBRAHMANYAM and
..... Advocates to appear, plead and Act for
me/us in the above application/petition and to conduct and
prosecute all proceedings that may be taken in respect there
of including contempt of court petition and review application
arising there from and applications for return of documents
enter into compromise and to draw any moneys payable to me/
us in the said proceedings.

X 91-1

Place:

Signature of the Party

Date :

Executed in my presence.

P. Ramaswami
Signature with date
(Name & Designation)

"Accepted"
Signature of Y. SUBRAHMANYAM, Advocate
(Signature with name of Advocate)

Name & Address of the
Advocate for service

Y. SUBRAHAMANYAM, Advocate
D.No. 45-58-7, Narasimhanagar
Visakhapatnam-24. Phone: 549143

The contents of the Vakalat were truly and audibly read
over translated into language known to the
party executed the Vakalath and he seems to have understood
the same.

(To be given in respect of party unacquainted with the language
of the Vakalath or is blind or illiterate)

Signature with date
(Name and Designation).

Authorisation to sign, O.A., M.A., Vakalat, R.A.
and C.P. as may be necessary:

We the applicants in O.A.No. 97 do hereby solemnly affirm and authorise Sri J.R.K. Rao, Son of Nagabhushanam, who is one of the applicants in the O.A. is authorised to sign petition, Vakalat, Affidavit, O.A. and execute all documents that may be necessary on our behalf in conducting the case in the Central Administrative Tribunal, Hyderabad and we agree to ratify all acts and deeds as if the same are personally executed/ done by us individually. In token of our agreement to nominate J.R.K. Rao for the purpose, we affix our signatures hereunder:

1. D. Appa Rao, S/o D. Chandraiah

2. V.M.L. Narasimha Rao,
S/o V. Purna Chandra Rao

3. B.S.R. Murthy,
S/o Narasaiah

4. P. Chakravarthi,
S/o P. Jayaram Naidu

5. J.R.K. Rao, S/o Nagabhushanam

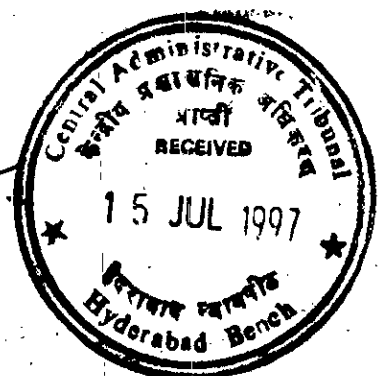
Signature

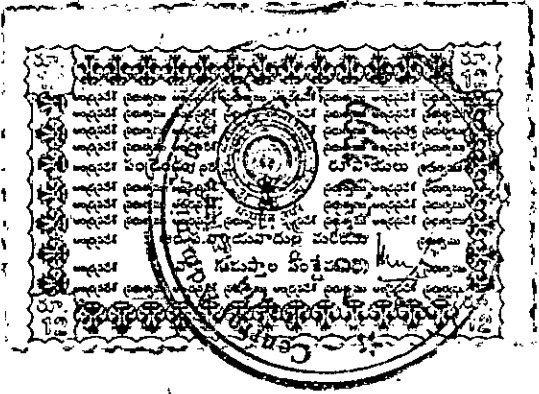
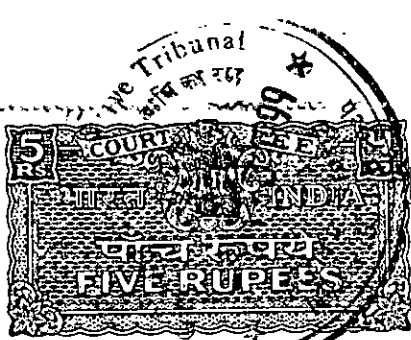
Accepted

J.R.K. Rao

Solemnly affirmed before me on
Visakhapatnam.

Attesting Advocate.





In the Central Administrative Tribunal
Hyderabad Bench: Hyderabad

Q.A. No. 999 of 1997

Between

J R K Rao & 4 ORS Applicants

and

Union of India by
the GM, SE Rly., Calcutta,
and 3 others Respondents

objection
(Y. SUBRAHMANYAM)
Advocate, VizAG.
5/4/99

VAKALAT

Accepted

C. Suryanarayana

C. SURYANARAYANA, B.Sc., LL.B.,
ADVOCATE

162, SRINILAYAM, SRI SRI MARG,
STREET 4, LANE 5, GAGANMAHAL,
HYDERABAD-500 029. (Ph: 040-7637075)

Advocate for Applicants

C. SURYANARAYANA, B.Sc., LL.B.,
ADVOCATE
162, SRINILAYAM, SRI SRI MARG,
STREET 4, LANE 5, GAGANMAHAL,
HYDERABAD-500 029. (Ph: 040-7637075)

Filed by
Mr. C. Suryanarayana,
Applicants' Counsel.

FORM OF VAKALATHANAMA

IN THE HONOURABLE CENTRAL ADMINISTRATIVE TRIBUNAL/STATE
ADMINISTRATIVE TRIBUNAL - HYDERABAD BENCH - CUTTACK BENCH
HYDERABAD/CUTTACK.

O.A.No. 997/ 97
R.A.No. 97
C.P.No. 97
P.T.No. 97



Between:

J.R.K. RAO and 4 others

Applicant/
Petitioner

A N D

UNION OF INDIA Rep. by
GENERAL MANAGER
S.E. Ry. C. C. C. and 3 others

Respondents

I/We J.R.K. RAO, D. APPARAO, VML Narasimhan Rao, BSR Murthy and
P. Chakravarthy Applicants No...4...

Respondent No...X.... in the above application/petition do
hereby appoint and retain Sri Y. SUBRAHMANYAM and C. SURYANARAYANA
..... Advocates to appear, plead and Act for
me/us in the above application/petition and to conduct and
prosecute all proceedings that may be taken in respect there
of including contempt of court petition and review application
arising there from and applications for return of documents
enter into compromise and to draw any moneys payable to me/
us in the said proceedings.

Place:

Date:

Executed in my presence.

Signature of the Party

"Accepted"

Signature with date
(Name & Designation)

Signature with date

Y. SUBRAHMANYAM, Advocate
(Signature with name of Advocate)

Accepted.

Name & Address of the
Advocate for service

Y. SUBRAHAMANYAM, Advocate
D.No. 45-58-7, Narasimhanagar
Visakhapatnam-24. Ph: 549143

C. SURYANARAYANA, B.Sc., LL.B.,
ADVOCATE
162, SRINILAYAM, SRI SRI MARG,
STREET 4, LANE 5, GAGANMAHAL,
HYDERABAD-500 029. (Ph: 040-7637075)

The contents of the Vakalat were truly and audibly read
over translated into language known to the
party executed the Vakalath and he seems to have understood
the same.

(To be given in respect of party unacquainted with the language
of the Vakalath or is blind or illiterate)

P. Venkateswara Rao

Signature with date
(Name and Designation).

Venkateswara Rao Padala

B.Com., B.L.

ADVOCATE

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH:

HYDERABAD,

N. A. No. 305/97 in U. A. 1013 of 1997.

Between

1. J. K. Rao
2. S. Appa Rao
3. V. K. Lakshminath Rao
4. K. S. Murthy
5. P. Chakravarthy.

.... Applicants,

And

1. General Manager, S. E. Ry., Union of India, Calcutta;
2. Chief Personnel Officer, S. E. Railway, Calcutta;
3. Divisional Railway Manager, S. E. Railway, Visakhapatnam.

Respondents.

Counsel for the Applicants : Sri Y. Subrahmanyam

Counsel for the Respondents : Sri V. Bhimanna, SC for Mys.

FORWARD: Hon'ble Mr. A. Rengarajan, Administrative Member
Hon'ble Mr. A. M. Siva Das, Judicial Member

The Tribunal made the following orders:-

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Sri V. Bhimanna for respondents. Learned counsel for the
applicants submitted that he is not pressing this M.A.
Hence the M.A. is dismissed as not pressed.

As the M.A. is dismissed, for condonation of
delay, the U.A. is also dismissed as it is apparently
barred by limitation.

sd/-

Deputy Registrar(Judicial)

CERTIFIED TO BE TRUE COPY

sd/-

COURT OFFICER

CENTRAL ADMINISTRATIVE
TRIBUNAL
HYDERABAD BENCH
